

ACTION TAKEN REPORT
IN
COMPLIANCE OF HON'BLE NGT ORDER DATED 27.04.2024
WESTERN ZONE BENCH, PUNE
IN
THE MATTER OF ORIGINAL APPLICATION NO.
95/2024(WZ) [EARLIER LETTER PETITION NO.
44/2024(WZ).
FOR SUBMISSION
TO
HON'BLE NATIONAL GREEN TRIBUNAL (NGT)
WEST ZONE BENCH (WB)

Prepared by



GUJARAT POLLUTION CONTROL BOARD

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ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 95/2024(WZ) [EARLIER LETTER PETITION NO.44/2024(WZ)].

[1] PREAMBLE

Hon'ble National Green Tribunal, Western Zone Bench, at Pune Vide Original Application No. 95 of 2024 (WZ) took cognizance of the complaint received through post dated 25.04.2024 from Mr. Dayaram J. Yadav, alleging therein that the Respondent-1 Arnav Textile, Respondent-2 VBS Textiles, Respondent-3 Advance Petrochemical Ltd., Respondent-4 Kankariya Textiles Industries Pvt. Ltd., Respondent-5 Komal Taxfab Pvt. Ltd., Respondent-6 Gopi Synthetics Pvt. Ltd., Respondent-7 Chiripal Pvt. Ltd., Respondent-8 Balkrishna Textiles Pvt. Ltd., Respondent-9 Balkrishna Textiles Pvt. Ltd., Respondent-10 Mayank Processors Pvt. Ltd., Respondent-11 Mahalaxmi Fabric Mills, are releasing industrial untreated wastewater / partially treated industrial waste into the Sabarmati River through open pipelines leading to pollution in the said river. Thus industries have violated the ZLD (Zero Liquid Discharge) condition and have not complied with the terms and conditions of consent to establish (CTE) issued by Respondent-13 Gujarat Pollution Control Board (GPCB)

Hon'ble NGT issued the following Direction vide order dated April 27, 2024

Relevant Para 3, is reproduced as "Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) as well as the Commissioner of Municipal Corporation Ahmedabad with respect to the truthfulness of this complaint made to us, and action taken if any at their end, which shall be got verified after sending a responsible Officer to visit the spot..."

[2] Inspection carried out by Gujarat Pollution Control Board

Considering the above mentioned order responsible officers of the Gujarat Pollution Control Board have carried out inspection of the industries mentioned in the order.

Industries mentioned in the said complaint by the applicant are members of the Common Effluent Treatment Plant (CETP) of Narol Textile Infrastructure & Enviro Management (NTIEM). CETP of NTIEM is located in Narol area of Ahmedabad and having CCA of the Board for the treatment of 100 MLD primarily treated waste water received from member units which is valid up to 30/09/2027. Copy of CCA of NTIEM CETP is annexed herewith and marked as “Annexure – 2 A”. Treated effluent from the CETP is ultimately discharged into River Sabarmati at V. N. Bridge- Ahmedabad as per the CCA of the Board. CETP of NTIEM is having total 138 member industries. CETP is having underground drainage line network and sump rooms with SCADA based monitoring system for conveyance of the waste water from the member units.

Inspection of the following industries has been carried out. Findings and the observations of the inspecting officer and other relevant details of the industries are as mentioned below.

2.1 Mahalaxmi Fabrics Mills.

2.1.1 Basic Information of Industry

- Mahalaxmi Fabric Mills is a textile industry which is engaged in Cotton fabrics processing and synthetic fabric processing at Plot No 317/2, Isanpur Road, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2028 for the manufacturing of “Cotton fabrics processing and synthetic fabric processing” having total production quantity: 12,00,000 Meters/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.1 A”]
- Unit has obtained CTE-amendment on 15/04/2024 for product expansion of Cotton fabrics processing and synthetic fabric processing from 12,00,000 Meters/Month to 24,00,000 Meters/Month. After CTE Amendment waste water generation from the unit is increase from 440 KLD to 2500 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.1 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.1 C”.

2.1.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided Effluent Treatment Plant (ETP) consisting of Primary and Secondary treatment units viz. collection cum neutralization tank, sedimentation tanks (6 nos.), aeration tank and secondary sedimentation tanks (2 nos.) followed by final holding tank for treatment of generated industrial effluent from manufacturing process. At the time of inspection, provided all ETP units are found in operation.
- After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP of NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through common dedicated underground pipeline of CETP of NTIEM. One waste water sample of treated effluent (Color: purplish; pH @7-8 on pH strip) is collected from final holding tank for further analysis.
- Urea is not observed within ETP area and not used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.1 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.34	6.5 to 8.5
Suspended Solids (SS)	52	300
Chemical Oxygen Demand (COD)	855	1200
Biological Oxygen Demand (BOD)	203	500
Ammonical Nitrogen (NH ₃ -N)	11.55	50
****All the parameters in mg/L except pH		

2.1.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further

treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.

- b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

2.2 Arnav Textile,

2.2.1 Basic Information of Industry

- Aarnav Industries Pvt. Ltd. is a textile industry which is engaged in manufacturing of Printed finished cloth at Plot No 6/1 & 6/2, Narol-Vatva Road, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/03/2028 for the manufacturing of “Printing finished cloth” having total production quantity: 20,00,000 Meters/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.2 A”]
- Unit has obtained CTE-amendment on 17/01/2024 for product expansion of Cotton fabrics processing and synthetic fabric processing from 20,00,000 Meters/Month to 45,00,000 Meters/Month. After CTE Amendment waste water generation from the unit is increase from 735 KLD to 2550 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.2 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.2 C”.

2.2.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent. During inspection, ETP treatment units are observed in operation.

- Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit is also partially reusing the treated waste water.
- During inspection, one treated wastewater sample (pH – 7 to 8 on pH strip, Color: Purple) collected from the final outlet of ETP for further analysis purpose.
- Urea is not observed being utilized for waste water treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.2 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.58	6.5 to 8.5
Suspended Solids (SS)	196	300
Chemical Oxygen Demand (COD)	423	1200
Biological Oxygen Demand (BOD)	77	500
Ammonical Nitrogen (NH3-N)	13.66	50
****All the parameters in mg/L except pH		

2.2.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

2.3 VBS Textiles,

2.3.1 Basic Information of Industry

- VBS Textiles Pvt. Ltd. is a textile industry which is engaged in Printing & dyeing of cloth and Heat setting & Stentering of cloth at Plot No 222/2 & 222/3, B/h. Jagdamba Textile, Ranipur patiya, Opp-CNI church, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2024 for the manufacturing of “Printing & dyeing of cloth and Heat setting & Stentering of cloth” having total production quantity: 4,00,000 Meters/Month and 2,50,000 Meters/Month respectively. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.3 A”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.3 B”.

2.3.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of Primary and Tertiary treatment units for treatment of generated effluent. During inspection, wastewater collection in collection tank and treated effluent discharge to CETP is observed going on.
- Treated effluent is sent to CETP NTIEM for further treatment and final disposal. Unit is also partially reusing the treated wastewater.
- Unit is sending treated effluent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM.
- During inspection, one treated wastewater sample (pH – 10 to 11 on pH strip, Color: Grayish Blue) collected from the final outlet of ETP for further analysis purpose. Unit is instructed to clarify regarding alkaline pH of final treated effluent.
- Urea is not observed being utilized for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.3 C”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	10.90	6.5 to 8.5
Suspended Solids (SS)	558	300
Chemical Oxygen Demand (COD)	2894	1200
Biological Oxygen Demand (BOD)	347	500
Ammonical Nitrogen (NH ₃ -N)	10.80	50
****All the parameters in mg/L except pH		

2.3.3 Action Taken By the Board:

As per the Observations of Inspection reports and analysis report Board has issued Show Cause Notice (SCN) to the industry. Copy of SCN is annexed herewith and marked as “Annexure – 2.3 D

2.3.4 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
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2.4 Advance Petrochemical Ltd.,**2.4.1 Basic Information of Industry**

- Advance Petrochemical Ltd. is engaged in manufacturing of Brake fluid, Lubricating oil, Grease, Coolant, Glycol ether and binders at Plot No: 167 Pirana Road, Piplaj Narol, Ahmedabad.

- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/03/2025 for the manufacturing of “Brake fluid, Lubricating oil, Grease, Coolant, Glycol ether and binders” having total production quantity: 600 MT/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.4 A”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.4 B”.

2.4.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of Primary and secondary treatment units for treatment of generated effluent.
- This is common ETP between M/s. Advance Petrochemicals Ltd. and M/s. Advance Multitech Ltd. (GPCB ID-10099).
- During inspection, ETP units are observed in non-working condition and leakages are observed in ETP Tanks. Unit is instructed to clarify regarding the same.
- Treated effluent is sent to CETP NTIEM for further treatment and final disposal. During inspection, one treated wastewater sample (pH – 7 to 8 on pH strip, Color: Grayish) collected from the final outlet of ETP for further analysis purpose.
- Urea is not observed being utilized for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.4 C”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.97	6.5 to 8.5
Suspended Solids (SS)	112	300
Chemical Oxygen Demand (COD)	1768	1200
Biological Oxygen Demand (BOD)	463	500
Ammonical Nitrogen (NH ₃ -N)	26.31	50
****All the parameters in mg/L except pH		

2.4.3 Action Taken By the Board:

As per the Observations of Inspection reports and analysis report Board has issued Show Cause Notice (SCN) to the industry. Copy of SCN is annexed herewith and marked as “Annexure – 2.4 D

2.4.4 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
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2.5 Kankariya Textiles Industries Pvt. Ltd.,

2.5.1 Basic Information of Industry

- Kankariya Textiles Industries Pvt. Ltd. is a textile industry which is engaged in Processing of cloth at Plot No: 91, Pirana Road, Piplaj, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2027 for the manufacturing of “Processing of cloth” having total production quantity: 23, 00,000 Meters/Month [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.5 A”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.5 B”.

2.5.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent.
- During inspection, ETP treatment units are observed in operation. Treated effluent is sent to CETP NTIEM for further treatment and final disposal.
- Unit is sending treated effluent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM.
- During inspection, one treated wastewater sample (pH – 7 to 8 on pH strip, Color: Brownish tint) collected from the final outlet of ETP for further analysis purpose.
- Urea is not observed being utilized for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.5 C”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.92	6.5 to 8.5
Suspended Solids (SS)	14	300
Chemical Oxygen Demand (COD)	34	1200
Biological Oxygen Demand (BOD)	6	500
Ammonical Nitrogen (NH ₃ -N)	5.56	50
****All the parameters in mg/L except pH		

2.5.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.

- b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
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2.6 Komal Taxfab Pvt. Ltd.,

2.6.1 Basic Information of Industry

- Komal Taxfab Pvt. Ltd. is a textile industry which is engaged in Hosiery fabrics for undergarments and T Shirts and processing of cloths at Plot No 167-168, Opp. Ranipur Patia, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/03/2028 for the manufacturing of “Hosiery fabrics for undergarments and T Shirts and processing of cloths” having total production quantity: 100 MT/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.6 A”]
- Unit has applied CTE-amendment on 24/02/2024 for product expansion of Hosiery fabrics for undergarments and T Shirts and processing of cloths from 100 MT/Month to 350 MT/Month, which is under process. After CTE Amendment waste water generation from the unit is increase from 120 KLD to 400 KLD.
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.6 B”.

2.6.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of primary, secondary and tertiary treatment units for treatment of generated effluent. At the time of inspection, provided all ETP units are found in operation. Treated effluent is sent to CETP NTIEM for further treatment.

- Unit is sending treated effluent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. During inspection, one treated wastewater sample (pH – 7 to 8 on pH strip, Color: Yellowish tint) collected from the final outlet of ETP for further analysis purpose.
- Technical grade urea is observed used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.6 C”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.53	6.5 to 8.5
Suspended Solids (SS)	40	300
Chemical Oxygen Demand (COD)	58	1200
Biological Oxygen Demand (BOD)	13	500
Ammonical Nitrogen (NH ₃ -N)	7.78	50
****All the parameters in mg/L except pH		

2.6.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

2.7 Gopi Synthetics Pvt. Ltd.,

2.7.1 Basic Information of Industry

- Arnav Fashions Ltd. (Old Name: Gopi Synthetics Pvt. Ltd.) is a textile industry which is engaged in Printed Finished Cloths at Plot No 302, Isanpur Road, Narol – Vatva Road, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/03/2028 for the manufacturing of “Printed Finished Cloths” having total production quantity: 22,00,000 Meters/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.7 A”]
- Unit has obtained CTE-amendment on 17/01/2024 for product expansion of Printed Finished Cloths from 22,00,000 Meters/Month to 60,00,000 Meters/Month. After CTE Amendment waste water generation from the unit is increase from 801 KLD to 2550 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.7 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.7 C”.

2.7.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent. During inspection, ETP treatment units are observed in operation.
- Treated effluent is sent to CETP NTIEM for further treatment and final disposal.
- During inspection, one treated wastewater sample (pH – 7 to 8 on pH strip, Color: Purple) collected from the final outlet of ETP for further analysis purpose.
- Urea is not observed being utilized for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.7 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.30	6.5 to 8.5

Suspended Solids (SS)	90	300
Chemical Oxygen Demand (COD)	630	1200
Biological Oxygen Demand (BOD)	113	500
Ammonical Nitrogen (NH ₃ -N)	13.22	50
****All the parameters in mg/L except pH		

2.7.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
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2.8 Chiripal Pvt. Ltd.,

2.8.1 Basic Information of Industry

- Chiripal Industries Ltd. is a textile industry which is engaged in Processed synthetic/ Cotton/ Hosiery cloths and various other products at Plot No 174, Saijpur – Gopalpur, Pirana Road, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 24/10/2026 for the manufacturing of “Processed synthetic/ Cotton/ Hosiery cloths and various other products”. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.8 A”]

- Unit has obtained CTE-amendment on 01/11/2023 for product expansion of Processed synthetic/ Cotton/ Hosiery cloths from 12,00,000 Meters/Month to 90,00,000 Meters/Month and various other products. After CTE Amendment waste water generation from the unit is increase from 315 KLD to 4275 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.8 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.8 C”.

2.8.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and tertiary treatment units: collection cum neutralization tank, primary settling tank, aeration tank and secondary settling tank, sand filters (2 nos.) and carbon filters (2 nos.) followed by final holding tank for generated industrial effluent treatment from manufacturing process.
- At the time of inspection, provided all ETP units are found in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through dedicated NTIEM (CETP) pipeline.
- One waste water sample of treated effluent (Color: Greyish; pH @7-8 on pH strip) is collected from final holding tank for further analysis.
- Urea is not observed within ETP area and not used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.8 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.80	6.5 to 8.5
Suspended Solids (SS)	207	300
Chemical Oxygen Demand (COD)	982	1200
Biological Oxygen Demand (BOD)	315	500
Ammonical Nitrogen (NH ₃ -N)	21.80	50
****All the parameters in mg/L except pH		

2.8.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

2.9 Balkrishna Textiles Pvt. Ltd. (Unit -1),

2.9.1 Basic Information of Industry

- Balkrishna Textiles Ltd. is a textile industry which is engaged in Processed Cloth at Narol Char Rasta, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2027 for the manufacturing of “Processed Cloth” having total production quantity: 25,00,000 Meters/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.9 A”]
- Unit has obtained CTE-amendment on 12/12/2023 for product expansion of Processed Cloth from 25,00,000 Meters/Month to 60,00,000 Meters/Month. After CTE Amendment waste water generation from the unit is increase from 625 KLD to 1650 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.9 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.9 C”.

2.9.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and Tertiary treatment units: collection cum neutralization tank, primary sedimentation tank, aeration tank, secondary sedimentation tank, sand filter and carbon filter followed by final holding tank for generated industrial effluent treatment from manufacturing process.
- At the time of inspection, all ETP units are observed in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through dedicated NTIEM (CETP) pipeline.
- One treated effluent sample (Color: Purplish; pH @8-9 on pH strip) is collected from final holding tank for further analysis.
- Urea is not observed within ETP area and not used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.9 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	8.44	6.5 to 8.5
Suspended Solids (SS)	150	300
Chemical Oxygen Demand (COD)	910	1200
Biological Oxygen Demand (BOD)	186	500
Ammonical Nitrogen (NH ₃ -N)	19.22	50
****All the parameters in mg/L except pH		

2.9.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- a. Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further

treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.

- b. Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
- c. Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
- d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.

2.10 Balkrishna Textiles Pvt. Ltd. (Unit - II),

2.10.1 Basic Information of Industry

- Balkrishna Textile (Unit - II) is a textile industry which is engaged in Processed Cloth at S No 253 & 258, Narol Sarkhej Highway, Shahwadi, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 31/12/2025 for the manufacturing of “Processed Cloth” having total production quantity: 12,000 Meters/Day. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.10 A”]
- Unit has obtained CTE-amendment on 12/10/2023 for product expansion of Processed Cloth from 12,000 Meters/Day to 1,80,000 Meters/Day. After CTE Amendment quantity of waste water generation from the unit is increase from 150 KLD to 1450 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.10 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.10 C”.

2.10.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and Tertiary treatment units: collection cum neutralization tank, primary sedimentation tank, aeration tank, secondary sedimentation tank, sand filter and

carbon filter followed by final holding tank for generated industrial effluent treatment from manufacturing process.

- At the time of inspection, Aeration tank and Tertiary treatment units (Sand filter and Carbon filter) is not observed in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment.
- One treated effluent sample (Color: light brownish; pH @10 on pH strip) is collected from final holding tank for further analysis.
- Urea is not observed within ETP area and not used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.10 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	8.67	6.5 to 8.5
Suspended Solids (SS)	232	300
Chemical Oxygen Demand (COD)	1175	1200
Biological Oxygen Demand (BOD)	272	500
Ammonical Nitrogen (NH ₃ -N)	17.84	50
****All the parameters in mg/L except pH		

2.10.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of collected samples,

-
- Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
-

- d. Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

2.11 Mayank Processors Pvt. Ltd.,

2.11.1 Basic Information of Industry

- Mayank Processors Pvt. Ltd. is a textile industry which is engaged in Dyed/ Printed fabrics at Plot No. 237, Nr. Shahwadi Octroi Naka, Saijpur Gopalpur, Narol, Ahmedabad.
- Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 12/03/2027 for the manufacturing of “Dyed/ Printed fabrics” having total production quantity: 2,75,000 Meters/Month. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – 2.11 A”]
- Unit has obtained CTE-amendment on 15/03/2024 for product expansion of Dyed/ Printed fabrics from 2,75,000 Meters/Month to 32,50,000 Meters/Month. After CTE Amendment waste water generation from the unit is increase from 65 KLD to 760 KLD. [Copy of CTE is annexed herewith and marked as “Annexure – 2.11 B”]
- CETP membership certificate of the unit is annexed herewith and marked as “Annexure – 2.11 C”.

2.11.2 The inspection of above mentioned unit was carried out by the regional office, Ahmedabad (East) of Gujarat Pollution Control Board and as per the inspection report dated: 23/05/2024 major observation/ factual details are as under:

- Unit has provided Effluent Treatment Plant (ETP) consisting of Primary and Secondary treatment units: collection cum neutralization tank, sedimentation tanks (6 nos.), aeration tank and secondary sedimentation tanks (2 nos.) followed by final holding tank for generated industrial effluent treatment from manufacturing process.
- At the time of inspection, Aeration tank is not observed in operation; diffusers of the tank are observed corroded.
- After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment.

- One treated effluent sample (Color: Greyish; pH @8-9 on pH strip) is collected from final holding tank for further analysis.
- Urea is not observed within ETP area and not used for wastewater treatment.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – 2.11 D”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	8.43	6.5 to 8.5
Suspended Solids (SS)	124	300
Chemical Oxygen Demand (COD)	1062	1200
Biological Oxygen Demand (BOD)	256	500
Ammonical Nitrogen (NH ₃ -N)	15.34	50
****All the parameters in mg/L except pH		

2.11.3 Conclusion:

Looking at the representations of the complainer and inspection report as well as analysis reports of waste water samples collected,

-
- Unit is having valid CCA of the Board for discharging its treated effluent into CETP of Narol Textile Infrastructure & Enviro Management (NTIEM) for further treatment after achieving CETP inlet norms. Unit has not obtained CCA for Zero liquid discharge.
 - Unit is discharging treated waste water into underground drainage line network of CETP of Narol Textile Infrastructure & Enviro Management (NTIEM). Unit is having membership of the CETP.
 - Unit is not discharging untreated or partially treated waste water through open lines of Ahmedabad Municipal Corporation leading to River Sabarmati.
 - Result of the treated wastewater sample collected from final outlet of the ETP is within permissible limit for majority of parameter.
-

[3] Action Taken by Board in the matter of WPPIL No. 98/2021 related to River Sabarmati in the Hon'ble High Court of Gujarat.

3.1 Background:

- It is pertinent to mention here that Hon'ble High Court of Gujarat had taken Suo Motu cognizance of the pollution in river Sabarmati through Writ Petition PIL No. 98 of 2021 and the matter is being reviewed continually and holistically by Hon'ble High Court of Gujarat since August 2021.
- Hon'ble High Court of Gujarat has passed various orders in the matter of WP PIL No. 98/2021 and actions are being taken time to time by various authorities/agencies like Gujarat Pollution Control Board (GPCB), Ahmedabad Municipal Corporations (AMC), Ahmedabad Mega Clean Association and CETPs including Narol Textile Infrastructure & Enviro Management (NTIEM) etc. in pursuance of the orders passed by the Hon'ble High Court of Gujarat.

3.2 Joint Task Force (JTF):

- Hon'ble High Court of Gujarat has constituted a Joint Task Force (JTF) by order dated 14/09/2021, to assist the court and for submission of factual report to the court. Joint Task Force comprising of the following:
 1. Mr. Prason Gargava, Regional Director, Central Pollution Control Board;
 2. Dr. Deepa Gavali, Director & Secretary, Gujarat Ecology Society;
 3. Professor Dr. Upendra Patel; M. S. University, Vadodara.
 4. Mr. Rohit Prajapati, Engineer, Researcher and Writer, Paryavaran Suraksha Samiti;
 5. A responsible officer from the Ahmedabad Municipal Corporation;
 6. Two responsible officers from the Gujarat Pollution Control Board.
 7. A responsible officer from the Torrent Power Limited;
 8. A responsible police personnel not below the rank of Deputy Superintendent of Police and two Armed Police Constables;

3.3 Study on Adequacy Assessment, Upgradation and Retrofitting of all the 7 CETPs by NEERI.

- Hon'ble Gujarat High court has passed an order to carry out study of all the 7 CETPs by institutes of National repute like National Environmental Engineering Research Institute (NEERI), Nagpur. GPCB had given a work to NEERI for carrying out study on Adequacy Assessment, Upgradation and Retrofitting of all the 7 CETPs. CETP of

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under Hazardous Waste (Management and Trans boundary Movement) Rules'2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received on line consolidated application **Inward ID No: 263195** dated **23/09/2022** for **Renewal** the consolidated consent and authorization (CC&A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENTS AND AUTHORISATION:

(under the provisions /rules of the aforesaid environmental acts)

TO,

M/s. Narol Textile Infrastructure & Enviro Management (NTIEM),
(Old Name: ATPA Swarnim Gujrat Enviro Pvt Ltd),
34 Paiki, Gyaspur - Pirana Sewage Farm Area,
Vill-Gyaspur, Narol , Ahmedabad.

1. Consent Order No.: AWH- 124634 date of Issue: 25/02/2023
2. The consents shall be valid up to 30/09/2027 for use of outlet for the discharge of trade effluent due to operation of CETP plant as under:

Sr. No.	Product	Quantity
1.	Collection, Treatment of partially treated effluent generated from member textile units and Disposal	100 MLD

3. SPECIFIC CONDITION:

- 3.1 Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2 Industry shall not carry out any activities which attracts provision of Rule 9 of Hazardous & Other wastes (Management & Transboundary Movement) Rules-2016.
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5 Applicant shall comply with Terms of Reference (TOR) approved by SEIAA, Gujarat vide Order no. SEIAA/GUJ/TOR/7(h)/518/2018 dated: 24/05/2018.
- 3.6 Applicant shall comply with conditions of Environment Clearance granted vide letter no. F No. 10-84/2012-IA-III dated 16/12/2013.
- 3.7 Applicant shall maintain daily log book for operation of CETP, quantity and quality of effluent received from member units, quantity of inflow to the CETP, quality and quantity of effluent at final outlet etc.

4. CONDITIONS UNDER THE WATER ACT:

- 4.1 Water Source: Borewell.
- 4.2 The quantity of the water consumption by CETP for domestic purpose shall not exceed 20 KLD.
- 4.3 The quantity of the domestic effluent from the CETP shall not exceed 20 KLD.

4.4 TRADE EFFLUENT:

- 4.4.1 CETP shall receive 100 MLD trade effluent conforming to following CETP inlet norms from their member units.

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/l.
Sulphides	2 mg/l.
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/l.
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100 mg/L

- 4.4.2 The treated effluent received from the member units shall be further treated in CETP comprising of primary and secondary treatment facility. The treated effluents conforming to the GPCB norms mentioned below shall be discharged in to mixing chamber of final disposal point at Firana STP of Ahmedabad Municipal Corporation through NTIEM pipe line & shall be mixed with treated sewage before disposal into river Sabarmati. In no case effluent shall be discharged into Environment by any means.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	Shall not exceed more than 5° above ambient water temperature
Colour (Pt.Co.Scale) in units	100 units
BOD (5 days at 20°C)	30 mg/l.
COD	250 mg/L
Fixed Dissolved Solids	2100 mg/L
Chlorides	1000 mg/l.
Sulphate	1000 mg/l.
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/l.
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/l.
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 4.4.3 All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the CETP outlet norms.

- 4.4.4 Domestic effluent generated from CETP shall be treated along with industrial effluent.

4.5 GENERAL CONDITIONS FOR CETP:

- 4.5.1 The CETP of NTIEM shall submit details of their member units along with production details, booked load with CETP and quantity effluent conveyed to CETP.

- 4.5.2 CETP shall accept the effluent only from the authorized textile industrial units.

- 4.5.3 The applicant shall be responsible for collection of treated effluent from the member units only & subsequent conveyance of the collected effluent up to the CETP and up to final discharge point.

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- 4.5.4 Collection of partially treated effluent conforming to the Inlet norms from the textile member units & subsequent conveyance of the collected effluent upto the CETP to be located at, Gyaspur Narol area shall be through underground dedicated pipeline.
- 4.5.5 The CETP shall ensure the provision of temper proof online pH & flow meter along with SCADA system and auto samplers for treated effluent received from each member unit and data of same is available all the time.
- 4.5.6 The CETP shall provide SCADA system attached to GPCB server for inlet & outlet of CETP. Records thereof shall be maintained.
- 4.5.7 The project proponent shall install 24 x 7 Online Continuous Effluent Monitoring System with respect to standards prescribed in Environment (Protection) Rules, 1986 as amended from time to time as per the directions of CPCB and connected to SPCB and CPCB online servers and calibrate these system from time to time according the equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. Furthermore a third party monitoring shall be conducted regularly.
- 4.5.8 The applicant shall have only one outlet for the discharge of its treated effluent meeting with the GPCB norms and no effluent shall be discharged without requisite treatment. Convenient easy approach shall be provided at the final outlet as well as all the sump rooms for ease of sampling.
- 4.5.9 CETP shall ensure that any illegal drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP. The CETP shall devise a mechanism for identification of any illegal connection throughout their underground pipeline network and to inform GPCB as well as other concerned authorities in this regard.
- 4.5.10 Operation and maintenance schedule/ plan of the underground conveyance pipeline shall be devised and regular maintenance of the underground pipeline shall be carried out to avoid any spillage or leakage during conveyance of the effluent.
- 4.5.11 The applicant shall keep accurate records of their member units in respect of quality and quantity of effluent received and discharge in separate logbooks.
- 4.5.12 Magnetic flow meters shall be installed at the outlet of each of the member unit as well as at various stages of inlet & outlet of CETP to measure the quantity of effluent at each stage of common effluent treatment plant.
- 4.5.13 The applicant shall instruct & make sure that every member shall make storage facilities to store the effluent for at least 48 hours in an impervious acid/alkali proof brick lining tank /HDPE tank.
- 4.5.14 The applicant shall constitute a monitoring committee for monitoring of the effluent discharged by its members in the drainage system.
- 4.5.15 In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the CETP, all the SCADA system, flow meters etc. shall be installed, so that CETP shall always be operated round the clock and data shall be available even in case of power failure also.
- 4.5.16 The Environmental Management Unit / Cell shall be setup to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The Environmental Management Unit / Cell shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. This cell shall also coordinate the exercise of the environmental audit and preparation of the environmental statements.

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- 4.5.18 The applicant shall intimate the occurrence of any accident/ breakdown, event resulting in discharge of poisonous, noxious or polluting matter or the likelihood of the same into a river stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(l) of the Water Act.
- 4.5.19 Control rooms equipped with SCADA computers, wireless system, telephone system, emergency vehicle, shall be provided. The control room will be manned from 24 hours round the clock.
- 4.5.20 Necessary clearance for the adequacy & safety measures shall be obtained from the concerned authority.
- 4.5.21 The applicant shall comply with the provisions of all the laws of land including safety, disaster management.
- 4.5.22 CETP shall establish the onsite Laboratory facility.
- 4.5.23 CETP shall provide & operate fogger system or other appropriate system for abatement of foul odour.
- 4.5.24 Adequate plantation of indigenous local tree species shall be carried out within the CETP premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width shall be developed all along the periphery of the CETP. Appropriate plant species shall be selected to control the odor caused during the plant operation.
- 4.5.25 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
- 4.5.26 Between 6 A.M. and 10 P.M.: 75 dB (A)
- 4.5.27 Between 10 P.M. and 6 A.M.: 70 dB (A)
- 4.5.28 CETP shall comply with all the conditions of notifications, memorandums, NGT orders, Honorable court orders and directives issued by Board from time to time.
- 4.5.29 The CETP shall explore the possibility of reusing treated effluent for gardening, irrigation, flushing, reuse by member industries etc.
- 4.5.30 PP shall ensure proper signage and display boards highlighting safety measures in the proper operation of the plant.
- 4.5.31 No Changes in installed capacity, quality or quantity of effluents as agreed upon in the initial MoU between the operator and the member units, addition of any new member units shall be carried without prior approval of the ministry.
- 4.5.32 The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units shall be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board.

5. CONDITIONS UNDER THE AIR ACT:

- 5.1 There shall be no use of fuel. Hence, there shall be no flue gas emission.
- 5.2 There shall be no process gas emission from manufacturing process & other ancillary operation:
- 5.3 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

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- 5.4 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 5.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 5.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
- 5.7 The gaseous emission from DG set, if any shall be dispersed through adequate stack height as per CPCB standards. Diesel generating sets shall be installed, in the downwind directions.
6. **Authorization under Rules 6(2) of Hazardous and other Wastes (Management & Transboundary Movement) Rules – 2016. [Form -2]**
- 6.1 **Number of authorization: AWH- 124634 date of Issuc: 25/02/2023.**
- 6.2 **M/s. Narol Textile Infrastructure & Enviro Management (NTIEM) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at 34 Paiki, Gyaspur - Pirana Sewage Farm Area, Vill-Gyaspur, Narol, Ahmedabad.**

Sr. No.	Waste	Schedule category	Quantity	Facility
1	ETP sludge	I-35.3	250 MT/day	Collection, Storage, Transportation, Disposal at authorized TSDF Site and/ 1000 MT/month Co- processing at Cement Plant
2	Discarded Containers/ Barrels/ Drums	I-33.1	500 nos./day	Collection, Storage, Transportation Disposal by selling to authorized Decontaminators.
3	Used/ Spent Oil	I-5.1	0.05 KL/day	Collection, Storage Transportation Disposal by selling to Authorized Recyclers.

- 6.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization shall be in force for a period up to 30/09/2027.
- 6.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 6.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 6.8 CETP shall have to manage waste oil; discarded containers etc. as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 6.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 6.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

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- 6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 6.12 CETP shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 6.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 6.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.16 CETP shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 6.17 CETP shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 4th October 2003.
- 6.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.
- 6.21 Unit shall abide by any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.22 Annual return shall be filed by June 30th for the period ensuing 31st March of the year.

7. **GENERAL CONDITIONS:**

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 7.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 7.3 Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 7.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 7.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.7 The environmental audit shall be carried out. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 7.8 CETP shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 7.9 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediately be intimated to the board.

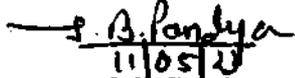
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- 7.10 CETP shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 7.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 7.12 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document, which is material to take decision on the application, the Board reserves the right to review and/or revoke the consent/authorization. This may result in withdrawal of this consent and attract action under the provisions of Environmental laws.
- 7.13 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.14 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 7.15 The Board may revoke or suspend the consent, if implementation of any of the above conditions is not found satisfactory.
- 7.16 All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

For and on behalf of
Gujarat Pollution Control Board

11/05/23
(J. B. Pandya)
Scientific officer

NO: GPCB/ABD/CCA/NL-232(12)/ID: 34244/

Date:

Issued to:

M/s. Narol Textile Infrastructure & Enviro Management (NTIEM),
(Old Name: ATPA Swarnim Gujrat Enviro Pvt Ltd),
34 Paiki, Gyaspur - Pirana Sewage Farm Area,
Vill-Gyaspur, Narol, Ahmedabad

Outward No: 741823, 11/05/2023

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By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-131208 Appl Type: CCA-Renewal

NO: GPCB/ABD-CCA-NL-76(8)/ID- 12348/

Date:

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 25/09/2023 and inward No. 287381 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/ rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Mahalaxmi Fabric Mill,

Plot No - 317/2,

Ishanpar Road, Narol,

Dist: Ahmedabad. PIN - 382405.

1. Consent Order No.: AWH-131208 date of issue 26/12/2023.
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 30/06/2028 to operate industrial plant for manufacturing of the following products.

Sl. No.	Description of Product	Quantity	Unit	CA No.	Remarks
1	Cotton Fabrics Processing or Synthetic Fabrics Processing	1200000 000	Meters		

SPECIFIC CONDITION:

1. Industry shall comply with the Solid Waste Management Rules-2016.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPIL 98 of 2021 from time to time.
4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
5. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

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6. Unit shall follow the Solid Fuel Guidelines which is published by Board for control, management and handling of fly ash.

7. Unit shall provide APCMs as per solid fuel guidelines of GPCB.

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed 508.00 KL/Day as per below break up as mentioned in form 1) submitted for consent application under the Water Act- 1974.

a) Industrial: 495.00 KL/Day

b) Domestic: 13.00 KL/Day

3.2 Source of water : Borewell

3.3 The quantity of total waste water generation shall not exceed 448.00 KL/Day as per belowbreak up as mentioned in form 1) submitted for consent application under the Water Act- 1974.

a) Industrial: 440.00 KL/Day

b) Domestic: 8.00 KL/Day

3.4 Industrial effluent management:

a) Mode of disposal of treated industrial effluent: CETP of NTIEM

b) Description for treated industrial effluent disposal: Industrial waste water shall be treated in ETP comprising of Primary and Secondary treatment facilities and treated waste water shall be sent to CETP of M/s. NTIEM.

c) The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	Parameters	Standards
1	pH	6.5 to 8.5
2	Temperature	40 deg C
3	Colour (Pt Co Scale) in units	100
4	Suspended Solids	300 mg/L
5	Oil and Grease	10 mg/L
6	Phenolic Compounds	1 mg/L
7	Sulphides	2 mg/L
8	Ammonical nitrogen	50 mg/L
9	Total Chromium	2 mg/L
10	BOD (5 days at 20)	500 mg/L
11	COD	1200 mg/L
12	Fixed Dissolved Solids	2100 mg/L
13	Chlorides	600 mg/L

3.5 Domestic sewage management:

a) Mode of disposal of treated domestic sewage: Septic tank/ Soak Pit system

b) Description for treated domestic sewage disposal: Domestic sewage shall be disposed off through Septic tank/ Soak Pit system

3.6 Industry shall provide flow meter at inlet and outlet of effluent collection tank/ETP to measure the quantity of effluent discharged to CETP for further treatment and records thereof shall be maintained.

3.7 Unit shall maintain daily logbook of water consumption, waste water generation and waste water conveyed to CETP.

3.8 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the CETP. Unit shall not keep any by-pass line or system or loose or flexible pipe line or illegal/ghost connection or discharge of the effluent.



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- 3.9 Industrial effluent after conforming to CETP inlet norms for M/s. Narol Textile Infrastructure & Enviro Management (NTIEM) as above shall be discharged to NTIEM CETP for further treatment and disposal. In no case effluent shall be discharged in to Environment by any means.
- 3.10 The applicant shall provide adequate capacity effluent treatment plant which shall be operated efficiently so that effluent from the existing industrial unit shall conform to the CETP inlet norms mentioned above, however the final discharge of treated effluent from CETP shall adhere to the standards prescribed by the Board for CETP of M/s. Narol Textile Infrastructure & Enviro Management (NTIEM), Narol.
- 3.11 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into mega pipeline.

Parameter	Outlet Norms
pH	6.5 TO 8.5
Temperature	40 °C
Colour (Pt.Co.scale)	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 200C)	30 mg/L
COD	250 mg/L
Cyanides	0.2 mg/L
Flourides	2 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Insecticides/Pesticides	Absent
Total Kjeldahl Nitrogen	100 mg/L
Mercury	0.01 mg/L
Lead	0.1 mg/L
Cadmium	1 mg/L
Copper	3 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Arsenic	0.2 mg/L
Selenium	0.05 mg/L
Boron	2 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

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4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

Sr. No	Stack ID	Stack Attach to	Capacity/ Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in meter (from G.L.)	Parameter & Permissible limit
S-1	4002	Boiler	14.1 MT Boiler	Coal	2.6 MT/Hr	ESP, Dry/ Alkali Scrubber	30	PM – 150 mg/Nm ³ , SO ₂ – 100 PPM, NO _x – 50 PPM
S-2	4003	Fuel Heater (Thermic)	6000 LJ	Coal	2.4 MT/Hr	Dust Collector, ESP, Dry/ Alkali Scrubber	30	
S-3	50757	D. G Sets	625 KVA & 550 KVA (2 Nos)	Diesel	300 Lit/Month	–	5	

- 4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.
- 4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram/ m ³)	
		Annual	24 Hours Average
1	Particulate Matter (PM 10)	60	100
2	Particulate Matter (PM 2.5)	40	60
3	Sulphur Dioxide (SO ₂)	50	80
4	Nitrogen Dioxide (NO ₂)	40	80

- a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.4 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

- 5.1 Number of authorization: AWH-131208 date of issue 26/12/2023, Valid upto 30/06/2028.
- 5.2 M/s. Mahalaxmi Fabric Mill is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No – 317/2, Ishanpur Road, Narol, Dist- Ahmedabad.



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Sr. No.	Name of Hazardous Waste	Sch	Catg.	Qty MT/Yr	Facility & Mode of Disposal	Remarks
1	ETP Sludge	I	35.3	48.0	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA after treatment	
2	Chemical Residue	I	24.1	12 00 kg	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA after treatment	
3	Used or Spent Oil	I	5.1	60.00 Lit	Collection, Storage, Disposal by sell out to authorized recycler.	
4	Empty Barrels/ Containers/ liners contaminated with hazardous chemicals/ wastes	I	33.1	3600 Nos/Month	Collection, Storage, Disposal by sell out to authorized decontamination facility.	

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period up to validity mentioned in this order.
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 6.
- 5.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 5.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate

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disposal of the waste generated.

- 5.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 5.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 5.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 5.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 5.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 5.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

6. GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 6.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 6.3 Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 6.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 6.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 6.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 6.9 In case of change of ownership/management the name and address of the new owners/ partners/ directors/proprietor shall immediately be intimated to the board.
- 6.10 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 6.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.



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- 6.12 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 6.13 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.14 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 6.15 The Board may revoke or suspend the consent if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Jignasha B Pandya)
Unit Head, Ahmedabad (East)

Outward No: 780169, 03/01/2024
GPCB ID: 12348, Inward ID: 287381

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By R.P.A.D

Consent to Establish
CTE Amendment No. 132775

NO: GPCB/ABD/CCA/NL-76(8)/ID-12348/

Date: / /2024

To,
M/s. Mahalaxmi Fabric Mill,
Plot no. 317/2, Isanpur road,
Narol, Ahmedabad - 382405.

SUB: Amendment in CTE of this Board.

REF: 1. Your CTE - Amendment application Inward No. 288945 dated: 30/11/2023.
2. CCA order no. GPCB/ABD-CCA-NL-76(8)/ID: 12348/780169 dated: 03/01/2023.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in Consent to Establish (NOC) granted to M/s. Mahalaxmi Fabric Mill located at Plot no. 317/2, Isanpur road, Narol, Ahmedabad for the following conditions only.

1. The validity period of the order shall be up to 29/11/2030.
2. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Cotton Fabrics Processing Or Synthetic Fabric Processing	12,00,000	12,00,000	24,00,000

3. **SPECIFIC CONDITION:**

- 3.1 Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
- 3.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 3.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.8 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 3.9 The fly ash generated shall be collected and stored in fly ash silos.
- 3.10 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.
- 3.11 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

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4. CONDITIONS UNDER WATER ACT 1974:

- 4.1 Water Source: Bore well.
- 4.2 The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 12 KLD to 20 KLD.
- 4.3 The quantity of domestic effluent from the factory, after proposed amendment, shall increase from 8.0 KLD to 10 KLD.
- 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5 The quantity of water consumption for industrial use after proposed amendment, shall increase from 495 KLD to 3020 KLD.
- 4.6 The quantity of industrial effluent from the process, after proposed amendment, shall increase from 440 KLD to 2500 KLD.
- 4.7 Industrial wastewater generation 2500 KLD discharged into The Narol Textile Infrastructure & Enviro Management (CETP).
- 4.8 Industrial wastewater shall be treated Primary and secondary treatment units and treated wastewater shall be ultimately sent to CETP of NTIEM.
- 4.9 Industry shall provide fixed pipeline with flow meter at outlet to ETP and maintain its records.

4.10 TRADE EFFLUENT:

- 4.10.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphates	1000 mg/L
TDS	2100 mg/L
Insecticides	Absent
Percent Sodium	60 %
Sodium absorption ratio	26 mg/L
Total residual chlorine	1.0 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L

Outward No: 808642



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PARAMETERS	CETP INLET NORMS
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 4.10.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 4.10.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 4.10.4. Industry shall provide flow meter at outlet of ETP & maintain its records.
- 4.10.5. Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.
- 4.10.6. Unit shall maintain record of chemical consumption and electricity consumption.

5. CONDITIONS UNDER AIR ACT 1981:

5.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity
1.	FBC Boiler (14.1 MT)	Steam Coal/ Lignite	5.0 MT/hr.
2.	TFH (6000 U)		
3.	D.G. Set (625 KVA) (01 nos.)	Diesel	300 Lit/day
4.	D. G. Set (550 KVA) (01 nos.) (Removed/ Dismantled)	—	—

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5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	FBC Boiler (14.1 MT)	30.5 m	ESP + Alkali Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³
2.	TFH (6000 U)		MDC + Bag filter Alkali Scrubber + ESP		
3.	D.G. Set (625 KVA) (01 nos.)	5 m	-		100 ppm
4.	D. G. Set (550 KVA) (01 nos.) (Removed/ Dismantled)				50 ppm

5.4 There shall be no process emission from manufacturing process & other ancillary operation.

◆ Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)

• Additional conditions under Air Act:

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable).

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.



79 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
 - h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
 - i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
 - j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
 - k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
 - l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.
- **Additional conditions under the Water Act:**
 - a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
 - b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
 - c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
 - d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
 - e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
 - **Additional conditions under the Hazardous Waste Management Rules:**
 - a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
 - b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 - d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
 - **Other General Conditions:**
 - a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.
6. All the other conditions of the existing CCA order no: AWH- 131208 Date of Issue: 26/12/2023 shall remain unchanged.
7. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya

(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 808643, 15/04/2024

Date: 17/10/2023
Membership No.: 54

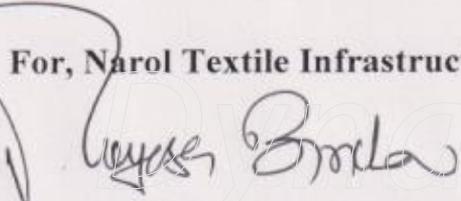
CERTIFICATE

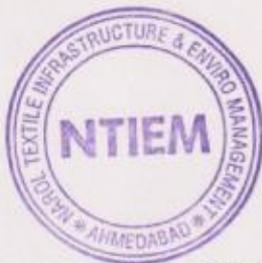
This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: AWH – 124634 dated 25/02/2023

It is further to certify that, M/s. MAHALAXMI FABRIC MILLS are the member of NTIEM and they have booked a quantity of 25,00,000 Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD of the CETP.

This certificate is valid for a period of **1 year** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M:3044</u>
Date:	<u>17/10/2023</u>
Sign.:	<u>[Signature]</u>

**Gujarat Pollution Control Board**

PCB Id: 12348

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details	Mahalaxmi Fabric Mill-(A Unit Of Mahalaxmi Rub-Tech Ltd.)	Outward No: 42019-03/06/2024																																
Email :	works@mahalaxmigroup.net	Plot No: 317/2 Phase No: , ISANPUR ROAD, NAROL, AHMEDABAD - 382405																																
Telephone :	989879005904	DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol																																
Inspection Id :	804837 (Others/Higher Authority)	Ro Name : Ahmedabad (East)																																
2 Type / Scale / Sector / Status :	RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation																																	
3 Inspection Dt & Time :	23/05/2024 15:00 / Air , Water , Hazd	Person Contacted : MR. Dungar Raj, manager																																
4 Env Audit Detail :	Sch : 2 , Supreme Envirocare , Year : 2017 , On Dt :																																	
	Commissioned Dt : 01/04/1974	Production Start Dt : 01/04/1974																																
		Applicability of CRZ Rules : No																																
5 Water Consumption in Kilo Lts Per Day	Ind : 2530.000	Dom : 30.000																																
		Borewells: 3																																
6 Waste Water generation / Discharge (klpd) :	Ind : 2200.000	Dom : 20.000																																
		Tubewells: 0																																
7 Consumer No.(Electric Meter):		Source of Water Supply: Borewell																																
8 Disposal Mode of Industrial / Domestic :		Common E.T.P / Septic Tank																																
9 Discharge Pt / Final Receiving Body (Ultimate):	NTIEM LINE / C.E.T.P. (NTIEM)																																	
10 Status of water consent Under the Water Act,1974:	AWH-131208-30/06/2028 Last Inward:312224-24/05/2024[PRO]																																	
11 Effluent Treatment plant (ETP) : Units, if provided and status :	ETP Details : P-Chemical Dousing Tank,P-Clarifier,P-Collection Cum Equalization,P-Filter Press,P-Flash Mixer,P-Floculator,P-Pri Settling Tank,S-Aeration Tank,S-Sec Clarifier,S-Sludge Dry Beds,S-Sludge Holding Tank																																	
12 Whether Industry is a member of CETP ?	No																																	
13 Boilers=1 , DG Sets=2 , Flue Gas =5, Process =0 , ETP Cap = 2329 , Capacity of All = 40	APCM Details : Bag Filter,Dust Collector,E.S.P,Multi Cyclone ,Not provided,Scrubber,Water Scrubber Fuel Used : Coal,Diesel Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)																																	
14 TSDF Name :	Eco Care Infrastructures Pvt Ltd [48212]																																	
15 Lab Charges Pending :	Rs. 5155.00	Water Cess Charges Pending : NIL																																
16 Last Env. Form V :	2022-2023	Water Cess Return : 2017-2018																																
		HW Monthly Return : 2023-99																																
17 Last 3 Legal Action :	<table border="1"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>23/02/2021</td> <td>SCN</td> <td>04/10/2021</td> <td></td> <td>597175</td> <td>SCN</td> <td>COM</td> <td>602637</td> </tr> <tr> <td>17/03/2020</td> <td>REV</td> <td>18/04/2020</td> <td>3MT,</td> <td>562100</td> <td>REV</td> <td>DIR</td> <td>559072</td> </tr> <tr> <td>03/03/2020</td> <td>DIR</td> <td>06/03/2020</td> <td>33A,IMM,</td> <td>560373</td> <td>DIR</td> <td>OTH</td> <td>556739</td> </tr> </tbody> </table>		Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	23/02/2021	SCN	04/10/2021		597175	SCN	COM	602637	17/03/2020	REV	18/04/2020	3MT,	562100	REV	DIR	559072	03/03/2020	DIR	06/03/2020	33A,IMM,	560373	DIR	OTH	556739
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03/03/2020	DIR	06/03/2020	33A,IMM,	560373	DIR	OTH	556739																											
Monthly Patrak Data :	Last Return : 202311	HAZD Waste Disposal : 0.000 (0 Trucks)																																
	Electricity Units Consumed in month	Water Consumed in month																																
	Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0																																
		Effluent Discharged in month																																
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Gujarat Pollution Control Board

PCB Id: 12348

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	Torrent power Ltd	
p	- On East Direction of the location of the Company	indian oil petrol pump	
p	- On North Direction of the location of the Company	national highway-08	
p	- On South Direction of the location of the Company	narol-vatva road	
p	- On West Direction of the location of the Company	roopali process inds.	
o	- Production since (Date) or Proposed	01/04/1974	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	Yes	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SRN-Eco Care Infrastructures Pvt Ltd [48212]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ABD-NL-42 (3)	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	--	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	

03/06/2024

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12348

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	No	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	- Facility is adequate for the applied process	No.	
l	- Passbook is maintained?	No.	
m	- Details of PLL, if applicable	-----	
n	- Details of safety specs provided by the facility	-----	
o	- Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (12348)

03/06/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

CCA Amendment application of the unit for product expansion to total 24,00,000 meters/month is under process. During visit, unit is observed in operation and manufacturing of Cotton fabric processing is going on. AAQ and housekeeping is observed normal. Unit has provided Effluent Treatment Plant (ETP) consisting of Primary and Secondary treatment units viz. collection cum neutralization tank, sedimentation tanks (6 nos.), aeration tank and secondary sedimentation tanks (2 nos.) followed by final holding tank for treatment of generated industrial effluent from manufacturing process. At the time of inspection, provided all ETP units are found in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP of NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through common dedicated underground pipeline of CETP of NTIEM. One waste water sample of treated effluent (Color: purplish; pH @7-8 on pH strip) is collected from final holding tank for further analysis. Flow meter provided on final discharge line shows cumulative reading: 1453033 m³ and flow rate: 15 m³/hr. Reuse line cumulative meter reading shows: 4431247 m³. Unit has obtained valid membership certificate of CETP of NTIEM for effluent discharge i.e. 25,00,000 Litres/day. Urea is not observed within ETP area and not used for wastewater treatment. [330]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) dated April 27, 2024, pertaining to the grievance lodged by Mr. Dayaram J. Yadav alleging the discharge of untreated wastewater into River Sabarmati by various textile units through open pipelines and the violation of Zero Liquid Discharge (ZLD) stipulations, this unit has been subject to inspection. This unit is having valid CCA of the board to manufacture Cotton or synthetic fabric processing: 12,00,000 meters/month which is valid upto 30/06/2028. Unit has also obtain CTE Amendment for production expansion to total 24,00,000 meters/month valid till 29.11.2030. CCA Amendment application for the same is under process. During visit, unit is observed in operation and manufacturing of Cotton fabric processing is going on. AAQ and housekeeping is observed normal. Necessary instructions are issued to the unit. [330]-24/05/2024

~ RO Query to Staff: put up back [630]-31/05/2024

~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: As per crux[330-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 12348

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

The unit is visited w.r.t. NGT Matter no. 95/2024 (WZ)

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ૩ માસનાં Production, Raw materials, water consumption, w/w generation - reuse - disposal, Haz. Waste generation - disposal, fly Ash disposal નાં Data આપવાં.	761487(29/11/23)	Fully Complied
2. બોર્ડની consent conditions નું ચુસ્તપણે પાલન કરવું.	761487(29/11/23)	Partial Compliance
2. Fly Ash Notification નું ચુસ્તપણે પાલન કરવું, fly Ash નો સ્ટોક તેનાં નિકાલ, MOU ની વિગત આપવી, fly Ash silo બનાવવો Reuse of w/w (meter reading સાથે) ત્રણ માસની વિગત આપવી.	755199(04/10/23)	Fully Complied
1. છેલ્લા ત્રણ માસનાં ઉત્પાદનનાં, રો-મટીરીયલનાં, fresh water નાં વપરાશનાં (Bore well meter રીડીંગ સાથે) w/w send to CETP (flow mtr reading સાથે) બળતણનાં વપરાશનાં, chemical (ETP treated) વપરાશનાં, PAC-HCl નાં પરચેઝ બીલ, ETP sludge stock અને તેનાં TSDF માં નિકાલનાં ડેટા આપવાં.	755199(04/10/23)	Fully Complied
3. CPCB નાં પણ તા. ૦૬/૦૭/૨૦૨૨ નું ચુસ્તપણે પાલન કરવું કાયમી રીવોકેશન માટે યોગ્ય પૂર્તતા / પત્ર પાઠવી ETSનાં રીઝલ્ટ આપવાં.	755199(04/10/23)	Partial Compliance
1. છેલ્લા ૩ માસનાં Production, Raw materials, water consumption, w/w generation - Reuse - disposal, Haz. Waste generation - disposal નાં Data આપવાં. Fly Ash generation - disposal નાં data આપવાં.	747647(04/08/23)	Fully Complied
2. બોર્ડની consent ની શરતોનું ચુસ્તપણે પાલન કરવું.	747647(04/08/23)	Fully Complied
3. Spent PAC નો use કરવામાં આવે છે જે માટે Rule-9 ની Permission મેળવ્યા બાદ જ તેનો ઉપયોગ કરવો.	747647(04/08/23)	Partial Compliance

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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (12348)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@ 7 to8 on ph strip / 32	1505-1505	REP	## final outlet of the etp ~	purplish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	0	Removed	YES	MUL,SCR	Coal	6 TPD	not in operation
2	Boiler	30	14.1 MT Boiler	YES	ESP,WSC	Coal	2.6 MT/Hr.	Proposed but not installed
3	Fuel Heater (Thermic)	30	6000 U	YES	FIL,DUS,WSC	Coal	2.4 MT/HR.	not in operation
4	D.G. Sets	0	REMOVED/DISMEN TALED	NO	NOT	Diesel	200 lit / day	stand by D.G. set and found not working
5	D.G. Sets	5	625 KVA & 550 KVA (2 Nos.)	NO	NOT	Diesel	300 lit/month	stand by D.G. set and found not working

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical Residues	I -24.1	0.100-M.T	COL,STO,TRA,DST
2	Chemical Residues	I -24.1	0.100-M.T	COL,STO,TRA,DST
3	Used or Spent Oil	I -5.1	0.600-M.T	COL,CYC,STO
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	5000.000-M.T	COL,CYC,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	cotton & synthetic fabric processing	0.000	0.000 - MTS	0.000	as per CTE
2	cotton fabric processing or synthetic fabrics processing	1200000.000	1200000.000 - MTS	1200000.000	
3	cotton fabric processing or synthetic fabrics processing	0.000	0.000 - MTS	0.000	
4	cotton fabrics processing or synthetic fabrics processing	0.000	0.000 - MTS	0.000	As per crux

F Raw material :

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12348

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binders	0.000 - M.T
3	bleach liquor	0.000 - M.T
4	caustic	0.000 - M.T
5	caustic lye	0.000 - M.T
6	chelating agent	0.000 - M.T
7	desizing agent	0.000 - M.T
8	disperse dyes	0.000 - KGS
9	dyeing chemicals	0.000 - M.T
10	dyes and pigment	0.000 - M.T
11	DYES/PIGMENTS	0.000 - M.T
12	enzymes	0.000 - KGS
13	grey cloths	0.000 - MTS
14	GREY COTTON FABRICS	0.000 - MTS
15	haydro sulphite	0.000 - M.T
16	hitherm oil	0.000 - KGS
17	hydrochloric acid	0.000 - M.T
18	hydrogen peroxide	0.000 - M.T
19	khadi	0.000 - M.T
20	liquid soap/wetting agent	0.000 - M.T
21	pigment dyes	0.000 - M.T
22	reactive dyes	0.000 - KGS
23	salt	0.000 - M.T
24	scouring agents	0.000 - KGS
25	soda	0.000 - M.T
26	softener	0.000 - M.T
27	starch	0.000 - M.T
28	thickeners	0.000 - M.T
29	tinopol	0.000 - M.T
30	turpentine	0.000 - KGS
31	wetting agent	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2560.000	WWG : 2220.000	Water Source	Remark
1	Boiler Feed	300.000	40.000	Borewell	
2	Domestic Purpose	30.000	20.000	Borewell	
3	Mnfg Process	50.000	0.000	Borewell	
4	Others	10.000	6.000	Borewell	
5	Wash Water	2170.000	2154.000	Borewell	

H Solid Waste

Sr	Solid Waste Name	Qty-Unit	Coll Mode	Disp Mode
1	chemical waste from waste water treatment	48.000 - M.T	HDP	LAN

Inspection Team : H.I.MANIAR, SSO - MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.I.MANIAR, SSO)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & other wastes (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986.

And whereas Board has received online application inward ID No: 276582 dated 04/04/2023 for Renewal of the Consolidated Consent and Authorization (CC & A) of this Board, under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,
M/s. Aarnav Industries Pvt Ltd,
(Old Name: M/s. Omkar Textile Mills Pvt. Ltd.)
Plot No. 6/1 & 6/2, Narol – Vatva Road,
Narol,
Ahmedabad-382405.

1. Consent Order No: AWH- 126541 Date of Issue: 28/05/2023.
2. The consents shall be valid up to 31/03/2028 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Printed Finished Cloth	20 Lac meter/month

3. SPECIFIC CONDITIONS:

- 3.1 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA – Notification – 2006 without obtaining prior EC from competent authority.
- 3.5 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 3.6 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.7 Unit shall follow the Solid Fuel Guidelines which is published by Board for control, management and handling of fly ash.
- 3.8 Unit shall use Agro waste/coal in place of wood as fuel.
- 3.9 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 3.10 The fly ash generated shall be collected and stored in fly ash silos.
- 3.11 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time

4. CONDITIONS UNDER THE WATER ACT:

- 4.1 Source of Water: **Borewell.**
- 4.2 The quantity of the water consumption for domestic purpose shall not exceed **08 KLD.**
- 4.3 The quantity of domestic waste water shall not exceed **7.4 KLD.**
- 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5 The quantity of the water consumption for industrial purpose, shall not exceed **924 KLD.**
- 4.6 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **735 KLD.** Industrial effluent generated will be treated in ETP and conveyed through Narol Textile Infrastructure & Enviro Management Pipeline.

4.7 TRADE EFFLUENT:

- 4.7.1 The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	0 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 4.7.2 The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 4.7.3 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.



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PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 4.7.4 Industry shall provide flow meter at outlet of ETP & maintain its records.
4.7.5 Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water recycled & discharged to CETP.
4.7.6 Unit shall maintain record of chemical consumption and electricity consumption.

5. CONDITIONS UNDER THE AIR ACT:

- 5.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity
1.	Steam Boiler (10 TPH)	Lignite / Fire	24 MT/day
2.	Thermic Fluid Heater (3000 U)	Wood	

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

- 5.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (10 TPH)	34 m	Electro static Precipitator + Alkali Scrubber	Particulate matter	100 mg/Nm ³
2.	Thermic Fluid Heater (3000 U)		Multi Cyclone Separator + Alkali Scrubber	SO ₂ NO _x	100 ppm 50 ppm

- 5.4 There shall be no process gas emission from manufacturing process & other ancillary operation.

- 5.5 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 5.6 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
- 5.8 The applicant shall provide portholes, ladder, platform etc. at chimney/(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

6. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]

6.1 Number of authorizations: AWH- 126541 Date of Issue: 28/05/2023.

6.2 M/s. Aarnav Industries Pvt Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No. 6/1 & 6/2, Narol-Vatva Road, Narol, Ahmedabad.

Sr. No.	Waste	Quantity	Schedule Category	Facility
1	Discarded Containers Liners / Drums	500 No's/Year 8000 No's/Year	I-33.1	Collection, Storage, Transportation & Disposal by selling to authorized Decontaminators.
2	Used/Spent Oil	95 Lit/Year	I-5.1	Collection, Storage Transportation & Disposal by selling to authorized recycler.
3	ETP Sludge	100 MT/Year	I-35.3	Collection, Storage, Transportation & Disposal at authorized TSDF.
4	Textile Chemical Residue	06 MT/Year	I-24.1	

- 6.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

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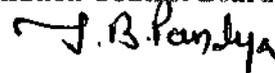
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- 6.5 The authorization shall be in force for a period up to 31/03/2028.
- 6.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 6.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 6.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 6.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 6.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 6.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 6.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 6.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 6.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 6.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.
7. **GENERAL CONDITIONS:**
- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 7.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.

- 7.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 7.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 7.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 7.9 In case of change of ownership/management the name and address of the new owners/partners/director:/proprietor shall immediately be intimated to the board.
- 7.10 Industrial shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme court order in W.P no.657 of 1995 dated 14th October 2003.
- 7.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 7.12 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 7.13 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 7.14 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.15 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 7.16 The Board may revoke or suspend the consent, if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
Gujarat Pollution Control Board



(J. B. Pandya)
Scientific officer

NO: GPCB/ABD-CCA-NL-37(5)/ID: 12909/

Date:

ISSUED TO:

M/s. Aarnav Industries Pvt Ltd,
(Old Name: M/s. Omkar Textile Mills Pvt. Ltd.)
Plot No. 6/1 & 6/2, Narol - Vatva Road,
Narol,
Ahmedabad-382405.

Outward NO. 7487621/052023

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 131418

NO: GPCB/ABD/CCA/NL-37(6)/ID: 12909/

Date: / /2024

To,
M/s. Aarnav Industries Pvt.,
Plot No: 6/1 & 6/2,
Narol-Vatva Road, Narol,
Ahmedabad - 382405.

SUB: Amendment in CTE of this Board.

REF: 1. Your CTE - Amendment application Inward No. 285573 dated: 10/08/2023.

2. CCA order no. GPCB/ABD/CCA/NL-37(6)/ID: 12909/743436 Dated: 31/05/2023.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in Consent to Establish (NOC) granted to M/s. Aarnav Industries Pvt. located at Plot No: 6/1 & 6/2, Narol-Vatva Road, Narol, Ahmedabad for the following conditions only.

1. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Printing Finished Cloths	20 lacs	25 lacs	45 lacs

- The validity period of the order shall be up to 09/08/2030.
2. **SPECIFIC CONDITION:**
- 2.1 Industry shall comply with the Solid Waste Management Rules-2016.
 - 2.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
 - 2.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPL 98 of 2021 from time to time.
 - 2.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
 - 2.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
 - 2.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
 - 2.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
 - 2.8 Unit shall use Agro waste/coal in place of wood as fuel.
 - 2.9 Unit shall provide APCM as per solid fuel guidelines of GPCB.
 - 2.10 The fly ash generated shall be collected and stored in fly ash silos.
 - 2.11 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.
 - 2.12 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

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Website : <https://gpcb.gujarat.gov.in>

- 2.13 As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel.
- 2.14 The unit shall upgrade and augment the ETP units owing to the increased wastewater quantity the adequacy of the ETP units shall be submitted at the time of applying for CCA amendment.

3. **CONDITIONS UNDER WATER ACT 1974:**

- 3.1 Water Source: Borewell.
- 3.2 The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 8.0 to 15 KLD.
- 3.3 The quantity of domestic effluent from the factory, after proposed amendment, shall increase from 7.4 KLD to 14KLD.
- 3.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.5 The quantity of the total water consumption after proposed amendment, shall increase from 924KLD to 3235KLD.
- 3.6 The quantity of industrial effluent from the process, after proposed amendment, shall increase from 735 KLD to 2550KLD.
- 3.7 Industrial effluent 2550 KLD shall be treated in ETP comprising of primary and secondary treatment facility & treated effluent shall be sent to CETP of NTIEM

3.8 **TRADE EFFLUENT:**

- 3.8.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphates	1000 mg/L
TDS	2100 mg/L
Insecticides	Absent
Percent Sodium	60 %
Sodium absorption ratio	26 mg/L
Total residual chlorine	1.0 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01 mg/L
Lead	0.1 mg/L



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PARAMETERS	CETP INLET NORMS
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

3.8.2. The final treated effluent confirming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

3.8.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

3.8.4. Industry shall provide flow meter at outlet of ETP & maintain its records.

3.8.5. Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.

3.8.6. Unit shall maintain record of chemical consumption and electricity consumption.

4. CONDITIONS UNDER AIR ACT 1981:

4.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity (MT per day)		
			Existing	Proposed	Total
1.	Steam Boiler (10TPH) (Removed)	Lignite/ Fire wood	24	51	75
2.	Thermo Pack Heater (3000 U) (Removed)				
3.	Steam Boiler (12 TPH)(Proposed)	Imported coal/ Lignite /Fire Wood			
4.	Thermo Pack Heater (5000 U) (Proposed)				

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Website : <https://gpcb.gujarat.gov.in>

4.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height In meter	APCM	Parameter	Permissible Limit
1.	Steam Boiler (10TPH) (Removed)	34 (common)	Multi Cyclone Separator + Alkaline Water Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Thermo Pack Heater (3000 U) (Removed)		Multi Cyclone + Alkaline Scrubber		
3.	Steam Boiler (12 TPH)(Proposed)	34 (common)	Electrostatic Precipitator + Multi Cyclone + Alkaline Scrubber		
4.	Thermo Pack Heater (5000 U) (Proposed)		ESP + Alkaline Scrubber		

◆ Note: Unit will utilize steam from 27 TPH boiler of their adjoining sister concern unit M/s. Arnav fashions Ltd (Old name: M/s. Gopi Synthetics Ltd.)

4.4 There shall be no process emission from manufacturing process & other ancillary operation.

◆ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermo Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.

e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)



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- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

• **Additional conditions under the Hazardous Waste Management Rules:**

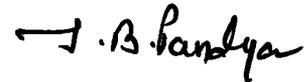
- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

• **Other General Conditions:**

708

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance
5. All the other conditions of the existing CCA order no: AWH- 126541 Date of Issue: 28/05/2023 shall remain unchanged.
 6. You are directed to comply with these conditions in true spirit.

**For and on behalf of
Gujarat Pollution Control Board**



**(J. B. Pandya)
Scientific Officer**

Outward No:781306,17/01/2024

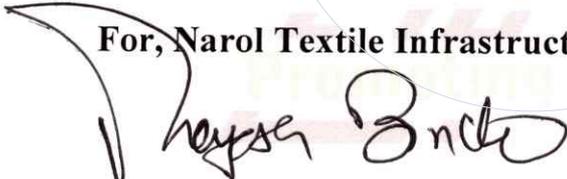


Date: 15/09/2022
Membership No.: 12

CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **GPCB/ABD/NL/CCA-232(2)/ID-34244/426600** dated 01/11/2017. It is further to certify that, **M/s. Aarnav Industries Pvt. Ltd.** are the member of NTIEM and they have booked a quantity of **25,50,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M:882</u>
Date:	<u>15/09/2022</u>
Sign.:	<u>Ashwari</u>



1 Industry Details	AARNAV INDUSTRIES PVT.,formerly Omkar Textile Mills P Ltd			Outward No: 42015-03/06/2024																																			
Email :	narol@omkargroup.com			PLOT NO:6/1 & 6/2, NAROL-VATVA ROAD, NAROL, AHMEDABAD - 382405																																			
Telephone :	0			DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Not In Gidc																																			
Inspection Id :	804814 (Others/Higher Authority)			Ro Name : Ahmedabad (East)																																			
2 Type / Scale / Sector / Status :	RED / LARGE / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation																																						
3 Inspection Dt & Time :	23/05/2024 12:15 / Air , Water , Hazd			Person Contacted : Malay Patel																																			
4 Env Audit Detail :	Sch : 2 , Nisarg Enviro Consultant , Year : 2017 , On Dt :																																						
Commissioned Dt :	01/03/2008		Production Start Dt :	01/03/2008		Applicability of CRZ Rules : No																																	
5 Water Consumption in Kilo Lts Per Day	Ind :	3235.000		Dom :	15.000		Borewells: 1																																
6 Waste Water generation / Discharge (klpd) :	Ind :	2550.000		Dom :	14.000		Tubewells: 0																																
7 Consumer No.(Electric Meter):	Source of Water Supply: Bore Well																																						
8 Disposal Mode of Industrial / Domestic :	Common E.T.P / Soak Pit																																						
9 Discharge Pt / Final Receiving Body (Ultimate):	The wastewater is convey to CETP of NTIEM / Sabarmati river																																						
10 Status of water consent Under the Water Act,1974:	AWH-126541-31/03/2028 Last Inward:309387-28/03/2024[PRO]																																						
11 Effluent Treatment plant (ETP) : Units, if provided and status :	ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Pri Settling Tank,S-Aeration Tank,S-Anaerobic Digester,S-Settling Tank,S-Sludge Holding Tank																																						
12 Whether Industry is a member of CETP ?	Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)																																						
13 Boilers=1 , DG Sets=0 , Flue Gas =3, Process =0 , ETP Cap = 4950 , Capacity of All = not applicable	APCM Details : Alkali Scrubber,E.S.P Fuel Used : Coal,Solid Fuel Stack Attached to : Boiler,Fuel Heater(Thermic)																																						
14 TSDF Name :	Eco Care Infrastructures Pvt Ltd [48212]																																						
15 Lab Charges Pending :	Rs. 5155.00		Water Cess Charges Pending : NIL																																				
16 Last Env. Form V :	2021-2022		Water Cess Return : 2016-2017		HW Monthly Return : 2023-99																																		
17 Last 3 Legal Action :	<table border="1"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>02/05/2023</td> <td>SCN</td> <td>19/05/2023</td> <td>---</td> <td>735801</td> <td>SCN</td> <td>COM</td> <td>742542</td> </tr> <tr> <td>10/05/2022</td> <td>SCN</td> <td>25/08/2022</td> <td>33A,,</td> <td>670517</td> <td>SCN</td> <td>ROU</td> <td>681375</td> </tr> <tr> <td>10/05/2022</td> <td>NOT</td> <td>25/08/2022</td> <td>33A,,</td> <td>671296</td> <td>NOT</td> <td>APP</td> <td>681374</td> </tr> </tbody> </table>							Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	02/05/2023	SCN	19/05/2023	---	735801	SCN	COM	742542	10/05/2022	SCN	25/08/2022	33A,,	670517	SCN	ROU	681375	10/05/2022	NOT	25/08/2022	33A,,	671296	NOT	APP	681374
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Monthly Patrak Data :	Last Return : 202002			HAZD Waste Disposal : NO DATA																																			
Electricity Units Consumed in month		Water Consumed in month			Effluent Discharged in month																																		
Production - 0, ETP - 0, APCM - 0		Meter Reading - 0, Kilo Litre - 18792			Meter Reading - 0, Kilo Litre - 15327																																		



Gujarat Pollution Control Board

PCB Id: 12909

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatations

k	- Recycler Registration Valid ??	N.A	
---	----------------------------------	-----	--

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	ABD-NL-519	
b	- Industry Operating without CCA	Yes	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
----	--	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	- Facility is adequate for the applied process	Yes	
l	- Passbook is maintained?	Yes	
n	- Details of PLI, if applicable	-----	
n	- Details of safety specs provided by the facility	-----	
o	- Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	



Gujarat Pollution Control Board

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(Inspection Report) - Air, Water, Hazardous

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Water Parameter

b	-	Source of Water Supply	Bore Well	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

-
Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (12909)



Inspection Crux:

Water Observation:

Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent. During inspection, ETP treatment units are observed in operation. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit has provided flow meter on final discharge line and reading of the same is observed flow: 647.99 m³/hr with cumulative: 119963.11 m³. Unit is also partially reusing the treated w.w. and flow meter reading of reuse line is observed: 18588 m³. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 7 to 8 on pH strip, Color: Purple) collected from the final outlet of ETP for further analysis purpose. Urea is not observed being utilized for wastewater treatment. [393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon'ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. During inspection, unit is observed in operation and processing of cloth is observed going on. Unit is having CCA for Printed Finished Cloth - 20 Lac meters/Month which is valid upto 31.03.2028. Unit has also obtained CTE Amendment vide order no. 131418 for expansion upto 45 lac meter/Month, treated w.w. discharge into CETP upto 2550 KLD, Boiler (12 TPH), TFH (5000 U) which is valid upto 09.08.2030. CCA Application w.r.t. obtained CTE is under processing at HO. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024
~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: as crux[393-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 12909

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
3. આપના બોઈલર અને TFH સાથે બોર્ડની ગાઈડલાઈન મુજબનાં APCM લગાડવાં.	777991(31/03/24)	Fully Complied
1. છેલ્લા 3 માસનાં ઉત્પાદનનાં, પાણી વપરાશનાં, ગંદા પાણી નિકાલનાં, બળતણ વપરાશનાં, Fly Ash અને Haz. Waste નાં ડેટા રજુ કરવાં.	777991(31/03/24)	Fully Complied
4. Fly Ash નોટીફિકેશનની તમામ જોગવાઈઓનું ચુસ્તપણે પાલન કરવું.	777991(31/03/24)	Fully Complied
2. ETP માં Spent Acid નાં વપરાશ માટે Rule - 9 ની મંજૂરી મેળવવી.	777991(31/03/24)	---
5. બોર્ડની CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.	777991(31/03/24)	Fully Complied
4. આપના Boiler અને TFH સાથે બોર્ડની ગાઈડલાઈન મુજબના APCM લગાડવા.	748399(10/08/23)	Fully Complied
6. આપના Propased Expansion માટે CTE અમેન્ડમેન્ટ મળ્યા બાદ CCA અમેન્ડમેન્ટ મેળવવું અને ત્યારબાદજ વધારાનું ઉત્પાદન કરવું.	748399(10/08/23)	Fully Complied
2. આપના બોરવેલ ઉપરના ફ્લોમીટર રીપેર કરાવી તેનો રેકોર્ડ જાળવવો. તથા ETP ની લોગબુક નીભાવવી.	748399(10/08/23)	Fully Complied
1. છેલ્લા 3 મસાના ઉત્પાદનના, પાણી વપરાશના, ગંદા પાણી રીચુઝ અને નિકાલના, બળતણ વપરાશના, કેમીકલ વપરાશના, fly Ash અને Haz waste ના ડેટા રજુ કરવા.	748399(10/08/23)	Fully Complied
3. ETP માં Spent ACID /PAC ના વપરાશ માટે Rule-9 ની મંજૂરી મેળવવી.	748399(10/08/23)	---
5. Fly Ash નોટીફિકેશન ની જોગવાઈઓનું ચુસ્તપણે પાલન કરવું.	748399(10/08/23)	Fully Complied
7. બોર્ડની CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.	748399(10/08/23)	Fully Complied
2. આપના એકમમાં 12 T Boiler છે. અને CCA મુજબ 10 T છે. જે અંગે ખુલાસો કરવો.	735801(02/05/23)	Fully Complied
3. Solid fuel ની ગાઈડલાઈન મુજબ APCM Boiler & TFH પર લગાડવાં.	735801(02/05/23)	Fully Complied
4. Fly Ash Notification નું પાલન કરવું અને સ્ટોરેજ માટે Silo લગાડવાં.	735801(02/05/23)	Fully Complied
5. ETS નું હાલ display માં PM reading 0.0 બતાવે છે જે અંગે ખુલાસો કરવો.	735801(02/05/23)	Fully Complied
1. આપના એકમની મુલાકાત limited purpose (Air Pollution - Bad odors) ની ફરીયાદ સંદર્ભે લીધેલ છે.	735801(02/05/23)	Fully Complied

03/06/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12909

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (12909)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@7 to 8 on ph strip /	1225-1225	REP	## final outlet of the etp ~	Purple

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	0	should be considered as deleted	NO	N.A	Solid Fuel		
2	Boiler	34	12TPH Common Stack	YES	ASC,ESP	Coal	75MT/day	not in operation
3	Fuel Heater (Thermic)	34	5000 U	YES	ASC,ESP	Coal	75 MT/Day	in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Inorganic Acids (Spent Acids)	II -B15	0.000-M.T	COL,REC,REU,STO
2	Not Applicable.	I -N.A	0.000-M.T	REU
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	135.000-M.T	COL,DCO,DEC,RRE,STO,TRA
4	Chemical sludge from waste water treatment	I -35.3	150.000-M.T	COL,DSS,STO,TRA,DST
5	Used or Spent Oil	I -5.1	2.000-M.T	COL,REU,STO,TRA
6	Chemical Residues	I -24.1	8.000-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	printed finished cloth	0.000	0.000 - MTS	0.000	As per crux.
2	printed finished cloth	45.000	20.000 - LMT	45.000	
3	printed finished cloth	0.000	0.000 - MTS	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binder	0.000 - M.T
3	bleach liquor	0.000 - M.T
4	caustic lye	0.000 - M.T
5	common salt	0.000 - M.T
6	dyes	0.000 - M.T
7	hydrochloric acid	0.000 - M.T
8	hydrogen peroxide	0.000 - M.T
9	printing gum	0.000 - M.T
10	scouring agent	0.000 - M.T
11	soda ash	0.000 - M.T
12	sulfuric acid	0.000 - M.T
13	textile auxiliaries	0.000 - M.T
14	wetting agent	0.000 - M.T
15	whitening agent	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3250.000	WWG : 2564.000	Water Source	Remark
1	Boiler Feed	540.000	80.000	Borewell	
2	Cooling Water	355.000	275.000	Borewell	
3	Domestic Purpose	15.000	14.000	Borewell	
4	Mnfg Process	1420.000	1305.000	Borewell	
5	Wash Water	920.000	890.000	Borewell	

H Solid Waste

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12909

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(D.B.Prajapati, SO)

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

CCA-Validity Extension

By R.P.A.D.

NO: GPCB/ABD/NL/CCA-71(2)/ID-12674/

DATE:

Amendment to **CONSENTS AND AUTHORISATION Order No.- AWH- 108149 Dated: 28/08/2019** (Under the provisions/rules of the aforesaid environmental acts.

To,
M/s. VBS Textile Pvt. Ltd.,
Plot No: 222/2 & 222/3,
B/h. Jagdamba Textile, Ranipur patiya,
Opp- CNI church, Narol,
Ahmedabad – 382405.

Ref: 1) Your letter dated – 18/10/2021.
2) Consent order No. GPCB/ABD/ NL/CCA-71(2)/ID-12674/564803 dated- 18/07/2020.

In exercise of the power conferred by clause (b) of sub-section (4) of Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 sub-section (4) of Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and rule 6 of Hazardous and other Wastes (Management and Trans-boundary Movement) Rules 2016, framed under Environment (Protection) Act, 1986. Amendment to Consolidated Consent and Authorization (CC & A) granted to M/s. VBS Textile Pvt. Ltd, located at Plot No: 222/2 & 222/3, B/h. Jagdamba Textile, Ranipur patiya, Opp- CNI church, Narol, Ahmedabad vide this office Consent order no; **AWH- 108149 Dated: 28/08/2019** is being subjected to amendment for the following conditions only.

And whereas Board has received your letter dated 20/10/2021 regarding extension in validity period of CCA and the Board has reviewed amendment of validity **Consolidated Consent and Authorization (CC & A)** granted under the provisions / rules of the aforesaid Acts. Consents & Authorization hereby amended for the following conditions only.

- 1 The consent order No. **AWH- 108149 Dated: 28/08/2019** shall be amended and read as under.
- 2 The validity mention in the condition no. 2 and 5.4 of this order is amended as **30/06/2024** in place of **30/09/2020**.
- 3 The other conditions of the CCA order no. **AWH- 108149 Dated: 28/08/2019** shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

(J. B. Pandya)
Scientific officer

Outward No: 684161, 26/09/2022



111 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorisation under Hazardous and Other Wastes (Management & T.M.) Rule-2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received on line consolidated consents & Authorization (CC&A) application **Inward No: 163894 dated 28/08/2019** for **Renewal** of the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO;

M/s. VBS Textile Pvt. Ltd.,

Plot No: 222/2 & 222/3,

B/h. Jagdamba Textile, Ranipur patiya,

Opp- CNI church, Narol,

Ahmedabad – 382405.

1. **Consent Order No: AWH- 108149 Date of issue: 28/08/2019.**
2. Consents shall be valid up to **30/09/2020** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity
1.	Printing & Dying of cloth	4,00,000 meter/Month
2.	Heat setting & Stentering of Cloths	2,50,000 meter/month

SUBJECT TO SPECIFIC CONDITION:

- Industry shall comply with the Solid Waste Management Rules-2016.
- Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water if applicable.

3. CONDITIONS UNDER THE WATER ACT:

3.1 Source of Water: **Borewell.**

3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed **211 KLD**

3.3 The quantity of the water consumption for domestic purpose shall not exceed **2.5 KLD.**

3.4 The quantity of the domestic waste water shall not exceed **2.5 KLD.**

3.5 Domestic effluent shall be disposed off through septic tank/soak pit system.

3.6 The quantity of the industrial effluent to be generate from the manufacturing process and other ancillary industrial operations shall not exceed **178 KLD.**

3.7 The directives issued by the Board f,om time to time in view of directions issued by the Honorable High of Court of Gujarat in the matter of S.C.A. 770/95 and any other shall have to be complies with.

Clean Gujarat Green Gujarat

3.8 TRADE EFFLUENT:

3.8.1 The Industrial effluent shall conform to the following standards:

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Colour (pt.cc.scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphides	0.5 mg/L
Ammonical Nitrogen	50 mg/L
Arsenic	0.2 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
Copper	2 mg/L
Lead	0.1 mg/L
Mercury	0.01 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Selenium	0.05 mg/L
Boron	2.0 mg/L
Cadmium	2 mg/L
BOD (5 days at 20 ^o C)	30 mg/L
COD	100 mg/L
Chlorides	600 mg/L
Sulphates	1000 mg/L
Total dissolved Solids	2100 mg/L
Insecticides/Pesticides	Absent
Percent sodium	60%
Sodium absorption ratio	26
Total residual Chlorine	1.0 mg/L

3.8.2 Industry shall provide flow meter at outlet of ETP & maintain its records.

3.8.3 The effluent conforming to the above standards shall be conveyed through ATPA closed Pipeline and sent to CETP NTIEM Narol for treatment. Treated effluent shall be disposed by NTIEM as per norms given to CETP, Narol and disposal into river Sabarmati.

Outward No: 503-18/0148



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PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

4. CONDITIONS UNDER THE AIR ACT:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Quantity
1.	Lignite (Boiler)	3 MT/day
2.	Lignite (TFH)	4 MT/day

4.2 The flue gas emission through stacks shall conform to the following standards:

Stack No.	Stack Attached To	Stack height in meter	APCM	Parameter	Permissible Limit
1.	Steam Boiler	30	Twin cyclone + ESP	Particulate Matter	150 mg/Nm ³
2.	Thermic pack Boiler (1500 U)	30	Multi Cyclone + ESP	SO ₂ NO _x	100 ppm 50 ppm

4.3 There shall be no process emission from manufacturing process & other ancillary operation.

4.4 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards: -

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

4.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. **Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]**

5.1 Number of authorization: AWH- 108149 Date of issue: 28/08/2019.

Clean Gujarat Green Gujarat

- 5.2 **M/s. VBS Textile Pvt. Ltd.,** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 222/2 & 222/3, B/h. **Jagdamba Textile, Ranipur patiya, Opp- CNI church, Narol, Ahmedabad – 382405.**

Sr. No.	Waste	Quantity	Schedule category	Facility
1.	ETP Sludge	1.40 MT/month	I-35.3	Collection, Storage, Transportation Disposal at authorized TSDF.
2.	Chemical Residue	0.04 MT/month	I-24.3	
3.	Used Oil	12 L/month	I-5.1	Collection, Storage Transportation disposal at authorized recyclers.
4.	Discarded Containers	70 nos./month	I-33.1	Collection, Storage, Transportation Disposal at authorized Decontaminators.

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period of five years (i.e. up to 30/09/2020).
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 5.8 Industry shall submit annual report within 15 days and sub squinty by 31st January every year.
- 5.9 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.10 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.11 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.12 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.15 The authorization is granted to operate a facility for collection, storage, within the factory premises and treatment, transportation and ultimate disposal of Hazardous wastes as above.
- 5.16 Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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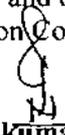
Website : www.gpcb.gov.in

- 5.17 Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- 5.18 Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

6 GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.3 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 6.4 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.5 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 6.6 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.7 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 6.8 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board


(Rajeshkumar Parmar)
Environmental Engineer

NO: GPCB/ABD/NL/CCA-71(2)/ID-12674/

DATE:

Issued to:

M/s. VBS Textile Pvt. Ltd.,

Plot No: 222/2 & 222/3,

B/h. Jagdamba Textile, Ranipur patiya,

Opp- CNI church, Narol,

Ahmedabad - 382405.

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

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Narol Textile Infrastructure & Enviro Management

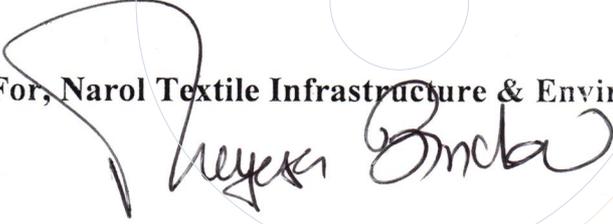
NTIEM

promoting sustainable development

Date: 22/04/2022
Membership No.: 98**CERTIFICATE**

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: GPCB/ABD/NL/CCA-232(2)/ID-34244/426600 dated 01/11/2017. It is further to certify that, M/s. VBS Textiles Pvt. Ltd. are the member of NTIEM and they have booked a quantity of 12,50,000 Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary

NTIEM	
Outward No.	M:763
Date:	25/04/2022
Sign.:	

170 - Part, Saijpur-Gopalpur, Opp. IOC Petrol Pump, Pirana Road, Piplaj, Ahmedabad-382 405 (Guj.)

A. Any Specific Information (CIN: 037200G12010NPL060003) is provided in GPN No. 0509/2019/1455/59 (WP No. 1992/11/2019/28).
B. 12674-VBS Textiles Pvt. Ltd. (Old Name: Murlidhar Textile) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

CIN: 037200G12010NPL060003



Gujarat Pollution Control Board

PCB Id: 12674

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** VBS Textiles Pvt. Ltd. (Old Name: Murlidhar Textile)

Outward No: 42038-05/06/2024

Email : dhiren@vbstextiles.com PLOT NO:S.No: 222/2 & 222/3,
B/h.Jagdamba Textile, Ranipur patiya, Opp-CNI church, Narol, ahmedabad,
AHMEDABAD - 382405
Telephone : 9825036339 DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Not In Gide

Inspection Id : 804813 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 **Type / Scale / Sector / Status :** RED / LARGE / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 **Inspection Dt & Time :** 23/05/2024 11:20 / Air , Water , Hazd **Person Contacted :** Pradipkumar Rajput

4 **Env Audit Detail : Sch : 2 , Go Green Mechanisms Pvt. Ltd., (Lab.) , Year : 2017 , On Dt :**

Commissioned Dt : 19/01/1994 Production Start Dt : 19/01/1994 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 211.000 Dom : 2.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 178.000 Dom : 2.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** Source of Water Supply: OWN BOREWELL

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Septic Tank

9 **Discharge Pt / Final Receiving Body (Ultimate):** Discharged to CETP / No generation of industrial wastewater

10 **Status of water consent Under the Water Act,1974:** AWH-108150-30/09/2020 Last Inward:210260-08/01/2022[ONL]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Floculator,P-Nuutralization,P-Pri Settling Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,T-Carbon Filter,T-Sand Filter

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 763 , Capacity of All =**

APCM Details : Bag Filter,Cyclone ,E.S.P,Multi Cyclone ,Scrubber

Fuel Used : Lignite

Stack Attached to : *** Not Applicable,Boiler,Fuel Heater(Thermic)

14 **TSDF Name :** Eco Care Infrastructures Pvt Ltd [48212]

15 **Lab Charges Pending :** Rs. 5155.00 **Water Cess Charges Pending :** Rs. 14684.00

16 **Last Env. Form V : 2017-2018** **Water Cess Return : 2016-2017** **HW Monthly Return : 2023-99**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
23/05/2024	SCN	03/06/2024	---	804813	SCN	OTH	812841
19/11/2022	SCN	27/12/2022		694275	SCN	ROU	691395
19/03/2022	SCN	09/09/2022		643687	SCN	SCN	682767

Monthly Patrak Data : Last Return : 201903 **HAZD Waste Disposal : 10.295 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

05/06/2024

1/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12674

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

k -	Recycler Registration Valid ??	N.A	
-----	--------------------------------	-----	--

General Observation

a -	Is the Industry in Operation ??	Yes	
a -	R.O File No	ABD-NL-108	
b -	Industry Operating without CCA	Yes	
c -	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d -	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e -	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f -	Industry Name CHANGED in recent times ??	No.	
g -	Has Regn with CETP or TSDF expired ??	N.A	
h -	Seperate Energy Meter for A.P.C.M ?	N.A	
h -	Provision of any STAND-BY Pump ??	N.A	

Air Related

a -	Fuel Type confirmitive with CCA ?	Yes	
b -	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c -	APC Measures confirmitive with CCA conditions ??	Yes	
d -	ALL APCMs are in operation	No.	
e -	SMF availability	Not Reqd	
f -	Thick Smoke observed in Flue Gas/Processes ??	No.	
g -	ph of Scrubbing Media as per requirement ??	Yes	
h -	Ultimate Disposal of Scrubbing Media	ETP	
i -	Nos of Samples : Stack & Ambient	0, 0	

GEM

18 -	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
------	---	-----	--

Haz Waste Related

a -	Haz waste Catg confirmitive with CCA	Yes	
b -	H.W generation exceeding CCA limits	No.	
c -	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d -	Reusing or Recycling of Haz Waste by Industry ?	No	
e -	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f -	Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g -	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h -	Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i -	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j -	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k -	Facility is adequate for the applied process	Yes	
l -	Passbook is maintained?	Yes	
n -	Details of PLI, if applicable	-----	
n -	Details of safety specs provided by the facility	-----	
o -	Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p -	Quantity of Hazardous waste procured as per CCA?	Yes	



Gujarat Pollution Control Board

PCB Id: 12674

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Water Parameter

b	-	Source of Water Supply	OWN BOREWELL	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (12674)



Inspection Crux:

Water Observation:

Unit has provided ETP consisting of Primary and Tertiary treatment units for treatment of generated effluent. During inspection, w.w. collection in collection tank and treated effluent discharge to CETP is observed going on. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit is also partially reusing the treated w.w. Unit has not provided flow meter on final discharge line as well as on reuse line. Unit is instructed to provide flow meter on final discharge line as well as reuse line. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 10 to 11 on pH strip, Color: Grayish Blue) collected from the final outlet of ETP for further analysis purpose. Unit is instructed to clarify regarding alkaline pH of final treated effluent. Urea is not observed being utilized for wastewater treatment. [393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon'ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. Name of the unit is changed to "Hanuman Cotton Mills Pvt. Ltd." Hence, unit is instructed to apply for name change. During inspection, manufacturing process is not observed going on, only maintenance activity within plant premises is observed going on. Moreover, w.w. collection in collection tank and discharge of treated effluent to NTIEM CETP is also observed going on. Unit is having CCA for Printing and Dyeing of Cloth - 4,00,000 meters/Month and Heat Setting and Stentering of Cloth – 2,50,000 Meters/Month which is expiring on 30.06.2024. Unit is instructed to apply for renewal of the same. Unit has also obtained CTE Amendment for expansion, treated w.w. discharge into CETP upto 925 KLD, Boiler (7 TPH) and TFH (3000 U) vide order no. 92341 for expansion which expired on 12.04.2024. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024
~ RO Comments/Reply :As per IR.....-05/06/2024

I recommend : d. Issue Show Cause Notice

W.C Notings: as crux[393-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.



Gujarat Pollution Control Board

PCB Id: 12674

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
4. Boiler (7 TPH) તથા TFH (3000 U) માટે CTE & CCA Amendment મેળવવી.	772549(16/02/24)	---
7. આપના છેલ્લા 3 માસનાં CEMS (Stack) નાં Data રજૂ કરવાં.	772549(16/02/24)	Fully Complied
1. છેલ્લા 3 માસનાં Production, Raw materials consumption, water consumption, w/w generation & discharge, fuel consumption, Haz. Waste generation & disposal ની વિગતો આપવી.	772549(16/02/24)	Fully Complied
2. આપના એકમનાં Name & Directors બદલાયેલ છે. Hanuman cotton Mill Pvt. Ltd. નાં નામે ચલાવો છો. જેના માટે Name change ની અરજી કરવી.	772549(16/02/24)	---
3. આપની Expansion ની CTE Amendment Expired થઈ ગયેલ છે. જેના માટે CTE & CCA Amendment મેળવ્ય બાદ જ વધારાનું ઉત્પાદન કરવું.	772549(16/02/24)	---
5. CCA ની શરતોનું પાલન કરવું.	772549(16/02/24)	Fully Complied
6. Fly Ash Notification નું પાલન કરવું. Fly Ash stock & disposal data રજૂ કરવાં.	772549(16/02/24)	Fully Complied
1. છેલ્લા 3 માસના production, Raw material, પાણી વપરાશ, ગંદા પાણી નિકાલના ડેટા આપવા Fuel Consumption, H.W generation ના ડેટા આપવા.	694275(19/11/22)	Fully Complied
2. આપના એકમો 7 Boiler oh TFH 3600U નું લગાડેલ છે જે માટે CCA - Amendment મેળવવું તથા fly Ash Storage માટે silo લગાડવો. Fly Ash Generation /disposal ના ડેટા આપવા તથા Solid fuel ની ગાઇડલાઇન મુજબ Scrubber અથવા lime dosing કરવું.	694275(19/11/22)	---
3. ETP માં neutralization માટે વપરાશના કેમીકલના બીલ સાથે ની વિગતો રજૂ કરવી.	694275(19/11/22)	Fully Complied

05/06/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12674

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (12674)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@10-11 /	1120-1120	REP	## final outlet of the etp ~	Grayish Blue

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0		NO	N.A	Not Used/N.A		
2	*** Not Applicable	0	0	N.A	N.A	Not Used/N.A		
3	Boiler	30	Steam Boiler	YES	CYC,ESP	Lignite	Lignite/ Wood/ Agro Waste/ Coal - 3 MT/Day	
4	Fuel Heater (Thermic)	30		YES	FIL,CYC,MUL,S CR	Lignite	Lignite/ Wood/ Agro Waste/ Coal - 4 MT/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical Residues	I -24.1	0.480-M.T	COL,DSS,STO,TRA,DST
2	Chemical sludge from waste water treatment	I -35.3	16.800-M.T	COL,DSS,STO,TRA,DST
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	6.720-M.T	COL,CYC,REU,STO,TRA
4	Used or Spent Oil	I -5.1	0.010-M.T	COL,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	heat setting & stentering of cloth	0.000	0.000 - MTS	0.000	
2	Heat Setting and Stentering of Cloths	250000.000	500000.000 - MTS	250000.000	
3	printing & dyeing of cloth	400000.000	800000.000 - MTS	400000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.750 - M.T
2	bleach liquor	20000.000 - LTS
3	caustic lye	7.500 - M.T
4	dyes & colour	2.000 - M.T
5	Emulsifier	0.450 - M.T
6	grey cloths	650000.000 - MTS
7	hydrochloric acid	1.500 - M.T
8	hydrogen peroxide	1.000 - M.T
9	printing gum	2.250 - M.T
10	Soap	0.000 - M.T
11	soda ash	1.500 - M.T
12	textile auxiliaries	1.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 213.500	WWG : 180.000	Water Source	Remark
1	Boiler Feed	18.500	2.500	Borewell	
2	Domestic Purpose	2.500	2.000	Borewell	
3	Mnfg Process	135.500	118.500	Borewell	
4	Wash Water	57.000	57.000	Borewell	

H Solid Waste

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

05/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 12674

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(D.B.Prajapati, SO)



Annexure - 2.3 D
124
SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Ahmedabad (East)
Plot No. 3501, Phase-IV,
GIDC, Vatva,
Ahmedabad-382445
Tele : (079) 29295880

PCB ID :
Legal ID :

ACT : Water

Show Cause Notice DATE : 03/06/2024

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 23/05/2024 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. Unit has not provided flow meter on final discharge line as well as on reuse line. 2. Analysis result of sample collected from final outlet is higher than the prescribed norms.

✖	1	The Analysis Report of the Sample drawn indicates that it is NOT confirming to the tolerance limits specified in the Consent Order.
---	---	---

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

Dr. Tallika Patel, SSO

NO : SCN-812841 , 03/06/2024

VBS Textiles Pvt. Ltd. (Old Name: Murlidhar Textile),
S.No: 222/2 & 222/3, B/h.Jagdamba Textile, Ranipur patiya,
Opp-CNI church, Narol, ahmedabad,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Not In Gidc
Phone : 9825036339

COPY TO :-

The Unit Head(P.C.B.), Ahmedabad-Vatva

For Your Information.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



GPCB

R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorisation under Hazardous and Other Wastes (Management & T.M.) Rule-2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received on line consolidated consents & Authorization (CC&A) application **Inward No: 176834 dated 04/06/2020** for **Renewal** of the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO;

M/s. Advance Petrochemicals Ltd.,
Plot No: 167, Pirana Road, Piplaj,
Ahmedabad – 382405.

1. **Consent Order No: AWH- 108446 Date of issue: 22/06/2020.**
2. Consents shall be valid up to **31/03/2025** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity
1.	Heavy duty brake fluid & coolant	100 MT/month
2.	Lubricating oil	325 MT/month
3.	Greases	50 MT/month
4.	Antifreeze coolant	50 MT/month
5.	Glycol ether	65 MT/month
6.	Binder	10 MT/month

SUBJECT TO SPECIFIC CONDITION:

- Industry shall comply with the Solid Waste Management Rules-2016.
- Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water if applicable.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Source of Water: **Borewell.**
- 3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed **15.5 KLD**
- 3.3 The quantity of the water consumption for domestic purpose shall not exceed **1.5 KLD.**
- 3.4 The quantity of the domestic waste water shall not exceed **01 KLD.**
- 3.5 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.6 The quantity of the industrial effluent to be generate from the manufacturing process and other ancillary industrial operations shall not exceed **5.5 KLD.**

Page 1 of 5

Clean Gujarat Green Gujarat 

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 56324/2020

- 3.7 The directives issued by the Board from time to time in view of directions issued by the Honorable High of Court of Gujarat in the matter of S.C.A. 770/95 and any other shall have to be complies with.
- 3.8 Industrial effluent from industrial plant, after conforming to CETP inlet norms as below, shall be discharged to CETP for further treatment of disposal.

3.9 **TRADE EFFLUENT:**

- 3.9.1 The Industrial effluent shall conform to the following standards:

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co. scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphides	0.5 mg/L
Ammonical Nitrogen	50 mg/L
Arsenic	0.2 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
Copper	2 mg/L
Lead	0.1 mg/L
Mercury	0.01 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Selenium	0.05 mg/L
Boron	2.0 mg/L
Cadmium	2 mg/L
BOD (5 days at 20°C)	30 mg/l.
COD	100 mg/L
Chlorides	600 mg/L
Sulphates	1000 mg/L
Total dissolved Solids	2100 mg/L
Insecticides/Pesticides	Absent
Percent sodium	60%
Sodium absorption ratio	26
Total residual Chlorine	1.0 mg/L

- 3.9.2 Industry shall provide flow meter at outlet of ETP & maintain its records.



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 3.9.3 The effluent conforming to the above standards shall be conveyed through ATPA closed Pipeline and sent to CETP NTIEM Narol for treatment. Treated effluent shall be disposed by NTIEM as per norms given to CETP, Narol and disposal into river Sabarmati.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Following shall be used as fuel:

Sr. No.	Fuel	Quantity
1.	Wood/Lignite/Coal/HSD	7 MT/month

- 4.2 The flue gas emission through stacks shall conform to the following standards:

Stack No.	Stack Attached To	Stack height in meter	APCM	Parameter	Permissible Limit
1.	Steam Boiler	30	Dust Collector + Multi Cyclone separator + Water Scrubber + Bag filter	Particulate Matter	150 mg/Nm ³
2.	Thermic fluid heater	30		SO ₂ NO _x	100 ppm 50 ppm

- 4.3 There shall be no process emission from manufacturing process & other ancillary operation.
- 4.4 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards: -

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 4.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]

- 5.1 **Number of authorization.;** AWH- 108446 **Date of issue:** 22/06/2020.
- 5.2 **M/s. Advance Petrochemicals** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 167, Pirana Road, Piplaj, GIDC- Narol, Ahmedabad – 382405.**

Sr. No.	Waste	Quantity	Schedule category	Facility
1.	ETP Waste	2.5 MT/year	I-35.3	Collection, Storage, Transportation, Disposal at Authorized TSDF
2.	Distillation residue	03 MT/year	I-20.3	Collection, Storage, Decontamination, Transportation incineration at CHW1 facility approved by thr board.

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period of five years (i.e. up to 31/03/2025).
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 5.8 Industry shall submit annual report within 15 days and sub squinty by 31st January every year.
- 5.9 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.10 The person Author zed shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.11 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.12 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.15 The authorization is granted to operate a facility for collection, storage; within the factory premises and treatment, transportation and ultimate disposal of Hazardous wastes as above.
- 5.16 Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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Fax : (079) 23232156

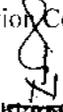
Website : www.gpcb.gov.in

- 5.17 Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- 5.18 Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

6 GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.3 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 6.4 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.5 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 6.6 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.7 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 6.8 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board


(Rajesh Kumar Parmar)
Environmental Engineer

NO: GPCB/ABD/NL/CCA-145/ID-10100/

Issued to:

M/s. Advance Petrochemicals,
Plot No: 167, Pirana Road, Piplaj,
GIDC- Narol,
Ahmedabad - 382405.

DATE:

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Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 56324/16/06/2020

Certificate No.	C0702
Date	20/03/2015

CERTIFICATE

THIS IS TO CERTIFY THAT OUR MEMBER **M/S. ADVANCE PETROCHEMICALS LTD.**, SITUATED AT PIRANA ROAD, PIPLAJ, NAROL, AHMEDABAD – 382 406, THE TREATED EFFLUENT DISCHARGE LINE OF THIS MEMBER UNIT IS CONNECTED TO THE SUMP NO. 07 OF THE NEW N.T.I.E.M. PIPELINE. DISCHARGE BOOKING QUANTITY OF THE UNIT IS 1,42,500/- LTRS/DAYS.

FOR, NAROL TEXTILE INFRASTRUCTURE & ENVIRO MANAGEMENT

Ashish Virendra Shah

AUTHORISED SIGNATORY

**1 Industry Details Advance Petrochemicals Ltd**

Outward No: 42039-05/06/2024

Email : info@advancepetro.com PLOT NO:167,
PIRANA ROAD, PIPLAJ,
AHMEDABAD - 382405
Telephone : 9925084848 DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol
Inspection Id : 804828 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / SMALL / Organic Chemicals manufacturing / In Operation**3 Inspection Dt & Time :** 23/05/2024 16:00 / Air , Water , Hazd **Person Contacted :** Ripa Solanki (HR)**4 Env Audit Detail :** Sch : N.A , Not Applicable . , Year : 2011 , On Dt : 14/04/2015

Commissioned Dt : 09/08/1985 Production Start Dt : 09/08/1985 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 15.500 Dom : 1.500 **Borewells: 0****6 Waste Water generation / Discharge (klpd) :** Ind : 5.500 Dom : 1.000 **Tubewells: 0****7 Consumer No.(Electric Meter):** Source of Water Supply: Borewell**8 Disposal Mode of Industrial / Domestic :** Zero Discharge / Irrigation**9 Discharge Pt / Final Receiving Body (Ultimate):** Mega Pipeline / No generation of industrial wastewater**10 Status of water consent Under the Water Act,1974:** AWH-108446-31/03/2025 Last Inward:176834-04/06/2020[GRT]**11 Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Collection Tank,P-Oil-Grease Trap,P-Pri Settling Tank,S-Aeration Tank,S-Settling Tank

12 Whether Industry is a member of CETP ? No**13 Boilers=1 , DG Sets=0 , Flue Gas =1, Process =1 , ETP Cap = 153 , Capacity of All =**

APCM Details : Bag Filter,Cyclone ,Dust Collector,Multi Cyclone ,Scrubber

Fuel Used : Lignite

Stack Attached to : Any Other,Boiler

14 TSDF Name : Nandesari Enviro Cntl Ltd.BARODA [22333]**15 Lab Charges Pending :** NIL **Water Cess Charges Pending :** NIL**16 Last Env. Form V : 2015-2016** **Water Cess Return :** 2017-2018 **HW Monthly Return :** 2024-04**17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
23/05/2024	SCN	03/06/2024	---	804828	SCN	OTH	812844
24/02/2022	SCN	09/09/2022	IMM,	640367	SCN	ROU	682697
08/06/2020	SCN	27/04/2022	31A,,	567271	SCN	APP	660532

Monthly Patrak Data : Last Return : 202404 **HAZD Waste Disposal :** 0.010 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 60638, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 4557, Kilo Litre - 75



Gujarat Pollution Control Board

PCB Id: 10100

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	ABD-NL-315	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	No.	
d	- ALL APCMs are in operation	No.	As per crux
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	No.	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	As per crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	--	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	- Facility is adequate for the applied process	No.	
l	- Passbook is maintained?	No.	
m	- Details of PLI, if applicable	--	
n	- Details of safety specs provided by the facility	--	
o	- Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	

05/06/2024

2/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 10100

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

-
Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (10100)

Inspection Crux:

Water Observation:

Unit has provided ETP consisting of Primary and secondary treatment units for treatment of generated effluent. This is common ETP between M/s. Advance Petrochemicals Ltd. and M/s Advance Multitech Ltd (GPCB ID-10099). During inspection, ETP units are observed in non-working condition and leakages are observed in ETP Tanks. Unit is instructed to clarify regarding the same. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit has provided flow meter on final discharge line and reading of the same is observed 565 m3. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 7 to 8 on pH strip, Color: Grayish) collected from the final outlet of ETP for further analysis purpose. Urea is not observed being utilized for wastewater treatment. [393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon’ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. During inspection, unit is observed in operation and processing of cloth is observed going on. Unit is having CCA for Glycol Ether- 65 MT/Month, Binder – 10 MT/Month, Heavy duty Brake fluid & coolant – 100 MT/Month, Lubricant oil – 325 MT/Month, Grease – 50 MT/Month and Antifreeze Coolant - 50 MT/Month valid upto 31.03.2025. During inspection, unit is observed in operation and manufacturing of Glycol Ether is observed going on. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024
~ RO Comments/Reply :As per IR.....-05/06/2024

I recommend : d. Issue Show Cause Notice



Gujarat Pollution Control Board

PCB Id: 10100

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

W.C Notings: As per profile[4765-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. આપના એકમની મુલાકાત sump No. 7A, 7B અને 7C નાં member units માંથી CETP માં જતી effluent carrying pipeline માં multiple leakage નાં લીધે w/w overflow રોડ પર થયેલ છે. જેનાં સંદર્ભમાં લીધેલ.	756902(09/09/23)	Fully Complied
2. મુલાકાત દરમ્યાને એકમ કાર્યરત જણાયેલ પરંતુ w/w discharge to CETP માં જોવા મળેલ નથી. જે w/w discharge એસોસિએશન માંથી અન્ય સૂચના ન મળે ત્યાં સુધી બંધ રાખવો.	756902(09/09/23)	Fully Complied
3. મુલાકાત દરમ્યાને આપની final collection tank 80 % જેટલી full જોવા મળેલ છે. જેથી w/w collection માટે અન્ય વ્યવસ્થા પણ કરવી. તેમજ જરૂર જણાય Production બંધ રાખવું.	756902(09/09/23)	---
1. છેલ્લા 3 માસનાં ઉત્પાદનનાં, પાણી વપરાશનાં, ગંદા પાણી નિકાલનાં, બળતણ વપરાશનાં, Fly Ash નાં, Destination residue અને અન્ય Haz. Waste જનરેશન ડીસ્પોઝલનાં ડેટા દિન-૨ માં રજુ કરવાં.; Hard copy submitted of data at RO office Dated 25/2/2022 and Gandhinagar office dated 28/2/2022 (31/03/2022)	640367(24/02/22)	Fully Complied
2. CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.; we submitted hard copy of reply at RO office dated 25/2/2022 and gandhinagar office 28/2/2022 (31/03/2022)	640367(24/02/22)	Fully Complied
3. આપના એકમમાં બે નંગ બોઈલર જોવા મળેલ જે અંગે CTE/CCA Amendment મેળવવું.; We do not have excess boiler then the CCA . we have 02 no s of boiler and we have permission for the same . we herewith enclosing the copy of CCA for your reference (31/03/2022)	640367(24/02/22)	---
3. બોઈલની મેળવેલ પરવાનગી CCA માં આપેલ તમામ શરતોનું પાલન કરવું. ; we are reply submitted of id 687872,73 and 68787 on dated 10/06/2020 at vatva RO office. (30/06/2020)	567271(08/06/20)	Fully Complied
1. એકમમાં બેસાડેલ ETP ના તમામ એકમોનું નામકરણ કરી ફ્લો ડાયાગ્રામ ચાર્ટ બેસાડી રેકોર્ડ જાળવવો. ; we are reply submitted of id 687872,73 and 68787 on dated 10/06/2020 at vatva RO office. (30/06/2020)	567271(08/06/20)	---
2. છેલ્લા 3 માસના Distilled કરેલ Solvent ના, બળતણ વપરાશના, HWM ના, પાણી વપરાશ/નિકાલના ડેટા આપવા. ; we are reply submitted of id 687872,73 and 68787 on dated 10/06/2020 at vatva RO office. (30/06/2020)	567271(08/06/20)	Fully Complied

05/06/2024

4/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 10100

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (10100)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@7 to 8 on ph strip /	1600-1600	REP	## final outlet of the etp ~	Grayish

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	33		FIL,CYC,DUS,MUL,SCR	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	33		YES	FIL,CYC,DUS, MUL,SCR	Lignite	7 MT/month	not in operation during visit

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Distillation Residues	I -20.3	3.000-M.T	COL,DSI,DST,STO,TRA
2	Chemical sludge from waste water treatment	I -35.3	2.500-M.T	COL,DSI,DST,STO,TRA
3	Distillation Residues	I -20.3	3.000-M.T	COL,DSI,DST,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	antifreeze coolant	50.000	50.000 - M.T	0.000	as per crux
2	binder	10.000	10.000 - M.T	0.000	As per crux
3	glycol ether	65.000	65.000 - M.T	0.000	As per crux
4	grease	50.000	50.000 - M.T	0.000	As per crux
5	heavy duty brake fluid & coolant	100.000	100.000 - M.T	0.000	As per crux
6	lubricating oil	325.000	325.000 - M.T	0.000	As per crux

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	additive	10.000 - M.T
2	alcohol (aliphatic)	20.000 - M.T
3	base oil/grease base synthic oil	315.000 - M.T
4	castor oil	15.000 - M.T
5	emulsfier	10.000 - M.T
6	ethlyene oxide	45.000 - M.T
7	ethyl acrylete	5.000 - M.T
8	ethylene glycol (mono, di, tri , poly)	40.000 - M.T
9	ethylene glycol (mono, di, tri, poly)	80.000 - M.T
10	m.m.a	2.500 - M.T
11	styrene monomer	2.500 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 17.000	WWG : 6.500	Water Source	Remark
1	Domestic Purpose	1.500	1.000	Borewell	
2	Wash Water	15.500	5.500	Borewell	

H Solid Waste

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 10100

Signature By (D.B.Prajapati, SO)



Annexure - 2.4 D
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SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Ahmedabad (East)
Plot No. 3501, Phase-IV,
GIDC, Vatva,
Ahmedabad-382445
Tele : (079) 29295880

PCB ID :
Legal ID :

ACT : Water

Show Cause Notice DATE : 03/06/2024

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 23/05/2024 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1. During inspection, ETP units are observed in non-working condition and leakages are observed in ETP Tanks.. 2. Analysis result of sample collected from final outlet is higher than the prescribed norms.

✖	1	The Analysis Report of the Sample drawn indicates that it is NOT confirming to the tolerance limits specified in the Consent Order.
---	---	---

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

Dr. Tallika Patel, SSO

NO : SCN-812844 , 03/06/2024

Advance Petrochemicals Ltd,
167, PIRANA ROAD,
PIPLAJ,
AHMEDABAD,
Dist : Ahmedabad-Vatva, Tal : Ahmedabad-Vatva, SIDC : Narol
Phone : 9925084848

COPY TO :-

The Unit Head(P.C.B.), Ahmedabad-Vatva
For Your Information.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

CCA-Amendment
(No. AWH-132920)

No: GPCB/ABD/CCA/NL-220(3)/ID-33947/

Date: / /2024

Amendment to CONSOLIDATED CONSENT AND AUTHORISATION (Under the provisions of the aforesaid environmental acts)

To,
M/s. Kankariya Textile Ind Pvt Ltd.,
Plot No: 91, Pirana Road, Piplaj,
Ahmedabad - 380028.

SUB: Amendment in CCA of this Board.

Ref: 1. Your CCA - Amendment Application Inward No. 292908 Dated: 29/12/2023.
2. CCA order no. GPCB/ ABD/CCA/NL-220(3)/ID-33947/684726 dated: 29/09/2022.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and other Waste amendment (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986, the Consolidated Consent Authorization (CC&A) granted to M/s. Kankariya Textile Ind Pvt Ltd located at Plot No: 91, Pirana Road, Piplaj, Ahmedabad vide this office Consent order no: AWH- 120472 date of issue: 30/07/2022 is being subjected to amendment for the following condition only.

1. The validity period of the order shall be up to 30/06/2027.
2. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (Meter/month)		
		Existing	Proposed	Total
1.	Textile Processing of Clothes	16.0 Lacs	7.0 Lacs	23.0 Lacs

3. **SPECIFIC CONDITION:**

- 3.1. Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 3.3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5. Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
- 3.6. Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 3.7. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.8. Unit shall use Agro waste/coal in place of wood as fuel.
- 3.9. Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 3.10. The fly ash generated shall be collected and stored in fly ash silos.

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Website : <https://gpcb.gujarat.gov.in>

- 3.11. The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.
 3.12. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

4. **CONDITIONS UNDER WATER ACT 1974:**

- 4.1. Water Source: Bore well.
 4.2. The quantity of water consumption for domestic propose, after proposed amendment, remain unchanged as 20 KLD
 4.3. The quantity of domestic wastewater generation, after proposed amendment, remain unchanged as 11 KLD
 4.4. Domestic effluent shall be disposed of through septic tank/soak pit system.
 4.5. The quantity of the fresh water computation for industrial purpose, shall increase from 550 KLD to 740 KLD.
 4.6. The quantity of trade effluent, after proposed amendment, shall increase from 445 KLD to 645 KLD.
 4.7. Industrial waste water generation of 645 KLD from manufacturing process and other ancillary operation shall be treated in ETP comprising of primary treatment facility. Treated wastewater shall be discharged into CETP operated by NTIEM after achieving inlet norms prescribed below.

4.8. **TRADE EFFLUENT:**

- 4.8.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	0 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonica Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L

Outward No:786316

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

PARAMETERS	CETP INLET NORMS
Selenium	0.05mg/L
Boron	2mg/L

4.8.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

4.8.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4.8.4. Unit shall maintain daily log book of water consumption, waste water generation and waste water conveyed to CETP.

4.8.5. Industry shall provide fix pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record

5. CONDITIONS UNDER THE AIR ACT 1981:

5.1. Following shall be used as fuel.

Sr. No.	Fuel	Existing Quantity	Proposed Quantity	Total Quantity
1.	Imported Coal	15 MT/Day	6 MT/Day	21MT/Day

5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (Proposed) (8 TPH)	30m	APH + ESP + Alkaline scrubber	Particulate matter	150 mg/Nm3
2.	Thermic Fluid Heater (3000 U)	30m	APH + ESP + Alkali Scrubber	SO ₂ NO _x	100 ppm 50 ppm

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- 5.4. There shall be no process gas emission from manufacturing process & other ancillary operation.
6. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]
- 6.1. M/s. Kankariya Textile Ind Pvt Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 91, Pirana Road, Piplaj, Ahmedabad.
- 6.2. The Condition No: 5.2 shall be amended and read as under.

Sr. No.	Waste	Quantity			Schedule Category	Facility
		Existing	Proposed	Total		
1.	ETP Sludge	48.0 MT/year	–	48.0 MT/year	I-35.3	Collection, Storage, Transportation, Disposal at TSDF
2.	Discarded Container	180.0 Nos./year	50.0 Nos./year	230.0 Nos./year	I-33.3	Reuse /Selling to Authorized recycler. Reuse in filling final products/Hazardous Waste
	Empty Bags with Liner	500 Nos./month	100 Nos./month	600 Nos./month		
3.	Used Oil	50.0 Lit/year	5.0 Lit/year	55.0 Lit/year	I-5.1	Collection, Storage, Transportation, Disposal to selling to registered re-processors Or Reused in plant & machineries as a lubricant.

◆ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- b) Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- c) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.

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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
 - f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
 - g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
 - h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
 - i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
 - j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
 - k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
 - l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.
- **Additional conditions under the Water Act:**
 - a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
 - b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
 - c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
 - d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
 - e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
 - **Additional conditions under the Hazardous Waste Management Rules:**
 - a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
 - b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 - d) ~~Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.~~

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• **Other General Conditions:**

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.
7. All the other conditions of the existing CCA order no: AWH-120472 date of Issue: 30/07/2022 shall remain unchanged.
8. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya

(J. B. Pandya)
Unit head Ahmedabad East

Outward No: 786316, 15/03/2024



Narol Textile Infrastructure & Enviro Management

Date: 17/07/2023

Provisional Certificate No.: 02

PROVISIONAL CERTIFICATE

(Member to Member Transfer Case)
(For Transferee)

This is to certify that GPCB has issued a CC&A vide CCA No.: AWH – 124634 dated 25/02/2023 to CETP of Narol Textile Infrastructure & Enviro Management for receiving 100 MLD partially treated effluent generated from the member units.

It is further to certify that the following members have approached NTIEM for change in their effluent discharge booking quantities without any alteration in the overall 100MLD capacity of CETP. Details for the same are as under;

(All quantities are in Liters per day)

Name and address of the Member Unit	Membership Number	Booking Quantity Prior To Transfer	Booking Quantity Transferred	Revised Booking Quantity After Transfer
M/s. Kankariya Textile Industries Pvt. Ltd. Survey No. 91, Pirana Road, Piplaj, Ahmedabad – 382405	44	10,45,000	(-) 4,00,000	6,45,000
M/s. Anupam Creation Pvt. Ltd. Survey No. 11, Saijpur – Gopalpur, Shahwadi Road, Ahmedabad – 382405	19	2,85,000	(+) 4,00,000	6,85,000

Thus, the above members are eligible to discharge their partially treated waste water, as per the revised booked quantities to the CETP, subject to submission of CTE obtained from GPCB, to NTIEM and after getting the regular NTIEM membership certificate.

This certificate is valid for a period of 1 year from the date of its issuance.

For, Narol Textile Infrastructure & Enviro Management

Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	M: 2044
Date:	17/07/2023
Sign.:	<i>[Signature]</i>

170 - Part, Saijpur-Gopalpur, Opp. IOC Petrol Pump, Pirana Road, Piplaj, Ahmedabad-382 405 (Guj.)

**1 Industry Details** Kankariya Textile Ind Pvt Ltd

Outward No: 42018-03/06/2024

Email : jitu@kankariyatex.com PLOT NO: 91,
PIRANA ROAD, PIPLAJ, NAROL,
Ahmedabad - 382405
Telephone : DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol
-

Inspection Id : 804818 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 23/05/2024 15:10 / Air , Water , Hazd Person Contacted : Mr. Mukesh Jain (Manager)

4 Env Audit Detail : Sch : 2 , Sunrise Environment Consultant , Year : 2017 , On Dt :

Commissioned Dt : 08/07/2008 Production Start Dt : 08/08/2008 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 740.000 Dom : 20.000 Borewells: 2

6 Waste Water generation / Discharge (klpd) : Ind : 645.000 Dom : 11.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Discharged to CETP (NTIEM) / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: AWH-132920-30/06/2027 Last Inward:292908-29/12/2023[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank, P-Collection Tank, P-Holding Tank, P-Nuetralization, P-Oil-Grease Trap, P-Pri Settling Tank, Primary, S-Aeration Tank, S-Settling Tank, S-Sludge Dry Beds, Secondary, T-Carbon Filter, T-Sand Filter, Tertiary

12 Whether Industry is a member of CETP ? No

13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 950 , Capacity of All = 62 HP + 62 HP

APCM Details : Alkali Scrubber, E.S.P, Scrubber

Fuel Used : Coal, Lignite

Stack Attached to : *** Not Applicable, Boiler, Fuel Heater (Thermic)

14 TSDF Name : Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 Lab Charges Pending : Rs. 5155.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2017-2018 HW Monthly Return : 2023-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
09/02/2023	SCN	16/02/2024	---	704720	SCN	COM	783999
13/10/2022	SCN	22/11/2022		690596	SCN	COM	688923
28/08/2019	SCN	04/12/2019		538216	SCN	ROU	528994

Monthly Patrak Data : Last Return : 202307 HAZD Waste Disposal : 400.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 240370, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0



Gujarat Pollution Control Board

PCB Id: 33947

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

k -	Recycler Registration Valid ??	N.A	
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General Observation

a -	Is the Industry in Operation ??	Yes	
a -	R.O File No	ABD-NL-610	
b -	Industry Operating without CCA	Yes	
c -	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d -	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e -	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f -	Industry Name CHANGED in recent times ??	No.	
g -	Has Regn with CETP or TSDF expired ??	N.A	
h -	Seperate Energy Meter for A.P.C.M ?	N.A	
h -	Provision of any STAND-BY Pump ??	N.A	

Air Related

a -	Fuel Type confirmitive with CCA ?	Yes	
b -	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c -	APC Measures confirmitive with CCA conditions ??	Yes	
d -	ALL APCMs are in operation	No.	
e -	SMF availability	Not Reqd	
f -	Thick Smoke observed in Flue Gas/Processes ??	No.	
g -	ph of Scrubbing Media as per requirement ??	Yes	
h -	Ultimate Disposal of Scrubbing Media	ETP	
i -	Nos of Samples : Stack & Ambient	0, 0	

GEM

18 -	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
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Haz Waste Related

a -	Haz waste Catg confirmitive with CCA	Yes	
b -	H.W generation exceeding CCA limits	No.	
c -	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d -	Reusing or Recycling of Haz Waste by Industry ?	No	
e -	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f -	Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g -	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h -	Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i -	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j -	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k -	Facility is adequate for the applied process	Yes	
l -	Passbook is maintained?	Yes	
n -	Details of PLI, if applicable	-----	
n -	Details of safety specs provided by the facility	-----	
o -	Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p -	Quantity of Hazardous waste procured as per CCA?	Yes	



Gujarat Pollution Control Board

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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Water Parameter

b	-	Source of Water Supply	Borewell	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

Unit is having valid CCA comman with M.S.Bhairavnath Ind Pvt Ltd.

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (33947)



Inspection Crux:

Water Observation:

Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent. During inspection, ETP treatment units are observed in operation. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit has provided flow meter on final discharge line and reading of the same is observed 60 m³/hr and cumulative: 48208.7 m³. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 7 to 8 on pH strip, Color: Brownish tint) collected from the final outlet of ETP for further analysis purpose. Urea is not observed being utilized for wastewater treatment.

[393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon'ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. During inspection, unit is observed in operation and processing of cloth is observed going on. Unit is having CCA for Textile Processing of Cloths –23 Lac meters/Month which is valid upto 30.06.2027. Unit has also obtained CTE Amendment vide order no. 130480 for expansion upto 23 lac meter/Month, treated w.w. discharge upto 645 KLD, Boiler - (8 TPH) and TFH (3000 U) which is valid upto 30.07.2030. CCA Application w.r.t. obtained CTE is under processing at HO. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024 ~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: as crux[393-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 33947

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ત્રણ માસનાં Production, Raw Materials, પાણી વપરાશ, ગંદા પાણી નિકાલ, Fuel consumption, H.W. generation / disposal ના ડેટા આપવા.	766175(02/01/24)	Fully Complied
2. Fly Ash storage માટે silo લગાડવો.	766175(02/01/24)	Fully Complied



Gujarat Pollution Control Board

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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (33947)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@7 to 8 on ph strip /	1515-1515	REP	## final outlet of the etp ~	Brownish tint

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	30	common stack (3000 U)	YES	ASC,ESP	Lignite	21 MT/Day	
2	Boiler	0	Steam Boiler (Newly Installed) (8 TPH)	N.A	ASC,ESP	Coal	Including as above	
3	Boiler	0	Steam Boiler (Dismantled) (5 TPH)	N.A	ASC,ESP	Not Used/N.A		
4	*** Not Applicable	0		N.A	ESP,SCR	Coal		

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	0.700-M.T	DSS,REU
2	Used or Spent Oil	I -5.1	0.055-M.T	COL,DSS,REU,STO
3	Chemical sludge from waste water treatment	I -35.3	48.000-M.T	DST
4	Chemical Residues	I -24.1	0.000-M.T	DST

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	textile processing of clothes	2300000.000	3900000.000 - MTS	2300000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	4.200 - M.T
2	binder	5.880 - M.T
3	bleach liquor	27.300 - M.T
4	caustic lye	15.960 - M.T
5	common salt	8.820 - M.T
6	dyes & colours	13.440 - M.T
7	hydrogen peroxide	1.540 - M.T
8	printing gum	8.820 - M.T
9	textile auxiliary	7.700 - M.T
10	thickener	1.400 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 760.000	WWG : 656.000	Water Source	Remark
1	Boiler Feed	76.000	6.500	Borewell	
2	Domestic Purpose	20.000	11.000	Borewell	
3	Mnfg Process	340.000	318.000	Borewell	
4	Others	2.000	0.500	Borewell	
5	Wash Water	322.000	320.000	Borewell	

H Solid Waste

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 33947

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(D.B.Prajapati, SO)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

**BY RPAD**

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & other wastes (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986.

And whereas Board has received on line application Inward No: 273137 dated 09/08/2023 for Renewal cum amendment of the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Renewal & Amendment of Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,

M/s. Komal Tex- Fab Pvt. Ltd. (Unit-I),

Plot No: 167-168,

Opp. Ranipur Patia, Narol,

Ahmedabad- 382 405.

1. Consent Order No: AWH-130354 Date of Issue: 08/11/2023 The consents shall be valid up to 31/03/2028 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Hosiery Fabrics for under garments and T shirt and Processing of cloths	100 MT/month

2. SPECIFIC CONDITIONS:

- 3.1 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
- 3.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 3.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.8 Unit shall follow the Solid Fuel Guidelines which is published by Board for control, management and handling of fly ash.
- 3.9 Unit shall use Agro waste/coal in place of wood as fuel.
- 3.10 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 3.11 The fly ash generated shall be collected and stored in fly ash silos.
- 3.12 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.
- 3.13 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

3. CONDITIONS UNDER THE WATER ACT

- 4.1 Source of Water: Borewell.
 4.2 The quantity of the water consumption for domestic purpose shall not exceed 4.0 KLD.
 4.3 The quantity of domestic waste water shall not exceed 3.8 KLD.
 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
 4.5 The quantity of the water consumption for industrial purpose, shall not exceed 140 KLD.
 4.6 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 120 KLD.
 4.7 Industrial effluent shall be treated in ETP comprising of Primary, Secondary and Tertiary Treatment facility and treated wastewater shall be sent to CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP).

4.8 TRADE EFFLUENT:

- 4.8.1 The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 4.8.2 The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- 4.8.3 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 4.8.4 Industry shall provide flow meter at outlet of ETP & maintain its records.
4.8.5 Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.
4.8.6 Unit shall maintain record of chemical consumption and electricity consumption.

4. CONDITIONS UNDER THE AIR ACT:

- 5.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity
1.	Thermic Fluid Heater (2000 U)	CNG	200 SCM/day
2.	Steam Boiler (6 TPH)	Lignite wood/ Husk	500 kg/hr.

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
5.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1.	Thermic Fluid Heater (2000 U)	33	Bag filter + Alkali Scrubber + Air Pre Heater	Particulate matter	150 mg/Nm ³
2.	Steam Boiler (6 TPH)	33	ESP + Water Scrubber	SO ₂ NO _x	100 ppm 50 ppm

- 5.4 There shall be no process gas emission from manufacturing process & other ancillary operation.

- 5.5 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 5.6 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
- 5.8 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

5. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]

6.1 Number of authorizations: AWH-129545 Date of Issue: 07/10/2023.

6.2 M/s. Komal Tex- Fab Pvt. Ltd., is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 167-168, Opp. Ranipur Patia, Narol, Ahmedabad.

Sr. No.	Waste	Quantity	Schedule Category	Facility
1.	ETP sludge	2.4 MT/year	I-35.3	Collection, Storage, Transportation & Disposal at authorized TSDF site.
2.	Used Oil	200 Lit/year	I-5.1	Collection, Storage Transportation & Disposal by selling to registered reprocess.
3.	Discarded Containers	2400 nos./month	I-33.1	Collection, Storage, Decontamination Transportation & Disposal by selling to registered recycler.
4.	Textile Chemical residue	100 kg/year	I-5.1	Collection, Storage, Transportation & Disposal at authorized TSDF site.

6.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

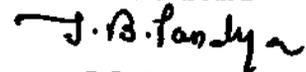
- 6.5 The authorization shall be in force for a period up to 31/03/2028.
- 6.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 6.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 6.8 Industry shall have to manage waste oil, discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 6.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 6.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 6.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 6.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 6.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 6.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 6.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

6. GENERAL CONDITIONS:

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 7.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.

- 7.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 7.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 7.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 7.9 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediately be intimated to the board.
- 7.10 Industrial shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme court order in W.P no.657 of 1995 dated 14th October 2003.
- 7.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 7.12 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 7.13 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 7.14 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.15 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 7.16 The Board may revoke or suspend the consent, if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
Gujarat Pollution Control Board


(J. B. Pandya)
Scientific officer

NO: GPCB/ABD/CCA/NI-63(4)/ID: 12136/

Date: / /2023

ISSUED TO:

M/s. Komal Tex- Fab Pvt. Ltd.,
Plot No: 167-168,
Opp. Ranipur Patia, Narol,
Ahmedabad- 382 405.

Outward No: 12136/2023

Date: 18/07/2023
Membership No.: 48

CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **AWH – 124634 dated 25/02/2023**

It is further to certify that, **M/s. KOMAL TEXTFAB PVT. LTD. (UNIT – 1)** are the member of NTIEM and they have booked a quantity of **4,00,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD of the CETP.

This certificate is valid for a period of **1 year** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M:2049</u>
Date:	<u>18/07/2023</u>
Sign.:	<u>[Signature]</u>

**1 Industry Details Komal Tex-Fab Pvt Ltd. (Unit-I)**

Outward No: 42017-03/06/2024

Email :
engineering@komaltexfab.comPlot No: Phase No: ,
167-168, OPP: RANIPUR PATIA, NAROL,
AHMEDABAD - 382405Telephone :
39834000

DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 804811 (Others/Higher Authority)

Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation**3 Inspection Dt & Time :** 23/05/2024 10:10 / Air , Water , Hazd **Person Contacted :** Santosh Yadav (Supervisor)**4 Env Audit Detail :** Sch : 2 , Not Applicable . , Year : 2009 , On Dt : 09/03/2010

Commissioned Dt : 15/03/1995

Production Start Dt : 15/04/1995

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 470.000 Dom : 10.000 **Borewells: 0****6 Waste Water generation / Discharge (klpd) :** Ind : 400.000 Dom : 8.000 **Tubewells: 0****7 Consumer No.(Electric Meter):** Source of Water Supply: BOREWELL**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Soak Pit**9 Discharge Pt / Final Receiving Body (Ultimate):** Discharged to CETP / Discharged to CETP**10 Status of water consent Under the Water Act,1974:** AWH-130354-31/03/2028 Last Inward:273137-09/08/2023[GRT]**11 Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Collection Tank,P-Equalization Tank,P-Filter Press,P-Flash Mixer,P-Floculator,P-Holding Tank,P-Pri Settling Tank,Primary,S-Aeration Tank,S-Settling Tank,Secondary,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)**13 Boilers=1 , DG Sets=0 , Flue Gas =3, Process =0 , ETP Cap = 475 , Capacity of All = 10**

APCM Details : Bag Filter,E.S.P,Not Applicable,Scrubber

Fuel Used : Coal

Stack Attached to : *** Not Applicable,Boiler,Fuel Heater(Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]**15 Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL****16 Last Env. Form V : 2022-2023** **Water Cess Return : 2017-2018** **HW Monthly Return : 2023-99****17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
19/04/2022	SCN	02/08/2022		667741	SCN	OTH	679674
14/06/2021	SCN	28/04/2022	33A,O15,	608634	SCN	APP	660700
23/02/2021	SCN	19/02/2022		597173	SCN	COM	623564

Monthly Patrak Data : Last Return : 202203 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 755200, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 3645	Meter Reading - 0, Kilo Litre - 3530



Gujarat Pollution Control Board

PCB Id: 12136

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)



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One Time Updatons

k -	Recycler Registration Valid ??	N.A	
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General Observation

a -	Is the Industry in Operation ??	Yes	
a -	R.O File No	ABD-NL-79	
b -	Industry Operating without CCA	Yes	
c -	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d -	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e -	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f -	Industry Name CHANGED in recent times ??	No.	
g -	Has Regn with CETP or TSDF expired ??	N.A	
h -	Seperate Energy Meter for A.P.C.M ?	N.A	
h -	Provision of any STAND-BY Pump ??	N.A	

Air Related

a -	Fuel Type confirmitive with CCA ?	Yes	
b -	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c -	APC Measures confirmitive with CCA conditions ??	Yes	
d -	ALL APCMs are in operation	No.	
e -	SMF availability	Not Reqd	
f -	Thick Smoke observed in Flue Gas/Processes ??	No.	
g -	ph of Scrubbing Media as per requirement ??	Yes	
h -	Ultimate Disposal of Scrubbing Media	ETP	
i -	Nos of Samples : Stack & Ambient	0, 0	

GEM

18 -	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
------	--	-----	--

Haz Waste Related

a -	Haz waste Catg confirmitive with CCA	Yes	
b -	H.W generation exceeding CCA limits	No.	
c -	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d -	Reusing or Recycling of Haz Waste by Industry ?	No	
e -	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f -	Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g -	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h -	Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i -	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j -	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k -	Facility is adequate for the applied process	Yes	
l -	Passbook is maintained?	Yes	
n -	Details of PLI, if applicable	-----	
n -	Details of safety specs provided by the facility	-----	
o -	Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p -	Quantity of Hazardous waste procured as per CCA?	Yes	



Gujarat Pollution Control Board

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Water Parameter

b	-	Source of Water Supply	BOREWELL	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (12136)



Inspection Crux:

Water Observation:

Unit has provided ETP consisting of primary, secondary and tertiary treatment units for treatment of generated effluent. At the time of inspection, provided all ETP units are found in operation. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Unit has provided flow meter on final discharge line and reading of the same is observed flow: 3.5m³/hr with cumulative: 29016425.2lit. Unit is also partially reusing the treated w.w. and flow meter reading of reuse line is observed: 18081.017 m³. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 7 to 8 on pH strip, Color: Yellowish tint) collected from the final outlet of ETP for further analysis purpose. Technical grade urea is observed used for wastewater treatment. [393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon'ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. During inspection, unit is observed in operation and processing of cloth is observed going on. Unit is having CCA for Hosiery Fabrics for under garments and T shirt and Processing of cloths– 100 MT/Month which is valid upto 31.03.2028. CTE Amendment application of the unit for increase in existing product capacity from 100 to 350 MT/Month, CETP discharge of treated effluent upto 400 KLD and for steam boiler (6 TPH) & TFH (2000 U) which is under processing at HO. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024
~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: as crux[393-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 12136

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ૩ માસનાં ઉત્પાદનનાં, પાણી વપરાશનાં, ગંદા પાણી નિકાલનાં, બળતણ વપરાશનાં, Fly Ash અને Haz. Waste નાં ડેટા રજુ કરવાં.; We have uploaded Visit reply xgn in CMP.pdf on xgn. (09/04/2024)	778015(31/03/24)	Fully Complied
3. Fly Ash નોટીફિકેશનની તમામ જોગવાઈઓનું ચુસ્તપણે પાલન કરવું.; We have uploaded Visit reply xgn in CMP.pdf on xgn. (09/04/2024)	778015(31/03/24)	Fully Complied
5. આપના દ્વારા બોઈલર અને TFH ની કેપેસિટીમાં વધારો સૂચવેલ નથી જે અંગે સ્પષ્ટતા કરવી.; We have uploaded Visit reply xgn in CMP.pdf on xgn. (09/04/2024)	778015(31/03/24)	Fully Complied
2. મુલાકાત દરમ્યાન ETS સીસ્ટમ માં PM નાં રીઝલ્ટ ૩ mg/Nm ³ એકસમાન (છેલ્લા ૩ દિવસથી) જે અંગે સીસ્ટમની ચકાસણી કરવી.; We have uploaded Visit reply xgn in CMP.pdf on xgn. (09/04/2024)	778015(31/03/24)	Fully Complied
4. બોર્ડની CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.; We have uploaded Visit reply xgn in CMP.pdf on xgn. (09/04/2024)	778015(31/03/24)	Fully Complied



Gujarat Pollution Control Board

PCB Id: 12136

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (12136)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-14	@7 to 8 on ph strip /	1015-1015	REP	## final outlet of the etp ~	Yellowish tint

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	33	(6 TPH) Newly Installed Common Stack	YES	ESP,SCR	Coal	Or Agro Waste - 1000 Kg/Hr.	
2	Fuel Heater (Thermic)	33	2000 U (Common Stack)	YES	FIL,SCR	Coal	500 KG/HR	
3	*** Not Applicable	0	0	N.A	FIL,N.A	Not Used/N.A		

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical Residues	I -24.1	1.000-M.T	COL,OTH
2	Chemical sludge from waste water treatment	I -35.3	17.000-M.T	COL,DSS,STO,DST
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	15.000-M.T	COL,DSS,CYC,STO,TRA
4	Used or Spent Oil	I -5.1	0.750-M.T	COL,DSS,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	HOSIERY FABRICS	0.000	0.000 - M.T	0.000	
2	Hosiery Fabrics for under garments and T shirt and Processing of cloths	350.000	350.000 - M.T	350.000	
3	Hosiery Fabrics for undergarments and T- Shirts and processing of cloth	0.000	100.000 - M.T	0.000	Nov-2013: 66.960 MT, Dec-2013: 65.950 MT and January-2014: 69.275 MT

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	7.000 - M.T
2	Base	0.000 - M.T
3	caustic soda	35.000 - M.T
4	hosiery fabrics	350.000 - M.T
5	hydrogen peroxide	10.000 - M.T
6	industrial uera	10.500 - M.T
7	paste	21.000 - M.T
8	reactive dyes	15.000 - M.T
9	soda ash	10.000 - M.T
10	Sodium Silicate	0.000 - M.T
11	softner	10.000 - M.T
12	Urea	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 480.000	WWG : 408.000	Water Source	Remark
1	Domestic Purpose	10.000	8.000	Borewell	
2	Mnfg Process	100.000	70.000	Borewell	
3	Wash Water	370.000	330.000	Borewell	

H Solid Waste

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

03/06/2024

7/8 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12136

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By (D.B.Prajapati, SO)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-126751 Appl Type: CCA-Renewal

NO: GPCB/ABD-CCA-NL-36(5)/ID- 11460/

Date:

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 04/04/2023 and inward No.276580 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Aarnav Fashions Ltd. (Old Name: Gopi Synthetics Pvt Ltd),
Plot No: 302, Ishanpur Road,
Narol - Vatva Road, Narol
Dist: Ahmedabad PIN: 382405

1. Consent Order No.: AWH-126751 date of issue 06/06/2023.
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 31/03/2028 to operate industrial plant for manufacturing of the following products.

Sr. No	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Printed finished cloths	2200000.000	Meters		

SPECIFIC CONDITION:

1. Industry shall comply with the Solid Waste Management Rules-2016.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 994.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 983.00 KL/Day
 - Domestic: 11.00 k.l/Day
- 3.2 Source of water : Borewell
- 3.3 The quantity of total waste water generation shall not exceed 807.00 KL / Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 801.00 KL/Day
 - Domestic: 6.00 KL/Day
- 3.4 Industrial effluent management:
- Mode of disposal of treated industrial effluent: **CETP of M/s. NTIEM**
 - Description for treated industrial effluent disposal: **Industrial effluent shall be sent to CETP NTIEM, Narol after necessary treatment in in-house ETP.**
 - The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 deg C
3	Colour (Pt.Co.Scale) in units	100
4	Suspended Solids	300 mg/L
5	Oil and Grease	10 mg/L
6	Phenolic Compounds	1 mg/L
7	Sulphides	2 mg/L
8	Ammonical nitrogen	50 mg/L
9	Total Chromium	2 mg/L
10	BOD (5 days at 20)	500 mg/L
11	COD	1200 mg/L
12	Fixed Dissolved Solids	2100 mg/L
13	Chlorides	600 mg/L

- 3.5 Domestic sewage management:
- Mode of disposal of treated domestic sewage: **Septic Tank/ Soak Pit**
 - Description for treated domestic sewage disposal: **Septic Tank/ Soak Pit.**
- 3.6 Industry shall provide flow meter at inlet and outlet of effluent collection tank/ETP to measure the quantity of effluent discharged to CETP for further treatment and records thereof shall be maintained.
- 3.7 Unit shall maintain daily logbook of water consumption, waste water generation and waste water conveyed to CETP.
- 3.8 Unit shall make fixed arrangement for discharge of the effluent from their final collection tanks to the CETP. Unit shall not keep any by-pass line or system or loose or flexible pipe line or illegal/ghost connection for discharge of the effluent.
- 3.9 Industrial effluent after conforming to CETP inlet norms for M/s. Narol Textile Infrastructure & Enviro Management (NTIEM) as above shall be discharged to NTIEM CETP for further treatment and disposal. In no case effluent shall be discharged in to Environment by any means.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 3.10 The applicant shall provide adequate capacity effluent treatment plant which shall be operated efficiently so that effluent from the existing industrial unit shall conform to the CETP inlet norms mentioned above, however the final discharge of treated effluent from CETP shall adhere to the standards prescribed by the Board for CETP of M/s. Narol Textile Infrastructure & Enviro Management (NTIEM), Narol.
- 3.11 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into mega pipeline.

PARAMETERS	OUTLET NORMS
pH	6.5 TO 8.5
Temperature	400 C
Colour (Pt.Co.scale)	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 200C)	30 mg/L
COD	250 mg/L
Cyanides	0.2 mg/L
Flourides	2 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Insecticides/Pesticides	Absent
Total Kjeldahl Nitrogen	100 mg/L
Mercury	0.01 mg/L
Lead	0.1 mg/L
Cadmium	1 mg/L
Copper	3 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Arsenic	0.2 mg/L
Selenium	0.05 mg/L
Boron	2 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

for

Sr. No	Stack ID	Stack Attach to	Capacity/Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mt. (From G.L.)	Parameter & Permissible limit
S-1	2540	Boiler	10 PH Common Stack	Coal	30 MT/day	E.S.P. Multi Cyclone, Water Scrubber	31	PM-150 mg/Nm ³ . SO ₂ -100 PPM. NO _x -50 PPM
S-1	3405	Fuel Heater (Thermic)	400 FT	Coal		Multi Cyclone, Scrubber	32	PM-150 mg/Nm ³ . SO ₂ -100 PPM. NO _x -50 PPM

- 4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.
- 4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1	Particulate Matter (PM ₁₀)	60	100
2	Particulate Matter (PM _{2.5})	40	60
3	Sulphur Dioxide (SO ₂)	50	80
4	Nitrogen Dioxide (NO ₂)	40	80

- a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.4 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
- 4.5 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.6 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

- 5.1 Number of authorization: AWH-126751 date of issue 06/06/2023, Valid upto 31/03/2028
- 5.2 M/s. Aarnav Fashions Ltd. (Old Name: Gopi Synthetics Pvt Ltd) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 302, Ishanpur Road, Narol - Vatva Road, Narol, Dist: Ahmedabad.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Sr. No	Name of Hazardous Waste	Sch	Qty	QTY	Facility & Mode of Disposal	Remarks
1	Chemical Residues	I	24.1	0.80	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA	
2	Chemical sludge from waste water treatment	I	35.3	130.00	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA	
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	I	33.1	45.00	Collection, Storage, Transportation, Disposal by sell out to authorized actual users under Rule 9 having valid CCA, Disposal by reuse within plant premise	1500 Nos/Year
4	Used or Spent Oil	I	5.1	1.20	Collection, Storage, Transportation, Disposal by reuse within plant premise	1.2 KL/Year

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period up to validity mentioned in this order.
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 6.
- 5.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

- 5.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 5.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 5.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 5.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 5.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 5.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 5.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 5.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

6. GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 6.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 6.3 Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 6.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 6.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 6.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 6.9 In case of change of ownership/management the name and address of the new owners/ partners/ directors/proprietor shall immediately be intimated to the board.



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(T) 079-23232152

- 6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 6.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 6.12 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 6.13 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.14 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 6.15 The Board may revoke or suspend the consent if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

J. B. Pandya

(Jignasha B Pandya)
Unit Head, Ahmedabad (East)

Outward No: 746560, 04/07/2023

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 131417

NO: GPCB/ABD/CCA/NL-36(5)/ID: 11460/

Date: / /2024

To,
M/s. Arnav fashions Ltd.,
(Old Name-Gopi Synthetics Ltd.)
Plot No: 302, Isanpur Road,
Narol- Vatva Road,
Ahmedabad - 382405.

SUB: Amendment in CTE of this Board.

REF: 1. Your CTE - Amendment application Inward No. 285583 dated: 10/08/2023.

2. CCA order no.GPCB/ABD/CCA/NL-36(5)/ID: 11460/746560 Dated: 04/07/2023.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in Consent to Establish (NOC) granted to M/s. Arnav fashions Ltd. located at Plot No: 302, Isanpur Road, Narol- Vatva Road, Narol, Ahmedabad for the following conditions only.

1. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Printed Finished Cloths	22 Lacs	38 Lacs	60 Lacs

- The validity period of the order shall be up to 09/08/2030.

2. **SPECIFIC CONDITION:**

- 2.1 Industry shall comply with the Solid Waste Management Rules-2016.
- 2.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 2.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPIL 98 of 2021 from time to time.
- 2.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 2.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
- 2.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 2.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 2.8 Unit shall use Agro waste/coal in place of wood as fuel.
- 2.9 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 2.10 The fly ash generated shall be collected and stored in fly ash silos.
- 2.11 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.

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Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- 2.12 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.
- 2.13 As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel.
- 2.14 The unit shall upgrade and augment the ETP units owing to the increased wastewater quantity the adequacy of the ETP units shall be submitted at the time of applying for CCA amendment.

3. **CONDITIONS UNDER WATER ACT 1974:**

- 3.1 Water Source: Borewell.
- 3.2 The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 11 to 15 KLD.
- 3.3 The quantity of domestic effluent from the factory, after proposed amendment, shall increase from 6.0 KLD to 9.0KLD.
- 3.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.5 The quantity of the total water consumption after proposed amendment, shall increase from 983KLD to 3190KLD.
- 3.6 The quantity of industrial effluent from the process, after proposed amendment, shall increase from 801 KLD to 2550KLD. Which shall be treated in ETP comprising of primary and secondary treatment units. Treated effluent shall be discharged into CETP operated by NTIEM.

3.7 **TRADE EFFLUENT:**

- 3.7.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphates	1000 mg/L
TDS	2100 mg/L
Insecticides	Absent
Percent Sodium	60 %
Sodium absorption ratio	26 mg/L
Total residual chlorine	1.0 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L



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PARAMETERS	CETP INLET NORMS
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 3.7.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 3.7.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 3.7.4. Industry shall provide flow meter at outlet of ETP & maintain its records.
- 3.7.5. Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.
- 3.7.6. Unit shall maintain record of chemical consumption and electricity consumption.

4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity (MT per day)		
			Existing	Proposed	Total
1	Steam Boiler (10TPH)	Imported Coal and/or Lignite/ Fire Wood/ Bio Fuel	30	65	95
2	Thermo Pack Heater (5000 U)				
3	Steam boiler (27 TPH)				

4.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height In meter	APCM	Parameter	Permissible Limit
1.	Steam Boiler (10TPH)	31.20	Electro Static Precipitator + Multi Cyclone + Alkaline water Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Thermo Pack Heater (5000 U)	31.5	ESP + alkaline water scrubber		
3.	Steam boiler (27 TPH)	31.20	Electro Static Precipitator + Multi Cyclone + Alkaline Scrubber		

❖ Note: Unit proposed to send additional steam from 27 TPH boiler to their adjoining sister concern industry namely M/s. Aarnav Industries Pvt. Ltd.

4.4 There shall be no process emission from manufacturing process & other ancillary operation.

❖ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermo Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.



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- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

• **Additional conditions under the Hazardous Waste Management Rules:**

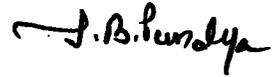
- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

• **Other General Conditions:**

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
- b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

5. All the other conditions of the existing CCA order no: AWH- 126751 Date of Issue: 06/06/2023 shall remain unchanged.
6. You are directed to comply with these conditions in true spirit.

**For and on behalf of
Gujarat Pollution Control Board**



**(J. B. Pandya)
Scientific Officer**

Outward NO:781307, 17/01/2024



Date: 05/11/2022
Membership No.: 35

CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **GPCB/ABD/NL/CCA-232(2)/ID-34244/426600** dated 01/11/2017. It is further to certify that, **M/s. Arnav Fashions Limited** are the member of NTIEM and they have booked a quantity of **25,50,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD.

This certificate is valid for a period of **1 years** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M:895</u>
Date:	<u>27/11/2022</u>
Sign.:	<u>[Signature]</u>

**1 Industry Details** Arnav fashions Ltd. (Old Name-Gopi Synthetics Ltd.)

Outward No: 42020-03/06/2024

Email :
admin@aarnavgroup.comPLOT NO:302,
ISANPUR ROAD, NAROL- VATVA ROAD,
AHMEDABAD - 382405Telephone :
9879204915,9825008998

DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Not In Gide

Inspection Id : 804812 (Others/Higher Authority)

Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / LARGE / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation**3 Inspection Dt & Time :** 23/05/2024 13:00 / Air , Water , Hazd **Person Contacted :** Malay Patel (Supervisor)**4 Env Audit Detail :** Sch : 2 , Samata Consultancy Services Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 10/02/2005

Production Start Dt : 12/12/2004

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3190.000 Dom : 15.000 **Borewells:** 0**6 Waste Water generation / Discharge (klpd) :** Ind : 2550.000 Dom : 9.000 **Tubewells:** 0**7 Consumer No.(Electric Meter):** Source of Water Supply: Borewell**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Septic Tank**9 Discharge Pt / Final Receiving Body (Ultimate):** Into CETP through pipeline of NTIEM / River Sabarmati**10 Status of water consent Under the Water Act,1974:** AWH-126751-31/03/2028 Last Inward:309388-28/03/2024[PRO]**11 Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Equalization Tank,Primary,S-Aeration Tank,S-Sec Clarifier,S-U.A.S.B,Secondary,Tertiary

12 Whether Industry is a member of CETP ? Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)**13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 6221 , Capacity of All = not applicable**

APCM Details : Alkali Scrubber,E.S.P,Multi Cyclone

Fuel Used : Coal,Solid Fuel

Stack Attached to : Boiler,Fuel Heater(Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]**15 Lab Charges Pending :** Rs. 5155.00 **Water Cess Charges Pending :** NIL**16 Last Env. Form V :** 2021-2022 **Water Cess Return :** 2017-2018 **HW Monthly Return :** 2023-99**17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
01/07/2023	SCN	19/03/2024	---	742626	SCN	OTH	796797
04/02/2021	SCN	04/07/2023		594963	SCN	OTH	746535
25/04/2023	SCN	10/05/2023	---	734902	SCN	COM	743949

Monthly Patrak Data : Last Return : 201909 **HAZD Waste Disposal :** 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 21979	Meter Reading - 0, Kilo Litre - 16906



Gujarat Pollution Control Board

PCB Id: 11460

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

k	- Recycler Registration Valid ??	N.A	
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General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	ABD-NL-32	
b	- Industry Operating without CCA	Yes	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
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Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	- Facility is adequate for the applied process	Yes	
l	- Passbook is maintained?	Yes	
n	- Details of PLI, if applicable	-----	
n	- Details of safety specs provided by the facility	-----	
o	- Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	



Gujarat Pollution Control Board

PCB Id: 11460

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Water Parameter

b	-	Source of Water Supply	Borewell	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

-

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (11460)



Inspection Crux:

Water Observation:

Unit has provided ETP consisting of Primary treatment units for treatment of generated effluent. During inspection, ETP treatment units are observed in operation. Treated effluent is sent to CETP NTIEM for further treatment and final disposal to River Sabarmati through dedicated underground pipeline network of CETP NTIEM. Flow meter provided on final discharge line is not observed in working condition. Hence, unit is instructed to repair the same. Moreover, there is no any ZLD condition given in CTE/CCA issued to the unit. During inspection, one treated w.w. sample (pH – 7 to 8 on pH strip, Color: Purple) collected from the final outlet of ETP for further analysis purpose. Urea is not observed being utilized for wastewater treatment.

[393]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

The unit is inspected w.r.t. Hon'ble NGT Matter, Original Application no. 95/2024 (WZ). The matter is registered with reference to the complaint of Mr. Dayaram J. Yadav alleging that the said unit is releasing untreated/partially treated industrial wastewater into River Sabarmati through open pipelines leading to pollution in River Sabarmati, violating the ZLD (Zero Liquid Discharge) and other conditions of CTE (Consent to Establish) issued by GPCB. During inspection, unit is observed in operation and processing of cloth is observed going on. Unit is having CCA for Printed Finished Cloths –22 Lac meters/Month which is valid upto 31.03.2028. Unit has also obtained CTE Amendment vide order no. 131417 for expansion upto 60 lac meter/Month, treated w.w. discharge upto 2550 KLD, Boiler – 2 nos. (10 TPH & 27 TPH), TFH (5000 U) which is valid upto 09.08.2030. CCA Application w.r.t. obtained CTE is under processing at HO. General housekeeping and ambient air quality is found normal. Necessary instructions are issued to the unit for compliance. [393]-31/05/2024 ~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: as crux[393-DEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. આપના એકમની મુલાકાત Hon'ble NGT, Original Application No. 95/2024 (WZ) સંદર્ભે લીધેલ છે.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 11460

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. Boiler અને TFH સાથે બોર્ડની ગાઈડલાઈન મુજબનાં APCM લગાડવાં.	778010(31/03/24)	Fully Complied
3. ETP માં Spent Acid નાં વપરાશ માટે Rule - 9 ની મંજૂરી મેળવવી.	778010(31/03/24)	---
4. ETP ડીસ્ટ્રિબ્યુટિંગ ફ્લોમીટર રીપેર કરાવવું.	778010(31/03/24)	---
5. Fly Ash નોટીફિકેશનની તમામ જોગવાઈઓનું ચુસ્તપણે પાલન કરવું.	778010(31/03/24)	Fully Complied
1. છેલ્લા 3 માસનાં ઉત્પાદનનાં, પાણી વપરાશનાં, ગંદા પાણી નિકાલનાં, બળતણ વપરાશનાં, Fly Ash અને Haz. waste નાં ડેટા રજુ કરવાં.	778010(31/03/24)	Fully Complied
6. બોર્ડની CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.	778010(31/03/24)	Fully Complied
4. Spant Acid માટે Rule-9 મેળવવી.	773481(26/02/24)	---
2. TFH સાથે Solid fuel ની ગાઈડલાઈન મુજબ, APCM લગાડવા.	773481(26/02/24)	Fully Complied
3. Fly Ash storage માટે Silo લગાડવો.	773481(26/02/24)	Fully Complied
1. છેલ્લા ત્રણ માસનાં Production, Raw material, પાણી વપરાશ, ગંદા પાણી નિકાલના ડેટા, fuel consumption, disposal નાં ડેટા આપવા.	773481(26/02/24)	Fully Complied

03/06/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11460

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (11460)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@7 to 8 on ph strip /	1310-1310	REP	## final outlet of the etp ~	Purple

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	31	Steam boiler (27 TPH)	YES	ASC,ESP,MUL	Coal	95 MT/Day	
2	Boiler	31	10 TPH Common Stack	YES	ASC,ESP,MUL	Coal	30 MT/Day	
3	Fuel Heater (Thermic)	32	5000 U	YES	ASC,ESP	Coal	95MT/Day	Stack sampling with different combination of pet coke-mixture as fuel is carriedout as study purpose
4	Fuel Heater (Thermic)	0	consider as deleted	YES	N.A	Solid Fuel		

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Inorganic Acids (Spent Acids)	II -B15	0.000-M.T	COL,REC,REU,STO
2	Chemical Residues	I -24.1	1.500-M.T	COL,DSS,STO,TRA,DST
3	Chemical sludge from waste water treatment	I -35.3	200.000-M.T	COL,DSS,STO,TRA,DST
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	45.000-M.T	COL,DCO,CYC,REU,STO,TRA
5	Used or Spent Oil	I -5.1	2.000-M.T	COL,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	printed finished cloth	0.000	0.000 - MTS	0.000	
2	printed finished cloth	0.000	0.000 - MTS	0.000	
3	printed finished cloths	0.000	0.000 - MTS	0.000	
4	printed finished cloths	0.000	2200000.000 - MTS	0.000	
5	Printing Finished Cloths	60.000	22.000 - LMT	60.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binder	0.000 - M.T
3	bleach liquor	0.000 - M.T
4	caustic lye	0.000 - M.T
5	common salt	0.000 - M.T
6	dyes	0.000 - M.T
7	hydrochloric acid	0.000 - M.T
8	hydrogen peroxide	0.000 - M.T
9	printing gum	0.000 - M.T
10	scouring agent	0.000 - M.T
11	soda ash	0.000 - M.T
12	sulfuric acid	0.000 - M.T
13	textile auxiliaries	0.000 - M.T
14	wetting agent	0.000 - M.T
15	whitening agent	0.000 - M.T

G Water Consumption & Generation Break up

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11460

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3205.000	WWG : 2559.000	Water Source	Remark
1	Boiler Feed	590.000	90.000	Borewell	
2	Cooling Water	365.000	315.000	Borewell	
3	Domestic Purpose	15.000	9.000	Borewell	
4	Mnfg Process	1404.000	1334.000	Borewell	
5	Wash Water	831.000	811.000	Borewell	

H Solid Waste

Inspection Team : D.B.Prajapati, SO - MS. APARNA AJAY NAVALAKHA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(D.B.Prajapati, SO)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under Hazardous Waste (Management and Trans boundary Movement) Rules'2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received on line consolidated application **Inward ID No: 203298** dated 15/10/2021 for **Renewal** the consolidated consent and authorization (CC&A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO,

M/S. Chiripal Industries Ltd,

Plot No: 174,

Saijpur - Gopalpur, Piranhas Road, Narol,

Ahmedabad - 382405

1. Consent Order No.: AWH- 117634 date of Issue: 21/03/2022.
2. The consents shall be valid up to 24/10/2026 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity per month
1.	Processed Synthetic/ Cotton / Hosiery Cloth	12.0 lacs meter
2	Embroidered/ Flocked/ Polarized Cloth	7.5 lacs meters
3	Vat Paste / Pigment	20.0 MT
4	Textile Gum	200.0 MT
5	Lubricating Emulsion	100.0 MT
6	Formulation based Textile Auxiliaries	180.0 MT
7	Captive Power / Electricity	1.7 MW
8	Texture Yarn	400.0 MT
9	Garment Stitching	21.0 lacs meters
10	Paper Tube	25.0 MT
11	Knitted Fabrics	90.0 MT
12	Textile Auxiliary Binders	400.0 MT
13	Adhesive	70.0 MT
14	PVA Emulsion	30.0 MT

SPECIFIC CONDITION:

- Industry shall comply with the Solid Waste Management Rules-2016.
 - Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- Unit shall not carry out any activity which may attracts provisions of EIA notification 2006.

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3. CONDITIONS UNDER THE WATER ACT:

- 3.0 Source of Water: Bore well.
- 3.1 The quantity of the fresh water consumption for industrial purpose shall not exceed 351 KLD. Out of which 321 KLPD shall be used for industrial purpose, 10 KLPD shall be used for domestic purpose and 20 KLPD shall be used for gardening purpose.
- 3.2 The quantity of domestic waste water generation shall not exceed 8.0 KLD.
- 3.3 Sewage shall be disposed off through septic tank/soak pit system.
- 3.4 The quantity of the industrial effluent to be generate from the manufacturing process and other ancillary industrial operations shall not exceed 315 KLD. Out of which 120 KLPD shall be reused back in process and 195 KLPD after treatment sent to CETP of M/s NTIEM, Narol.
- 3.5 The Industrial effluent shall conform to the following standards:

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Color (pt.co.scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Fluorides	1.5 mg/L
Sulphides	0.5 mg/L
Ammonical Nitrogen	50 mg/L
BOD (5 days at 20 ^o C)	500 mg/L
COD	1200 mg/L
Chlorides	600 mg/L
Sulphates	1000 mg/L
Total dissolved Solids	2100 mg/L

- 3.8.2 Industry shall provide flow meter at outlet of ETP & maintain its records.
- 3.8.3 The effluent conforming to the above standards shall be conveyed through ATPA closed Pipeline and sent to CETP of M/s NTIEM Narol for treatment. Treated effluent shall be disposed by NTIEM as per norms given to CETP, Narol.

4.0 CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as a fuel:

Sr. No.	Fuel	Quantity
1.	Lignite/Coal/Agro waste	239 MT/Day
2	LDO/HSD	300 Lit/Hr

- 4.2 The flue gas emission through stacks shall conform to the following standards:

Stack No.	Stack attached to	Stack height in meter	APCM	Parameter	Permissible Limit
1	FBC Steam Boiler –I for CPP – 23.0 TPH	65	ESP	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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2	Thermopack Boiler –I 7000 U	45	Multi cyclone separator +bag filter + Alkali Scrubber		
3	Thermopack Boiler –II 4000 U	40	Multi cyclone separator +bag filter + Alkali Scrubber		
4	DG set – 1250 KVA	09	--		

- 4.0 There shall be no process emission from manufacturing process & other ancillary operation:
- 4.1 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 4.2 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.3 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 4.4 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
4. **Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]**
- 5.1 **Number of authorization: AWH- 116634 date of Issue: 21/03/2022.**
- 5.2 **M/s. Chiripal Industries** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No174, Saijpur-Gopalpur, Pirana Road, Narol, Ahmedabad**

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Sr. No.	Hazardous Waste	Quantity	Schedule Category	Method of disposal
1.	ETP sludge	6 MT/month	I-35.3	Collection, Storage, Transportation, Disposal at TSDF.
2	Discarded containers/barrels/drums	13 no's/month	I- 33.1	Collection, Storage, Transportation, Disposal at authorized decontamination facility.
	Discarded bags/liners	302 kg/month		
3.	Used spent oil	20.0 Lit/month	I-5.1	Collection, Storage, Transportation, Disposal at registered re-processors or used as lubricant within plant.

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period **up to 24/10/2026**.
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 5.8 Industry shall submit annual report within 15 days and sub squinty by 31st January every year.
- 5.9 Industry shall have to manage waste oil; discarded containers etc. as per the Rules 2016 and shall apply Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.10 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.11 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.12 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.15 The authorization is granted to operate a facility for collection, storage, within the factory premises and treatment, transportation and ultimate disposal of Hazardous wastes as above.

5. **GENERAL CONDITIONS:**

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.



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PARYAVARAN BHAVAN

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- 6.2 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.3 In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 6.4 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.5 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 6.6 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.7 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.8 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board


(Rajesh Kumar Parmar)
Environmental Engineer

NO: GPCB/ABD-CCA-NL-77(6)/ID: 11003/

Date:

Issued to:

M/S. Chiripal Industries Ltd,
Plot No: 174,
Saijpur - Gopalpur, Piranhas Road, Narol,
Ahmedabad - 382405

Outward No: 626002, 22/03/2022

9/c

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 129628

NO: GPCB/ABD/CCA/NL-77(7)/ID: 11003/

Date: / /2023

To,
M/s. Chiripal Industries Ltd.
Plot No: 174, Saijpur - Gopalpur,
Pirana Road, Narol,
Ahmedabad - 382405.

SUB: Amendment in CTE of this Board.

REF: 1. Your CTE - Amendment application Inward No. 282101 dated: 01/07/2023.
2. CCA order no.GPCB/ABD/CCA/NL-77(6)/ID: 11003/626002 Dated: 22/03/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in **Consent to Establish (NOC)** granted to **M/s. Chiripal Industries Ltd** located at **Plot No: 174, Saijpur – Gopalpur, Pirana Road, Narol, Ahmedabad** for the following conditions only.

1. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity per month		
		Existing	Proposed	Total
1.	Processed Synthetic/ Cotton / Hosiery Cloth	12.0 Lac meter	78 Lac meter	90.0 Lac meter
2.	Embroidered/ Flocked/ Polarized Cloth	7.5 Lac meter	22.5 Lac meter	30.0 Lac meter
3.	Vat Paste / Pigment	20 MT	--	20.0 MT
4.	Textile Gum	200 MT	--	200 MT
5.	Lubricating Emulsion	100 MT	--	100 MT
6.	Formulation based Textile Auxiliaries	180 MT	--	180 MT
7.	Captive Power / Electricity	1.7 MW	2.50 MW	4.20 MW
8.	Texture Yarn	400 MT	1000 MT	1400 MT
9.	Garment Stitching	21 Lac meter	-21 Lac meter	--
10.	Paper Tube	25 MT	-25 MT	--
11.	Knitted Fabrics	90 MT	500 MT	590 MT
12.	Textile Auxiliary Binders	400 MT	--	400 MT
13.	Adhesive	70 MT	--	70 MT
14.	PVA Emulsion	30 MT	--	30 MT

• The validity period of the order shall be up to 30/06/2030.

2. SPECIFIC CONDITION:

- 2.1 Industry shall comply with the Solid Waste Management Rules-2016.
2.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable

- 2.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPL 98 of 2021 from time to time.
- 2.4 Unit shall not carry out any kind of production activity covered under EIA – Notification – 2006 without obtaining prior EC from competent authority.
- 2.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server.
- 2.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 2.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 2.8 Unit shall follow the Solid Fuel Guidelines which is published by Board for control, management and handling of fly ash.
- 2.9 Unit shall use Agro waste/coal in place of wood as fuel.
- 2.10 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 2.11 The fly ash generated shall be collected and stored in fly ash silos.
- 2.12 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.
- 2.13 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.
- 2.14 As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.

3. CONDITIONS UNDER WATER ACT 1974:

- 3.1 Water Source: Own Borewell
- 3.2 The quantity of the fresh water consumption for gardening purpose, after proposed amendment, shall increase from 30 KLD to 100 KLD
- 3.3 The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 10 KLD to 150 KLD.
- 3.4 The quantity of domestic effluent from the factory, after proposed amendment, shall increase from 8.0 KLD to 100 KLD.
- 3.5 Domestic effluent shall be treated along with industrial wastewater in to ETP.
- 3.6 The quantity of the total water consumption after proposed amendment, shall increase from 461KLD to 8153 KLD, which includes 7008 KLD fresh water and 1150 KLD reused water.
- 3.7 The quantity of industrial effluent from the process, after proposed amendment, shall increase from 315 KLD to 5325.
- 3.8 Total Industrial effluent + Domestic effluent 5425 KLD shall be treated in ETP comprising of Primary, secondary and tertiary treatment facility Out of it 1150.0 KLD wastewater shall be reused/recycled for process & washing and remaining 4275.0 KLD shall be discharged into CETP of NTIEM for further treatment & final disposal.
- 3.9 Unit shall provide flow meter on re-use line and records there of shall be maintained.

3.10 TRADE EFFLUENT:

- 3.10.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).



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PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphates	1000 mg/L
TDS	2100 mg/L
Insecticides	Absent
Percent Sodium	60 %
Sodium absorption ratio	26 mg/L
Total residual chlorine	1.0 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

3.10.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

3.10.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavelent Chromium	0.1 mg/L

Outward No: 757554

BOD (5 days at 20°C)	50 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 3.10.4. Industry shall provide flow meter at outlet of ETP & maintain its records.
- 3.10.5. Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water recycled & discharged to CETP.
- 3.10.6. Unit shall maintain record of chemical consumption and electricity consumption.

4. CONDITIONS UNDER AIR ACT 1981:

- 4.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity (MT per day)		
			Existing	Proposed	Total
1.	FBC Steam Boiler – 1 for CPP (23.0 TPH)	Lignite/ Coal/ Agro Waste	139.0 MT/Day	75 MT/Day	214.0 MT/Day
2.	Thermopack Boiler – 1 (7000 U)				
3.	Thermopack Boiler – 2 (4000 U) (Proposed – Standby)				
4.	FBC Steam Boiler – 2 (55.0 TPH)	Wood/ Saw Dust	---	13.0 MT/Day	13.0 MT/Day
5.	Thermopack Boiler – 3 (7000 U) (As per CTE 85077)				
6.	Non IBR Boiler (600 Kg/Hr) (proposed to dismantle)	Natural Gas	---	250.0 SCM/Hr.	250.0 SCM/Hr
7.	D.G. Set (2 nos.) (1250 kVA each) 1 no. existing & 1 no. standby)	LDO / HSD	300.0 Lit/Hr.	---	300.0 Lit/Hr.

- 4.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below
- 4.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	FBC Steam Boiler – 1 for CPP (23.0 TPH)	65 m	ESP + Alkali Scrubber or Lime dosing system	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	FBC Steam Boiler – 2 (55.0 TPH)	65 m	Alkali Scrubber or Lime dosing system		
3.	Thermopack Boiler – 1 (7000 U)	45.0 m	Multi Cyclone Separator + Bag Filter		



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

4.	Thermopack Boiler – 2 (4000 U) (Proposed – Standby)	40.0 m (Common)	Multi Cyclone Separator – Bag Filter		
5.	Thermopack Boiler – 3 (7000 U)		Multi Cyclone Separator + Bag Filter		
6.	Non IBR Boiler (600 Kg/Hr) (proposed to dismantle)	--	--		
7.	D.G. Set (2 nos.) (1250 kVA each) (1 no. existing & 1 no. standby)	9.0 m	--		

4.4 There shall be no process emission from manufacturing process & other ancillary operation.

❖ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- b) Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- c) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.

- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.
- **Additional conditions under the Water Act:**
 - a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
 - b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
 - c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
 - d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (of site).
 - e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
 - **Additional conditions under the Hazardous Waste Management Rules:**
 - a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
 - b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 - d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
 - **Other General Conditions:**
 - a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance
5. All the other conditions of the existing CCA order no:AWH-17634 Date of Issue: 21/03/2022 shall remain unchanged.
6. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya

(J. B. Pandya)
Scientific Officer

Outward NO. 1754/SP/2023



Date: 09/06/2023

Membership No.: 7

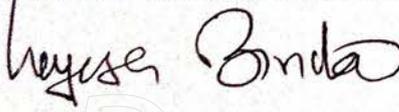
CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: AWH – 124634 dated 25/02/2023

It is further to certify that, M/s. CHIRIPAL INDUSTRIES LTD. are the member of NTIEM and they have booked a quantity of 42,75,000 Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD of the CETP.

This certificate is valid for a period of **1 year** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary

**NTIEM**Outward No. M:1077Date: 9/06/2023Sign.: [Signature]

**1 Industry Details** Chiripal Industries Ltd.(Shanti Ind.)

Outward No: 42016-03/06/2024

Email :
pavan_2675@yahoo.comPLOT NO:174,
SAIJPUR - GOPALPUR, PIRANA ROAD,NAROL,
AHMEDABAD - 382405

Telephone :

DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 804803 (Others/Higher Authority)

Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / LARGE / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation**3 Inspection Dt & Time :** 23/05/2024 9:30 / Air , Water , Hazd **Person Contacted :** SHRI PAVAN SHARMA-MANAGER**4 Env Audit Detail :** Sch : 2 , Sunrise Environment Consultant , Year : 2017 , On Dt :

Commissioned Dt : 18/02/2010

Production Start Dt : 20/02/2010

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 7008.000 Dom : 150.000 **Borewells: 0****6 Waste Water generation / Discharge (klpd) :** Ind : 4275.000 Dom : 100.000 **Tubewells: 3****7 Consumer No.(Electric Meter):** **Source of Water Supply:** borewell**8 Disposal Mode of Industrial / Domestic :** Common E.T.P / Irrigation**9 Discharge Pt / Final Receiving Body (Ultimate):** CETP of NTIEM CETP / No generation of industrial wastewater**10 Status of water consent Under the Water Act,1974:** AWH-117634-24/10/2026 Last Inward:313359-23/05/2024[ONL]**11 Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Collection Cum Equalization,P-Flash Mixer,P-Holding Tank,P-Nuetralization,P-Oil-Grease Trap,P-Pri Settling Tank,S-Aeration Tank,S-Filter Pressure,S-Sec Clarifier,S-Sludge Dry Beds,T-Carbon Filter,T-Sand Filter

12 Whether Industry is a member of CETP ? No**13 Boilers=5 , DG Sets=1 , Flue Gas =12, Process =0 , ETP Cap = 569 , Capacity of All = 50Hp**

APCM Details : Bag Filter,Dust Collector,E.S.P,Multi Cyclone ,Scrubber

Fuel Used : Coal,Diesel,Lignite,Natural Gas,Wood

Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]**15 Lab Charges Pending :** Rs. 5505.00 **Water Cess Charges Pending :** NIL**16 Last Env. Form V : 2021-2022** **Water Cess Return : 2016-2017** **HW Monthly Return : 2023-99****17 Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
23/03/2024	SCN	31/05/2024	---	804451	SCN	OTH	812664
30/01/2024	SCN	14/05/2024	---	769691	SCN	OTH	811041
17/10/2023	NOT	30/11/2023	31A,,	757313	NOT	OTH	759592

Monthly Patrak Data : Last Return : 202102 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0



Gujarat Pollution Control Board

PCB Id: 11003

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	Torrent power Ltd	
p	- On East Direction of the location of the Company	Industry	
p	- On North Direction of the location of the Company	Industry	
p	- On South Direction of the location of the Company	Industry	
p	- On West Direction of the location of the Company	Industry	
o	- Production since (Date) or Proposed	20/02/2010	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SRN-Eco Care Infrastructures Pvt Ltd [48212]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ABD-NL-437	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	--	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	

03/06/2024

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11003

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	No	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	----	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	- Facility is adequate for the applied process	No.	
l	- Passbook is maintained?	No.	
m	- Details of PLL, if applicable	----	
n	- Details of safety specs provided by the facility	----	
o	- Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

-

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (11003)

03/06/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

This unit is having valid CCA of the board to manufacture - Processed synthetic cloths: 12 Lacs meters/month and other various products which is valid up to 24.10.2026. Unit has also obtain CTE Amendment for production expansion of: Processed synthetic cloths: 90 Lacs meters/month and other various products valid till 30.06.2030. CCA Amendment application for the same is under process. During visit, unit is observed in operation and manufacturing of Cotton fabric processing is going on. AAQ and housekeeping is observed normal. Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and tertiary treatment units: collection cum neutralization tank, primary settling tank, aeration tank and secondary settling tank, sand filters (2 nos.) and carbon filters (2 nos.) followed by final holding tank for generated industrial effluent treatment from manufacturing process. At the time of inspection, provided all ETP units are found in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through dedicated NTIEM (CETP) pipeline. • One waste water sample of treated effluent (Color: Greyish; pH @7-8 on pH strip) is collected from final holding tank for further analysis. Flow meter provided on final discharge line shows cumulative reading: 224979 m3 and flow rate: 49.7 m3/hr. Reuse meters are provided at various 5 nos. of processing departments and readings of the same are noted: 113220.9 m3, 121357.5 m3, 55084.984 m3, 143645 m3 and 112195 m3 respectively. Urea is not observed within ETP area and not used for wastewater treatment. [330]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) dated April 27, 2024, pertaining to the grievance lodged by Mr. Dayaram J. Yadav alleging the discharge of untreated wastewater into River Sabarmati by various textile units through open pipelines and the violation of Zero Liquid Discharge (ZLD) stipulations, this unit has been subject to inspection. This unit is having valid CCA of the board to manufacture - Processed synthetic cloths: 12 Lacs meters/month and other various products which is valid upto 24.10.2026. Unit has also obtain CTE Amendment for production expansion of: Processed synthetic cloths: 90 Lacs meters/month and other various products valid till 30.06.2030. CCA Amendment application for the same is under process. During visit, unit is observed in operation and manufacturing of Cotton fabric processing is going on. AAQ and housekeeping is observed normal. Necessary instructions are issued to the unit. [330]-24/05/2024

~ RO Query to Staff: put up back [630]-31/05/2024

~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings



Gujarat Pollution Control Board

PCB Id: 11003

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

W.C Notings: As per crux[330-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

The unit is visited w.r.t. NGT Matter no. 95/2024 (WZ)

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. આપના એકમની મુલાકાત તા. ૨૨/૦૩/૨૦૨૪ નાં રોજ એકમની ચીમનીનો ભાગ નીચે પડવાની રજુઆતના સંદર્ભમાં કરવામાં આવેલ, મુલાકાત દરમિયાન એકમનાં TFH (7000U) સાથે લગાડેલ ચીમનીનું maintenance કાર્ય ચાલુ જોવા મળેલ. સદર ઘટનાની વિગતવાર માહિતી તથા ચીમનીના maintenance કાર્યની પૂર્ણતા અંગેની detailed કામગીરીનો Report submit કરવો.	804451(23/03/24)	Fully Complied
2. એકમની ચીમનીનું maintenance કરતી વખતે safety related તમામ aspects ને follow કરવા તથા આજુબાજુ નુકશાન ન થાય તે પ્રમાણેનાં તમામ પગલા લઈ બોર્ડને Photograph સાથે જાણ કરવી	804451(23/03/24)	Partial Compliance
3. ભવિષ્યમાં stack નું Repairing કાર્ય કરવામાં આવે તે અંગે બોર્ડને જાણ કરવી તથા સદર વિગતો (આ ઘટનાનાં) સંદર્ભમાં બોર્ડમાં રજુ ન કરવા અંગે ખુલાસો કરવો.	804451(23/03/24)	Compliance NOT Required
3. Boiler & TFH પર solid fuel guidelines મુજબનાં APCM લગાડવાં.	790871(19/04/24)	Partial Compliance
1. છેલ્લા ત્રણ માસનાં Production, Raw materials, પાણી વપરાશ, ગંદાપાણી નિકાલનાં ડેટા આપવાં. Fuel consumption, H.W. generation/disposal નાં ડેટા આપવાં.	790871(19/04/24)	Fully Complied
2. Fly Ash store માટેનું Silo નું કામ સત્વરે પૂર્ણ કરી બોર્ડને જાણ કરવી.	790871(19/04/24)	Partial Compliance
1. Fly ash ના સ્ટોરેજ માટે Silo system લગાડવી તથા fly Ash Notification ની તમામ જોગવાઈઓનું ચુસ્તપણે પાલન કરવું.	773712(28/02/24)	Partial Compliance
4. છેલ્લા ૩ માસના ઉત્પાદનના, પાણી વપરાશના, ગંદા પાણી નિકાલના, બળતણ વપરાશના, Fly Ash અને Haz waste ના ડેટા પુરાવા સહ રજુ કરવા.	773712(28/02/24)	Partial Compliance
2. આપના બોઈલર અને TFH સાથે બોર્ડની ગાઈડલાઈન મુજબના APCM લગાડવા.	773712(28/02/24)	Partial Compliance
3. બોઈલર Stack ની ETS સીસ્ટમ નું calibration થાય ત્યારે બોર્ડને જાણ કરવી.	773712(28/02/24)	Partial Compliance

03/06/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11003

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (11003)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-14	@ 7 to 8 on ph strip / 32	0935-0935	REP	## final outlet of the etp ~	Greyish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fuel Heater (Thermic)	40	Proposed TPB 7000 U	YES	FIL,MUL,SCR	Coal	10.0 MT/Day	
2	Boiler	65	Proposed - 55 TPH	YES	ESP	Coal	40 MT/Day	
3	Fuel Heater (Thermic)	30	20 LK/h,com.st.-TFH [SB]	YES	DUS,MUL,SCR	Wood	5.0 MT/Day	
4	Fuel Heater (Thermic)	30	20 LK/h,com.st.-TFH [SB]	YES	DUS,MUL	Wood	4.0 MT/Day	
5	Fuel Heater (Thermic)	40	40 LK/h,com.st.-TFH (SB)	YES	FIL,MUL,SCR	Coal	15.0 MT/Day	
6	Boiler	65	CPP boiler 23TPH	YES	ESP,MUL	Lignite	80 MT/Day	found in operation
7	Boiler	11	Proposed Non IBR Boiler	YES	N.A	Natural Gas	250 SCM/Hr	
8	Fuel Heater (Thermic)	40	70 LK/h,com.st.-TFH	YES	FIL,MUL,SCR	Lignite	33 MT/Day	
9	D.G. Sets	9	(2 nos. - stand by)	N.A	N.A	Diesel	300 lit/Hour	
10	Boiler	65	12.0 TPH	YES	DUS,MUL	Coal	13.0 MT/Day	
11	Boiler	30	7.0 TPH (SB)	YES	DUS,MUL	Coal	7.0 MT/Day	
12	Fuel Heater (Thermic)	30	20 LK/h,com.st.-TFH [SB]	YES	DUS,MUL	Wood	4.0 MT/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Spent acid	I -26.3	5400.000-M.T	REC,STO,DET
2	Chemical sludge from waste water treatment	I -35.3	1200.000-M.T	COL,STO,TRA,DST
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	240.000-M.T	DSS,RRE,REU,STO,TRA
4	Used or Spent Oil	I -5.1	0.200-M.T	COL,DSS,RRE,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	adhesive	70.000	70.000 - M.T	70.000	Existing
2	captive power generation	4.200	4.200 - MWH	4.200	Total after proposed Expansion
3	embroidered/ flocked/polarized cloth	3000000.000	3000000.000 - MTS	3000000.000	Total after proposed Expansion
4	formulation based textile auxiliaries	180.000	0.000 - M.T	180.000	Existing
5	GARMENT STICHING	0.000	0.000 - MTS	0.000	As per crux.
6	knitted fabrics	590.000	590.000 - M.T	590.000	Total after proposed Expansion
7	lubricating emulsion	100.000	0.000 - M.T	100.000	Existing
8	PAPER TUBE	0.000	0.000 - M.T	0.000	As per crux.
9	processed cotton/ synthetics/hosiery cloth	9000000.000	9000000.000 - MTS	9000000.000	Total after proposed Expansion
10	PVA Emulsion	30.000	30.000 - M.T	30.000	Proposed Products
11	textile auxillary binders	400.000	400.000 - M.T	400.000	Existing
12	textile gum	200.000	0.000 - M.T	200.000	Existing
13	textures yarn	1400.000	1400.000 - M.T	1400.000	Total after proposed Expansion
14	vat paste/pigment	20.000	0.000 - M.T	20.000	Existing

F Raw material :

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11003

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binder	0.000 - M.T
3	bleach liquor	0.000 - M.T
4	caustic lye	0.000 - M.T
5	Chemicals	0.000 - M.T
6	citric acid	0.000 - M.T
7	colored nylon tow	0.000 - M.T
8	common salt	0.000 - M.T
9	craft paper	0.000 - M.T
10	dyed / white yarn	0.000 - M.T
11	dyes	0.000 - M.T
12	gray cloth	0.000 - MTS
13	hydrochloric acid	0.000 - M.T
14	hydrogen peroxide	0.000 - M.T
15	natural gas	0.000 - M.T
16	oxalic acid	0.000 - M.T
17	polyester/ cotton yarn	0.000 - M.T
18	poy	0.000 - M.T
19	printing gum	0.000 - M.T
20	processed fabric cloth	0.000 - MTS
21	soda ash	0.000 - M.T
22	sodium hydro sulfite	0.000 - M.T
23	stitching accessories	0.000 - M.T
24	sulfuric acid	0.000 - M.T
25	Sulphamic Acid	0.000 - M.T
26	textile auxiliaries	0.000 - M.T
27	yarn stitch	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 7158.000	WWG : 4375.000	Water Source	Remark
1	Agriculture	50.000	0.000	Borewell	Plus 50.0 Recycled Water
2	Boiler Feed	2961.000	1000.000	Borewell	
3	Cooling Water	735.000	525.000	Borewell	Plus 535.0 recycled water
4	Domestic Purpose	150.000	100.000	Borewell	
5	Mnfg Process	3112.000	3025.000	Borewell	
6	Wash Water	350.000	775.000	Borewell	Plus 365.0 recycled water

H Solid Waste

Inspection Team : H.I.MANIAR, SSO - MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.I.MANIAR, SSO)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

**BY RPAD**

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(b) of the Hazardous & other wastes (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986.

And whereas Board has received online application inward ID No: 263448 dated 24/09/2022 for Renewal of the Consolidated Consent and Authorization (CC & A) of this Board, under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,

M/s. Balkrishna Textile Ltd,
Narol Char Rasta, Narol,
Ahmedabad - 382405.

1. Consent Order No: AWH- 123349 Date of Issue: 20/12/2022.
2. The consents shall be valid up to 30/06/2027 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1.	Processed Clothes	25,00,000 meter/month

3. SPECIFIC CONDITIONS:

- 3.1 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA – Notification – 2006 without obtaining prior EC from competent authority.

4. CONDITIONS UNDER THE WATER ACT:

- 4.1 Source of Water: **Borewells.**
- 4.2 The quantity of the water consumption for domestic purpose shall not exceed **10 KLD.**
- 4.3 The quantity of domestic waste water shall not exceed **8.0 KLD.**
- 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5 The quantity of the water consumption for industrial purpose, shall not exceed **830 KLD.**

- 4.6 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **625 KLD**.
- 4.7 The industrial effluent after conforming to CETP inlet norms shall be discharged into CETP of Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system.

5 TRADE EFFLUENT:

- 6.1 The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NCRMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 6.2 The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 6.3 In case of failure of CETP, applicant shall store the treated effluent within premises & unit shall provide dedicated storage facility for treated effluent at least for 72 hours.
- 6.4 Industry shall provide fix pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record.

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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- 6.5 Industry shall provide flow meter at outlet of ETP & maintain its records.
6.6 Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.

5. CONDITIONS UNDER THE AIR ACT:

- 5.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity (MT/day)
1.	Thermic Fluid heater (3500 U)	Lignite	4.7
2.	Steam Boiler (5 TPH)	Agro waste	10.67
		Groundnut Husk	10.7

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

- 5.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (5 TPH)	35 m	Twin Cyclone + Electro static Precipitator	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
			Multi cyclone separator + Pre Heater + water scrubber		
2.	Thermic fluid heater (3500 U)				

- 5.4 There shall be no process gas emission from manufacturing process & other ancillary operation.
5.5 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 5.6 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
- 5.8 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

6. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]

6.1 **Number of authorizations: AWH- 123349 Date of Issue: 20/12/2022.**

6.2 **M/s. Balkrishna Textile Ltd** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Narol Char Rasta, Narol, Ahmedabad - 382405.**

Sr. No.	Hazardous Waste	Total Quantity	Schedule Category	Method of disposal
1.	Discarded containers Bags/Liners	45 nos/month 20 nos/month	33.3	Collection, storage, decontaminator, Transportation and Disposal by selling to authorized recycler.
2.	ETP Sludge	200 kg/day	35.3	Collection, storage, Transportation Disposal at TSDF.
3.	Textile chemical residue	6.0 kg/month	24.1	Collection, storage, Transportation Disposal at TSDF.
4.	Used Oil	95 Lit/Month	5.1	Collection, storage, decontaminator, Transportation and Disposal by selling to authorized recycler.

- 6.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of hazardous wastes as above.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization shall be in force for a period up to **30/06/2027**.
- 6.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 6.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 6.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 6.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
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- 6.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 6.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 6.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 6.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 6.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 6.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

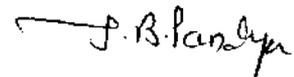
7. GENERAL CONDITIONS:

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 7.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 7.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.

7/3/19

- 7.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 7.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 7.9 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediately be intimate to the board.
- 7.10 Industrial shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme court order in W.P no.657 of 1995 dated 14th October 2003.
- 7.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 7.12 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 7.13 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 7.14 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems fit in accordance with Section 27 of the Act.
- 7.15 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 7.16 The Board may revoke or suspend the consent, if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
Gujarat Pollution Control Board



(J. B. Pandya)
Scientific officer

Date:

NO: GPCB/ABD-CCA-NL/15(3)/ID: 10639/

ISSUED TO:

M/s. Balkrishna Textile Ltd,
Narol Char Rasta, Narol,
Ahmedabad - 382405.

Outward No: 7019/24/01/2023

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 130348

NO: GPCB/ABD/CCA/NL-15(3)/ID-10639/

Date:

To,
M/s. Balkrishna Textile Ltd. (unit -D),
Narol-Char Rasta,
Narol,
Ahmedabad - 382405.

SUB: - Amendment in CTE of this Board.

REF: - 1. Your CTE - Amendment application Inward No. 280565 dated: 23/06/2023.

2. CCA order No: GPCB/ ABD/CCA/NL-15(3)/ID-10639/701942 dated: 24/01/2023.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in Consent to Establish (NOC) granted to M/s. Balkrishna Textile Ltd.(unit-D), located at Narol-Char Rasta, Narol, Ahmedabad for the following conditions only.

1. The Condition about production details is amended and shall be read as under.

Sr. No.	Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Processed Cloths	25 Lakh	35 Lakh	60 Lakh

- The validity period of the order shall be up to 22/06/2030.

2. SPECIFIC CONDITION:

- 2.1. Industry shall comply with the Solid Waste Management Rules-2016.
- 2.2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 2.3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPIL 98 of 2021 from time to time.
- 2.4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 2.5. Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 2.6. The fly ash generated shall be collected and stored in fly ash silos.
- 2.7. The fly ash shall be utilized as per Fly Ash Notification-2021 and as amended from time to time.
- 2.8. Unit shall not install any new plant machinery, ETP plant, flue gas stack, and process stacks in the premises without obtaining prior CTE from the Board.

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3. **CONDITIONS UNDER WATER ACT 1974:**

- 3.1. Water Source: Bore well.
- 3.2. The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 10 KLD to 15 KLD.
- 3.3. The quantity of domestic wastewater generation, after proposed amendment, shall increase from 8 KLD to 12 KLD.
- 3.4. Domestic effluent shall be disposed off through septic tank/soak p t system.
- 3.5. The quantity of the fresh water consumption for industrial purpose, after proposed amendment, shall increase from 820 KLD to 2385 KLD (Including 335KLD reused water).
- 3.6. The quantity of trade effluent, after proposed amendment, shall increase from 625 KLD to 1985 KLD.
- 3.7. Industrial waste water generation 1985 KLD shall be treated in ETP comprising of primary, secondary and tertiary treatment facility. out of which 335 KLD treated waste water shall be reused for washing and processing within premises and remaining 1650 KLD treated waste water shall be sent to CETP of Narol Infrastructure & Enviro Management.
- 3.8. Flow meter shall be provided on reuse line and records of activity wise treated waste water reused shall be maintained.

3.9. **TRADE EFFLUENT:**

- 3.9.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L

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GANDHINAGAR - 382010,

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PARAMETERS	CETP INLET NORMS
Selenium	0.05mg/L
Boron	2mg/L

- 3.9.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 3.9.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 3.9.4. Unit shall maintain daily log book of water consumption, waste water generation and waste water conveyed to CETP.
- 3.9.5. Industry shall provide fixed pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record.

4. CONDITIONS UNDER THE AIR ACT 1981:

- 4.1. Following shall be used as fuel.

Sr. No.	Utility	Fuel	Total Quantity
1.	Steam Boiler (5 TPH) (Standby) (Existing)	Agrowaste/Biofuel or Lignite	130 MT/Day or 90 MT/Day
2.	Steam Boiler (15 TPH) (Proposed)	or Steam Coal or Imported Coal	or 80 MT/Day or 80 MT/Day

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

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Sr. No.	Utility	Fuel	Total Quantity
3.	Thermic Fluid Heater (3500 U) (Standby) (Existing)	Agrowaste/Biofuel or Lignite or Steam Coal or Imported Coal	45 MT/Day
4.	Thermic Fluid Heater (5000 U) (Proposed)		40 MT/Day or 20 MT/Day or 20 MT/Day

4.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (5 TPH) (Standby) (Existing)	35 m	Air pre heater + Multi cyclone + ESP + Alkaline Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Steam Boiler (15 TPH) (Proposed)	35 m			
3.	Thermic Fluid Heater (3500 U) (Standby) (Existing)	35 m	Air pre heater + Multi cyclone + ESP + Alkaline Scrubber		
4.	Thermic Fluid Heater (5000 U) (Proposed)	35 m			

4.4. There shall be no process gas emission from manufacturing process & other ancillary operation.

◆ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

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Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

1. Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
2. In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
3. In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant

parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.

4. If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
 5. The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
- **Additional conditions under the Hazardous Waste Management Rules:**
 1. Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
 2. Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 3. Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 4. Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
 - **Other General Conditions:**
 1. Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 2. Unit shall enhance CIR fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.
 - 5. All the other conditions of the existing CCA order no: AWH- 123349 date of Issue: 20/12/2022 shall remain unchanged.
 - 6. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya

(J. B. Pandya)
Unit Head, Ahmedabad (East)

Outward No: 760755, 12/12/2023

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Narol Textile Infrastructure & Enviro Management

NTIEM

promoting sustainable development

Date: 04/11/2020

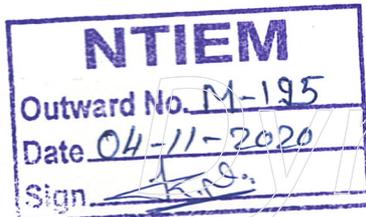
CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **GPCB/ABD/NL/CCA-232(2)/ID-34244/426600** dated 01/11/2017. It is further to certify that, **M/s. BALKRISHNA TEXTILES PVT. LTD. UNIT - 1** are the member of NTIEM and they have booked a quantity of **16,50,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD.

For, Narol Textile Infrastructure & Enviro Management



Authorised Signatory



**1 Industry Details** **Balkrishna Textile Ltd.****Outward No: 42014-03/06/2024**

Email : system@balkrishnatextiles.com **Plot No: Phase No: ,**
Telephone : - **NAROL CHAR RASTA, NAROL,**
AHMEDABAD - 382405
DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 804838 (Others/Higher Authority) **Ro Name : Ahmedabad (East)**

2 Type / Scale / Sector / Status : RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 23/05/2024 16:00 / Air , Water , Hazd **Person Contacted :** sanjay patel, director

4 Env Audit Detail : Sch : 2 , Environmental Manangement Inc. , Year : 2017 , On Dt :

Commissioned Dt : 01/04/2006 **Production Start Dt :** 01/04/2006 **Applicability of CRZ Rules :** No

5 Water Consumption in Kilo Lts Per Day Ind : 1165.000 Dom : 10.000 **Borewells: 1**

6 Waste Water generation / Discharge (klpd) : Ind : 960.000 Dom : 8.000 **Tubewells: 0**

7 Consumer No.(Electric Meter): **Source of Water Supply:** Borewell

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): CETP (Narol Textile Infrastructure & Enviro Manag) / Sabarmati river

10 Status of water consent Under the Water Act,1974: AWH-123349-30/06/2027 Last Inward:312552-09/05/2024[ONL]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Clarifier,P-Collection Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,Secondary,T-Sand Filter,Tertiary

12 Whether Industry is a member of CETP ? No

13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 942 , Capacity of All = NA

APCM Details : Bag Filter,E.S.P,Multi Cyclone ,Scrubber,Water Scrubber

Fuel Used : Coal,Husk,Lignite

Stack Attached to : Boiler,Fuel Heater(Thermic)

14 TSDF Name : Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 Lab Charges Pending : NIL **Water Cess Charges Pending : NIL**

16 Last Env. Form V : 2022-2023 **Water Cess Return : 2016-2017** **HW Monthly Return : 2024-04**

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
29/06/2021	SCN	09/08/2021		610524	SCN	ROU	598207
09/10/2019	SCN	04/11/2019		543564	SCN	NOT	525955
01/05/2019	NOT	25/06/2019	33A,,	523411	NOT	NOT	511159

Monthly Patrak Data : Last Return : 202404 **HAZD Waste Disposal : 24.820 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 355133, ETP - 18847, APCM - 0	Meter Reading - 0, Kilo Litre - 34995	Meter Reading - 0, Kilo Litre - 28105



Gujarat Pollution Control Board

PCB Id: 10639

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	Torrent power Ltd	
p	- On East Direction of the location of the Company	godown	
p	- On North Direction of the location of the Company	Gas Agency	
p	- On South Direction of the location of the Company	Narol highway	
p	- On West Direction of the location of the Company	road.	
o	- Production since (Date) or Proposed	01/04/2006	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SEP-Bhachau-Saurashtra Enviro Projects Pvt. Ltd [28203]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ABD-NL-69	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
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Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	



Gujarat Pollution Control Board

PCB Id: 10639

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	No	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i	-	Technical capability and equipment complying with the SOP/Guideline?	No.	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	-	Facility is adequate for the applied process	No.	
l	-	Passbook is maintained?	No.	
m	-	Details of PLL, if applicable	-----	
n	-	Details of safety specs provided by the facility	-----	
o	-	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	-	Source of Water Supply	Borewell	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (10639)

03/06/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and Tertiary treatment units: collection cum neutralization tank, primary sedimentation tank, aeration tank, secondary sedimentation tank, sand filter and carbon filter followed by final holding tank for generated industrial effluent treatment from manufacturing process. At the time of inspection, all ETP units are observed in operation. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through dedicated NTIEM (CETP) pipeline. One treated effluent sample (Color: Purplish; pH @8-9 on pH strip) is collected from final holding tank for further analysis. Flow meter provided on final discharge line shows cumulative reading: 588389.36 m³ and flow rate: 71.4 m³/hr. Reuse line cumulative meter reading shows: 93841 m³ (22.4 m³/hr). Unit has obtained valid membership certificate of CETP NTIEM for effluent discharge i.e. 16,50,000 Liters/day. Urea is not observed within ETP area and not used for wastewater treatment. [330]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) dated April 27, 2024, pertaining to the grievance lodged by Mr. Dayaram J. Yadav alleging the discharge of untreated wastewater into River Sabarmati by various textile units through open pipelines and the violation of Zero Liquid Discharge (ZLD) stipulations, this unit has been subject to inspection. This unit is having valid CCA of the board to manufacture Processed cloths – 25 Lacs meters/month which is valid upto 30.06.2027. Unit has also obtain CTE Amendment for production expansion to total 60 Lacs meters/Month valid till 22.06.2030. CCA Amendment application for the same is rejected vide letter dated: 30.11.2023 and unit re-applied the same which is under scrutiny. During visit, unit is observed in operation and processing of cloth is observed going on. AAQ and Housekeeping is observed normal. Necessary instructions are issued to the unit. [330]-24/05/2024

~ RO Query to Staff: put up back [630]-31/05/2024

~ RO Comments/Reply :In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) visited-03/06/2024

I recommend : a. Keep on Records + Notings

W.C Notings: As per crux[330-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

The unit is visited w.r.t. NGT Matter no. 95/2024 (WZ)



Gujarat Pollution Control Board

PCB Id: 10639

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. Boiler માં ESP સાથે water scrubber લગાડેલ નથી તે લગાડવું.	761489(28/11/23)	Fully Complied
3. બોર્ડની consent ની શરતોનું ચુસ્તપણે પાલન કરવું.	761489(28/11/23)	Fully Complied
4. ETS નું calibration કરાવેલ હોય તેની વિગતો રજૂ કરવી.	761489(28/11/23)	Partial Compliance
1. છેલ્લા 3 માસનાં Production, Raw materials, water consumption, w/w generation - Reuse , Haz. Waste generation - disposal નાં data આપવાં.	761489(28/11/23)	Partial Compliance
2. ETS નું conditions સત્વરે કરાવી તેની બોર્ડને જાણ કરવી.	758474(26/10/23)	Partial Compliance
3. Boiler & TFH માં solid fuel guidelines પ્રમાણેનાં APCM લગાડવાં.	758474(26/10/23)	Fully Complied
4. બોર્ડની consent condition નું ચુસ્તપણે પાલન કરવું.	758474(26/10/23)	Fully Complied
1. છેલ્લા 3 માસનાં Production, Raw materials, water consumption, w/w generation, reuse, disposal, Haz. Waste generation - disposal, fly Ash generation disposal, fuel used etc. નાં Fuel consumption etc. નાં data આપવાં.	758474(26/10/23)	Fully Complied



Gujarat Pollution Control Board

PCB Id: 10639

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (10639)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@ 8 to 9 on ph strip / 32	1605-1605	REP	## final outlet of the etp ~	purplish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	15	fuel use as Saw Dust/ Lignite / Steam Coal/ Imported Coal of total proposed utility	N.A	FIL,ESP,WSC	Coal	85 MTPD	
2	Fuel Heater (Thermic)	35	stack height common for boiler-5 and 15 TPH, fluid heater-3000U,3500 U	YES	FIL,ESP,WSC	Coal	85 MTPD	
3	Boiler	32	05 TPH, common APCM used in boiler-5 and 15TPH,thermic fluid heater-3500,500U-ESP, BF,WS	YES	ESP	Lignite	4.712 MT/Day	
4	Fuel Heater (Thermic)	32	3500 U will be utilized as stand by after commissioning of proposed Thermic Fluid Heater-5000 U	YES	MUL,SCR	Husk	10.769 TPD & 10.7 MT/Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical Residues	I -24.1	0.720-M.T	COL,STO,DST
2	Chemical sludge from waste water treatment	I -35.3	60.000-M.T	COL,STO,DST
3	Used or Spent Oil	I -5.1	1.140-M.T	COL,DSS,CYC,STO
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	2000.000-M.T	DSS,DEC,CYC

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	PROCESSED CLOTH	0.000	2500000.000 - MTS	0.000	Production data not furnished during inspection.
2	processed cloth	6000000.000	0.000 - MTS	6000000.000	Applied for CCA renewal for 25 Lac meter production

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	caustic lye	0.000 - M.T
3	dyes	0.000 - M.T
4	hydro	0.000 - M.T
5	hydrochloric acid	0.000 - M.T
6	printing gum	0.000 - M.T
7	silicon	0.000 - M.T
8	soda ash	0.000 - M.T
9	sulfuric acid	0.000 - M.T
10	textile auxiliaries	0.000 - M.T

G Water Consumption & Generation Break up

03/06/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 10639

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1175.000	WWG : 968.000	Water Source	Remark
1	Boiler Feed	175.000	25.000	Borewell	
2	Cooling Water	115.000	100.000	Borewell	
3	Domestic Purpose	10.000	8.000	Borewell	
4	Mnfg Process	865.000	835.000	Borewell	

H Solid Waste

Inspection Team : H.I.MANIAR, SSO - MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.I.MANIAR, SSO)

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

**BY RPAD**

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(b) of the Hazardous & other wastes (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986.

And whereas Board has received online application inward ID No: 263395 dated 24/09/2022 for Renewal of the Consolidated Consent and Authorization (CC & A) of this Board, under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,

M/s. Balkrishna Textile (Unit-II),

S. No: 253 & 258,

Narol-Sarkhej Highway,

Shahwadi, Narol,

Ahmedabad - 382405.

1. Consent Order No: AWH- 123665 Date of Issue: 06/01/2023.
2. The consents shall be valid up to 31/12/2025 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1.	Processed Cloth	12000 meter/day

3. SPECIFIC CONDITIONS:

- 3.1 Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA – Notification – 2006 without obtaining prior EC from competent authority.

4. CONDITIONS UNDER THE WATER ACT:

- 4.1 Source of Water: Borewell.
- 4.2 The quantity of the water consumption for domestic purpose shall not exceed 5.0 KLD.
- 4.3 The quantity of domestic waste water shall not exceed 4.0 KLD.
- 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5 The quantity of the water consumption for industrial purpose, shall not exceed 200 KLD.

- 4.6 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **150 KLD**. From which **75 KLD** shall be reused within plant after necessary treatment within premises and remaining **75 KLD** shall be discharged into NTIEM CETP.
- 4.7 Unit shall provide ETP of adequate capacity within premises for treatment of effluent to be generated.
- 4.8 Unit shall provide fixed Pipeline and flow meter for inlet of ETP and reuse line. Records of the same shall be maintained.

5 TRADE EFFLUENT:

- 5.1 The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co. Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	210 mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

- 5.2 The final treated effluent **75 KLD** conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged to Environment by any means.

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229 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 5.3 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 5.4 Industry shall provide flow meter at outlet of ETP & maintain its records.
5.5 Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water recycled & discharged to CETP.

6. CONDITIONS UNDER THE AIR ACT:

- 6.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity
1.	Steam Boiler/ Thermic fluid heater/ Heater	Lignite	4.5 MT/Day

- 6.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

- 6.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (6 TPH)	35 m	Multi cyclone + Alkali scrubber	Particulate matter	150 mg/Nm ³
2.	Thermic fluid heater			SO ₂	100 ppm
3.	Heater -2000U			NO _x	50 ppm

- 6.4 There shall be no process gas emission from manufacturing process & other ancillary operation.

- 6.5 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

- 6.6 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 6.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
- 6.8 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

7. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]

7.1 Number of authorizations: AWH- 123665 Date of Issue: 06/01/2023.

7.2 M/s. Balkrishna Textile (Unit-II) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at S. No: 253 & 258, Narol-Sarkhej Highway, Shahwadi, Narol, Ahmedabad - 382405.

Sr. No.	Hazardous Waste	Total Quantity	Schedule Category	Method of disposal
1.	Discarded containers	100 nos/month	33.3	Collection, storage, decontaminator, Transportation and Disposal by selling to authorized recycler.
2.	EIP	1.5 MT/month	24.2	Collection, storage, Transportation Disposal at TSDF.
3.	Textile chemical residue	Whatever generated	24.1	Collection, storage, Transportation Disposal at TSDF.

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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

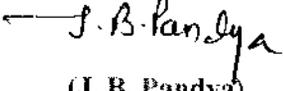
- 7.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 7.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 7.5 The authorization shall be in force for a period up to 31/12/2025.
- 7.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 7.8 Industry shall have to manage waste oil, discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 7.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 7.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 7.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 7.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 7.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 7.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

8 GENERAL CONDITIONS:

- 8.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 8.2 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 8.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith

- reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 8.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 8.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 8.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 8.9 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor shall immediately be intimated to the board.
- 8.10 Industrial shall have to display the relevant information with regard to hazardous waste as indicated in the Hon' Supreme court order in W.P no.657 of 1995 dated 14th October 2003.
- 8.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 8.12 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 8.13 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application. The Board reserves the right to review and/or revoke the consent/authorization.
- 8.14 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.15 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 8.16 The Board may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
Gujarat Pollution Control Board


(J. B. Pandya)
Scientific officer

NO: GPCB/ABD-CCA-NL-186(3)/ID: 10638/

Date:

ISSUED TO:

M/s. Balkrishna Textile (Unit-II),
S. No: 253 & 258,
Narol-Sarkhej Highway,
Shahwadi, Narol,
Ahmedabad - 382405.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 129354

NO: GPCB/ABD/CCA/NL-186(3)/ID-10638/

Date:

To,
M/s. Balkrishna Textile (Unit-II),
S. No: 253 & 258,
Narol-Sarkhej Highway,
Shahwadi, Narol,
Ahmedabad - 382405.

SUB: - Amendment in CTE of this Board.

REF: - 1. Your CTE - Amendment application Inward No. 283317 dated: 03/07/2023.

2. CCA order No: GPCB/ ABD/CCA/NL-186(3)/ID-10638/701804 dated: 24/01/2023.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in **Consent to Establish (NOC)** in production plant M/s. Balkrishna Textile (Unit-II) located at S. No: 253 & 258, Narol-Sarkhej Highway, Shahwadi, Narol, Ahmedabad for the following conditions only.

1. The Condition about production details is amended and shall be read as under.

Sr. No.	Product	Quantity (meter/day)		
		Existing	Proposed	Total
1.	Processed Cloth	12000	1,68,000	1,80,000

- The validity period of the order shall be up to 02/07/2030.

2. **SPECIFIC CONDITION:**

- 2.1. Industry shall comply with the Solid Waste Management Rules-2016.
- 2.2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 2.3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 2.4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 2.5. Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 2.6. The fly ash generated shall be collected and stored in fly ash silos.
- 2.7. The fly ash shall be utilized as per Fly Ash Notification-2021 and as amended from time to time.
- 2.8. Unit shall not install any new plant machinery, ETP plant, flue gas stack, and process stacks in the premises without obtaining prior CTE from the Board.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

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3. **CONDITIONS UNDER WATER ACT 1974:**

- 3.1. Water Source: **Bore well.**
- 3.2. The quantity of water consumption for domestic propose. after proposed amendment, shall increase from **5 KLD to 7 KLD.**
- 3.3. The quantity of domestic wastewater generation, after proposed a nendment, shall increase from **4 KLD to 5.5 KLD.**
- 3.4. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.5. The quantity of the fresh water consumption for industrial purpose, after proposed amendment, shall increase from **125 KLD to 1890 KLD.**
- 3.6. The quantity of trade effluent, after proposed amendment, shall increase from **150 KLD to 1525 KLD.**
- 3.7. Industrial waste water generation **1525 KLD** shall be treated in ETP comprising of primary, secondary and tertiary treatment facility. out of which **75 KLD** treated waste water shall be reused and remaining **1450 KLD** waste water shall be sent to CETP of Narol Infrastructure & Enviro Management.

3.8. **TRADE EFFLUENT:**

- 3.8.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	0 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	10 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

Outward No:755927



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- 3.8.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 3.8.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

- 3.8.4. Unit shall maintain daily log book of water consumption, waste water generation and waste water conveyed to CETP.
- 3.8.5. Industry shall provide fix pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record

4. CONDITIONS UNDER THE AIR ACT 1981:

- 4.1. Following shall be used as fuel.

Sr. No.	Utility	Fuel	Existing Quantity	Proposed Quantity	Total Quantity
1.	Steam Boiler (6 TPH) (will be utilized as standby)	Lignite/ (Existing)	4.5 MT/day	65.5 MT/day	70 MT/day
2.	Thermic Fluid Heater (2000 U) (will be utilized as standby)				
3.	Steam Boiler (15 TPH) (Proposed)	Agro Waste/Bio Fuel/ Steam Coal/ Imported Coal (Proposed)			
4.	Thermic Fluid Heater (5000 U) (Proposed)				

4.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (6 TPH) (will be utilized as standby)	35 m	Air Preheater + 2 Trima Cyclone + ESP followed by Alkali Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Thermic Fluid Heater (2000 U) (will be utilized as standby)	35 m	Air Preheater + 2 Trima Cyclone + Alkali Scrubber + Bag Filter		
3.	Steam Boiler (15 TPH) (Proposed)	35 m	Air Preheater + 2 Trima Cyclone + ESP followed by Alkali Scrubber		
4.	Thermic Fluid Heater (5000 U) (Proposed)	35 m	Air Preheater + 2 Trima Cyclone + Alkali Scrubber + Bag Filter		

4.4. There shall be no process gas emission from manufacturing process & other ancillary operation.

❖ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.



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- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

• **Additional conditions under the Hazardous Waste Management Rules:**

- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

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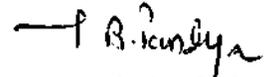
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- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
- **Other General Conditions:**
 - a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SFA and 2 times for CPA in case of Environmental Clearance.
5. All the other conditions of the existing CCA order no: **AWH- 123665** date of Issue: **06/01/2023** shall remain unchanged.
6. You are directed to comply with these conditions in true spirit.

**For and on behalf of
Gujarat Pollution Control Board**


(J. B. Pandya)
Scientific Officer

Outward No: 755921, 12/10/2023



Narol Textile Infrastructure & Enviro Management

Date: 23/06/2023
Membership No.: 2

CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **AWH – 124634 dated 25/02/2023**

It is further to certify that, **M/s. BALKRISHNA TEXTILE PVT. LTD. UNIT - 2** are the member of NTIEM and they have booked a quantity of **14,50,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD of the CETP.

This certificate is valid for a period of **1 year** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M: 1099</u>
Date:	<u>23/06/2023</u>
Sign.:	<u>[Signature]</u>

170 - Part, Saijpur-Gopalpur, Opp. IOC Petrol Pump, Pirana Road, Piplaj, Ahmedabad-382 405 (Guj.)

1 **Industry Details** Balkrishna Textile (Unit - Ii)

Outward No: 42042-05/06/2024

Email : ketan@balkrishnatextiles.com Plot No: Phase No: ,
S.NO: 253 & 258, NAROL-SARKHEJ HIGHWAY, SHAHWADI, NAROL,
AHMEDABAD - 384250
Telephone : DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol
-

Inspection Id : 804805 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 **Type / Scale / Sector / Status :** RED / LARGE / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 **Inspection Dt & Time :** 23/05/2024 12:00 / Air , Water , Hazd **Person Contacted :** Hemendra Engineer

4 **Env Audit Detail : Sch : 2 , Not Applicable . , Year : 2009 , On Dt : 04/12/2010**

Commissioned Dt : 01/04/2001 Production Start Dt : 02/10/2006 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 1575.000 Dom : 7.000 **Borewells: 0**

6 **Waste Water generation / Discharge (klpd) :** Ind : 1450.000 Dom : 5.500 **Tubewells: 0**

7 **Consumer No.(Electric Meter):** Source of Water Supply: Borewell

8 **Disposal Mode of Industrial / Domestic :** Common E.T.P / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** TO CETP - NTIEM / reuse and CETP

10 **Status of water consent Under the Water Act,1974:** AWH-123665-31/12/2025 Last Inward:312554-09/05/2024[ONL]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**

ETP Details : P-Chemical Dousing Tank, P-Clarifier, P-Collection Tank, P-Equalization Tank, P-Nuetralization, P-Oil-Grease Trap, Primary, S-Aeration Tank, S-Sec Clarifier, S-Sludge Dry Beds, Secondary, T-Carbon Filter, T-Sand Filter, Tertiary

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=2 , DG Sets=0 , Flue Gas =3, Process =0 , ETP Cap = 1856 , Capacity of All = not applicable**

APCM Details : E.S.P, Water Scrubber

Fuel Used : Lignite

Stack Attached to : Boiler, Fuel Heater(Thermic)

14 **TSDF Name :** Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2022-2023** **Water Cess Return : 2017-2018** **HW Monthly Return : 2024-04**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
23/05/2024	SCN	03/06/2024	---	804805	SCN	OTH	812840
14/05/2023	SCN	02/08/2023		737261	SCN	OTH	749684
22/11/2022	SCN	27/12/2022		694506	SCN	OTH	691379

Monthly Patrak Data : Last Return : 202404 **HAZD Waste Disposal : 27.170 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 419979, ETP - 9318, APCM - 4913	Meter Reading - 0, Kilo Litre - 1114	Meter Reading - 0, Kilo Litre - 2076



Gujarat Pollution Control Board

PCB Id: 10638

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	---	
p	- On East Direction of the location of the Company	_____ - _____	
p	- On North Direction of the location of the Company	_____ - _____	
p	- On South Direction of the location of the Company	_____ - _____	
p	- On West Direction of the location of the Company	_____ - _____	
o	- Production since (Date) or Proposed	02/10/2006	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	Yes	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SEP-Bhachau-Saurashtra Enviro Projects Pvt. Ltd [28203]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ABD-NL-418	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	



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PCB Id: 10638

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	No	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	----	
i	-	Technical capability and equipment complying with the SOP/Guideline?	No.	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	-	Facility is adequate for the applied process	No.	
l	-	Passbook is maintained?	No.	
m	-	Details of PLL, if applicable	----	
n	-	Details of safety specs provided by the facility	----	
o	-	Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	-	Source of Water Supply	Borewell	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

-

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (10638)

05/06/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

Unit has provided Effluent Treatment Plant (ETP) consisting of Primary, Secondary and Tertiary treatment units: collection cum neutralization tank, primary sedimentation tank, aeration tank, secondary sedimentation tank, sand filter and carbon filter followed by final holding tank for generated industrial effluent treatment from manufacturing process. At the time of inspection, Aeration tank and Tertiary treatment units (Sand filter and Carbon filter) is not observed in operation. Unit is also not providing proper dosing into influent of wastewater due to which the treated wastewater pH is found Alkaline @9-10 on pH strip. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through dedicated NTIEM (CETP) pipeline. One treated effluent sample (Color: light brownish; pH @ 10 on pH strip) is collected from final holding tank for further analysis. Urea is not observed within ETP area and not used for wastewater treatment. [330]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) dated April 27, 2024, pertaining to the grievance lodged by Mr. Dayaram J. Yadav alleging the discharge of untreated wastewater into River Sabarmati by various textile units through open pipelines and the violation of Zero Liquid Discharge (ZLD) stipulations, this unit has been subject to inspection. This unit is having valid CCA for Processed Cloth – 12000 meters/day which is valid upto 31.12.2025. Unit has also obtained CTE Amendment for expansion of production to total: 1,80,000 meters/day valid till 02.07.2023. CCA Amendment application for the same is rejected vide letter dated: 22.11.2023 and unit has not re-applied the same yet (For CTE and CCA Amendment). During visit, unit is observed in operation and processing of cloth is observed going on. AAQ and Housekeeping is observed normal. Necessary instructions are issued to the unit. [330]-24/05/2024 ~ RO Comments/Reply :As per IR.....-05/06/2024

I recommend : d. Issue Show Cause Notice

W.C Notings: As per crux[330-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

The unit is visited w.r.t. NGT Matter no. 95/2024 (WZ)

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 10638

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. Bore well માટે CGWA ની permission જમા કરાવવી.	761241(28/11/23)	Partial Compliance
3. Boiler અને TFH સાથે solid fuel guidelines પ્રમાણે APCM લગાડવાં.	761241(28/11/23)	Partial Compliance
1. છેલ્લા 3 માસનાં Production, Raw materials, water consumption, w/w generation - Reuse - disposal , Haz. Waste generation - disposal નાં data આપવાં.	761241(28/11/23)	Fully Complied
4. એકમમાં CTE-A અનુસાર proposed utilities લગાવેલ નથી જે બાબતે સ્પષ્ટતા કરવી. Consent તથા CTE-A ની conditions નું પાલન કરવું.	761241(28/11/23)	Partial Compliance
1. છેલ્લા 3 માસનાં Production, raw Material consumption, water Consumption, w/w Generation & discharge, fuel consumption, Haz. Waste Generation & Disposal ની વિગતો આપવી.	756710(11/10/23)	Fully Complied
2. Boiler & TFH સાથે Solid fuel ની Guidelines મુજબ નાં APCM લગાડવા.	756710(11/10/23)	Partial Compliance
3. આપના દ્વારા Wood નો બળતણ તરીકે Coal સાથે ઉપયોગ કરવામાં આવે છે જે અંગે જરૂરી મંજૂરી મેળવ્યા બાદ જ ઉપયોગ કરવો.	756710(11/10/23)	Partial Compliance
4. Flye Ash Notification નું ચુસ્તપણે પાલન કરવું અને તે મુજબ Storage ની વ્યવસ્થા કરવી Fly Ash Disposal ની વિગતો રજૂ કરવી.	756710(11/10/23)	Fully Complied
1. છેલ્લા 3 માસનાં ઉત્પાદન, રો-મટીરીયલ વપરાશ, પાણી વપરાશ, w.w generation - reuse discharge, બળતણ વપરાશ, Haz. Waste generation - disposal નાં Data રજૂ કરવાં.	743994(10/07/23)	Fully Complied
2. Boiler & TFH સાથે solid fuel ની guideline મુજબનાં APCM Provide કરવાં.	743994(10/07/23)	Fully Complied
3. Fly Ash Notification, 1999 & Amendment નું ચુસ્તપણે પાલન કરવું.	743994(10/07/23)	Partial Compliance
4. એકમમાં store કરેલ આશરે 40 MT sludge નો Active TSDF site માં નિકાલ કરવો.	743994(10/07/23)	Fully Complied
6. એકમમાં રહેલ Boiler અને TFH સાથેની stack ઉપરની ETS system સાથેની desktop system repair માં હોવાથી તે તાત્કાલિક ચાલુ કરાવવી.	743994(10/07/23)	Fully Complied
5. Air ની details revise submit કરવી. (As per Existing and proposed details)	743994(10/07/23)	Fully Complied

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Gujarat Pollution Control Board

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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (10638)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@9 to 10 on ph strip / 33	1205-1205	REP	## final outlet of the etp ~	Light brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	35	COMMON STACK, 15 TPH, common fuel use saw dust/lignite/steamcoal/imported coal,common APCM	NO	ESP,WSC	Lignite	70 MT/day	found in operation
2	Fuel Heater (Thermic)	35	COMMON STACK,5000U ,common fuel use as steamcoal/imported coal/saw dust/lignite,common APCM	YES	ESP,WSC	Lignite	70MT/day	found in operation
3	Boiler	35	Common stack,6 TPH,Common APCM,common fuel use as importedcoal/steamcoal/sawdust/lignite	YES	ESP,WSC	Lignite	standby boiler,70 MTPD	not in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.000-M.T	DSS,REU
2	Chemical Residues	I -24.1	0.100-M.T	COL,DSS,STO
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	18.000-M.T	COL,DCO,TRA
4	Chemical sludge from waste water treatment	I -35.3	18.000-M.T	COL,STO,DST

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	processed cloths	120000.000	120000.000 - MTS	120000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	bleach liquor	0.000 - M.T
3	caustic lye	0.000 - M.T
4	common salt	0.000 - M.T
5	dyes	0.000 - M.T
6	hydrogen peroxide	0.000 - M.T
7	printing gum	0.000 - M.T
8	soda ash	0.000 - M.T
9	textile auxiliaries	0.000 - M.T
10	whitning agent	0.000 - M.T

G Water Consumption & Generation Break up

05/06/2024

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Gujarat Pollution Control Board

PCB Id: 10638

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1582.000	WWG : 1455.500	Water Source	Remark
1	Boiler Feed	45.000	5.000	Borewell	
2	Domestic Purpose	5.000	4.000	Borewell	
3	Mnfg Process	60.000	50.000	Borewell	
4	Wash Water	95.000	95.000	Borewell	

H Solid Waste

Inspection Team : H.I.MANIAR, SSO - MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.I.MANIAR, SSO)

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(b) of the Hazardous & other wastes (Management and Trans boundary Movement) Rules'2016, framed under the EP Act-1986.

And whereas Board has received on line consolidated consents & Authorization (CC&A) application Inward No: 211512 dated 23/03/2022 for Renewal of the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,
M/s. Mayank Processors (P) Ltd,
Plot No: 237,
Nr. Shahwadi Octroi Naka,
Saijpur-Gopalpur, Narol,
Ahmedabad - 382405.

1. Consent Order No: AWH – 119478 Date of Issue: 20/06/2022.
2. The consents shall be valid up to 12/03/2027 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1.	Dyed /Printed fabrics	2,75,000 Meter/Month

SPECIFIC CONDITION:

- Industry shall comply with the Solid Waste Management Rules-2016.
- Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable.
- Industry shall strictly follow and comply with the directions issued by Hon'ble High court of Gujrat in WPPIL 98/2021 from time to time.
- Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
- Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of the Board.
- Unit shall provide dedicated storage area to store fuel, hazardous & non hazardous waste.
- The fly ash generated shall be collected and stored in fly ash silos.
- The fly ash shall be utilized as per fly ash notification-2021 and its amendments.

3.0 CONDITIONS UNDER THE WATER ACT:

- 3.1 Source of Water – Own Borewell.
- 3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed 80 KLD.

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- 3.3 The quantity of the water consumption for domestic purpose shall not exceed **5.0 KLD**.
- 3.4 The quantity of domestic waste water shall not exceed **4.0 KLD**.
- 3.5 Domestic effluent shall be disposed off through septic tank/soak pit system
- 3.6 The quantity of the industrial effluent to be generate from the manufacturing process and other ancillary industrial operations shall not exceed **65 KLD**.

3.7 **TRADE EFFLUENT:**

- 3.7.1 The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. Do. Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonica Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L

- 3.7.2 The final treated effluent confirming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.
- 3.7.3 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L



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BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

3.7.4 Industry shall provide flow meter at outlet of ETP & maintain its records.

3.7.5 Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water recycled & discharged to CETP..

4.0 CONDITIONS UNDER THE AIR ACT:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Quantity
1.	Lignite/wood/agro waste	7 MT/day

4.2 The flue gas emission through stacks shall conform to the following standards:

Stack No.	Stack Attached To	Stack height in meter	APCM	Parameter	Permissible Limit
1.	Steam Boiler (STPH)	30	Bag Filter Multi cyclone separator	Particulate Matter	150 mg/Nm ³
2.	Thermic Fluid Heater			SO ₂ NO _x	100 ppm 50 ppm

4.3 There shall be no process emission from the manufacturing process as well as any other ancillary operations.

4.4 Ambient air quality within and outside the premises of the unit shall conform National Ambient Air Quality standards notified by MoEF vide notification dated 16/11/2009 and mainly to the following standards:

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/ m ³	Annual 24 Hours	40 60

4.5 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as pS-1, S-2, etc. and these shall be painted /displayed to facilitate identification.

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- 4.6 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.7 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.
5. **Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2].**
- 5.1 **Number of authorization: AWH – 119478 Date of Issue: 20/06/2022.**
- 5.2 **M/s., Mayank Processors (P) Ltd, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 237, Nr. Shahwadi Octroi Naka, Saijpur-Gopalpur, Narol, Ahmedabad.**

Sr. No.	Waste	Quantity	Schedule category	Facility
1.	ETP sludge	18 MT/year	35.3	Collection, Storage, Transportation Disposal by TSDF approved by the board.
2.	Used oil	325 Lit/year	5.1	Collection, Storage, Decontamination, Transportation Disposal by selling to registered recycler.
3.	Discarded container empty bags with liners	960 Nos./year 1000 Nos./year	33.1	Collection, Storage, Decontamination, Transportation Disposal by selling to authorized recycler.

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period **up to 12/03/2027.**
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 5 (7) (ii).
- 5.8 Industry shall submit annual report within 15 days and subsequently by 31st January every year.
- 5.9 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.10 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.11 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.



GPCB

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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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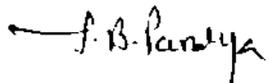
Website : www.gpcb.gov.in

- 5.12 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 5.15 The authorization is granted to operate a facility for collection, storage, within the factory premises and treatment, transportation and ultimate disposal of Hazardous wastes as above.

6 GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 6.3 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 6.4 As per "Public Liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 6.5 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 6.6 Unit shall take all concrete measures to show tangible results in waste generation reduction avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form - 4.
- 6.7 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.

For and on behalf of
Gujarat Pollution Control Board


(J. B. Pandya)
Scientific officer

NO: GPCB/ABD-CCA-NL-128(3)/ID: 12498/

Date:

Issue to:

M/s. Mayank Processors (P) Ltd,
Plot No: 237,
Nr. Shahwadi Octroi Naka,
Saijpur-Gopalpur, Narol,
Ahmedabad - 382405.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By R.P.A.D

Consent to Establish
CTE Amendment No. 132943

NO: GPCB/ABD/CCA/NL-128(3)/ID-12498/

Date: / /2024

To,
M/s. Mayank Processors (P) Ltd,
Plot No: 237, Nr. Shahwadi Octroi Naka,
Saljpur-Gopalpur, Narol,
Ahmedabad - 382405.

SUB: Amendment in CTE of this Board.

REF: 1. Your CTE - Amendment application Inward No. 283640 dated: 30/11/2023.
2. CCA order no. GPCB/ABD/CCA/NL-128(3)/ID-12498/678144 dated: 16/07/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants amendment in Consent to Establish (NOC) granted to M/s. Mayank Processors (P) Ltd located at Plot No: 237, Nr. Shahwadi Octroi Naka, Saljpur-Gopalpur, Narol, Ahmedabad for the following conditions only.

1. The validity period of the order shall be up to 29/11/2030.
2. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (Meter/Month)		
		Existing	Proposed	Total
1.	Dyed/Printed Fabrics	2,75,000	29,75,000	32,50,000

3. **SPECIFIC CONDITION:**

- 3.1 Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2 Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 3.3 Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4 Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5 Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB server.
- 3.6 Unit shall provide dedicated storage area to store fuel, hazardous & non-hazardous waste.
- 3.7 Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.8 Unit shall provide APCM as per solid fuel guidelines of GPCB.
- 3.9 The fly ash generated shall be collected and stored in fly ash silos.
- 3.10 The fly ash shall be utilized as per Fly Ash Notification-as amendment from time to time.

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Website : <https://gpcb.gujarat.gov.in>

- 3.11 Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.
- 3.12 Unit shall upgrade ETP and submit adequacy certificate to the Board.

4. **CONDITIONS UNDER WATER ACT 1974:**

- 4.1 Water Source shall provide flow meter on Borewell.
- 4.2 The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 5.0 KLD to 37 KLD.
- 4.3 The quantity of domestic effluent from the factory, after proposed amendment, shall increase from 4.0 KLD to 19 KLD.
- 4.4 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5 The quantity of water consumption for industrial use after proposed amendment, shall increase from 80 KLD to 954 KLD.
- 4.6 The quantity of industrial effluent from the process, after proposed amendment, shall increase from 65 KLD to 856 KLD.
- 4.7 Industrial effluent 856 KLD shall be treated ETP comprising of primary and secondary treatment facility 96 KLD shall be reused within process and remaining 760 KLD shall be discharged into CETP of NTIEM.
- 4.8 Industry shall provide fixed pipeline with flow meter at outlet to ETP and on reuse line and maintain its records.

4.9 **TRADE EFFLUENT:**

- 4.9.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Cyanides	0.2 mg/L
Fluorides	1.5 mg/L
Sulphates	1000 mg/L
TDS	2100 mg/L
Insecticides	Absent
Percent Sodium	60 %
Sodium absorption ratio	26 mg/L
Total residual chlorine	1.0 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L

Outward No: 786315



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

PARAMETERS	CETP INLET NORMS
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

4.9.2. The final treated effluent confirming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

4.9.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4.9.4. Industry shall provide flow meter at outlet of ETP & maintain its records.

4.9.5. Unit shall maintain daily log book of quantity of water consumption, waste water generation and waste water discharged to CETP.

4.9.6. Unit shall maintain record of chemical consumption and electricity consumption.

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Website : <https://gpcb.gujarat.gov.in>

5. **CONDITIONS UNDER AIR ACT 1981:**

5.1 Following shall be used as fuel.

Sr. No.	Utility Equipment	Fuel	Quantity per day		
			Existing	Proposed	Total
1.	Steam Boiler (5 TPH) (Existing) Thermic Fluid Heater (2500 U) (Existing)	Lignite/ Fire wood/ Agro waste	7 MT	-7 MT	--
2.	Steam Boiler (3 TPH) (Stand by) (Proposed)	Steam Coal/ Fire wood/ Agro waste	--	34 MT	34 MT

5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (5 TPH) (Existing)	30 m	APH & Dust Collector/ Multi Cyclone, bag filter followed by Scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Thermic Fluid Heater (2500 U) (Existing)		Multi Cyclone followed by Scrubber		
3.	Steam Boiler (3 TPH) (Stand by) (Proposed)		APH & Dust Collector with Multi Cyclone & Bag filter followed by Scrubber		

5.4 There shall be no process emission from manufacturing process & other ancillary operation.

◆ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable).

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

• **Additional conditions under the Hazardous Waste Management Rules:**

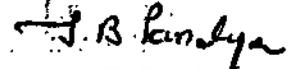
- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

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- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 - d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
- **Other General Conditions:**
 - a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance
 - 6. All the other conditions of the existing CCA order no: AWH- 119478 Date of Issue: 20/06/2022 shall remain unchanged.
 - 7. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board



(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 786315, 15/03/2024

Date: 28/08/2023
Membership No.: 56

CERTIFICATE

This is to certify that GPCB has given CCA to our CETP (Narol Textile Infrastructure & Enviro Management) for 100MLD of partially treated effluent generated by our member units to CETP and convey treated effluent to mixing chamber for final discharge vide CCA No.: **AWH – 124634 dated 25/02/2023**

It is further to certify that, **M/s. MAYANK PROCESSORS PVT. LTD.** are the member of NTIEM and they have booked a quantity of **7,60,000** Liters/Day to discharge their effluent in the conveyance pipeline as a part, against the total consented quantity of 100MLD of the CETP.

This certificate is valid for a period of **1 year** from the date of issuance of this certificate.

For, Narol Textile Infrastructure & Enviro Management


Rajesh Bindal
Hon. Secretary



NTIEM	
Outward No.	<u>M: 2087</u>
Date:	<u>28/08/2023</u>
Sign.:	<u>[Signature]</u>

**1 Industry Details** Mayank Processors (P) Ltd

Outward No: 42041-05/06/2024

Email : mayankprocessor@gmail.com Plot No: 237, ,
NR. SHAHWADI OCTROI NAKA,, SAIJPUR-GOPALPUR, NAROL,
AHMEDABAD - 382405
Telephone : 9377318004 DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 804804 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 23/05/2024 11:00 / Air , Water , Hazd Person Contacted : Mr. Bhimsen airen, manager

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 15/12/2012

Commissioned Dt : 01/01/1995 Production Start Dt : 01/11/2007 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 80.000 Dom : 5.000 Borewells: 2

6 Waste Water generation / Discharge (klpd) : Ind : 65.000 Dom : 4.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: OWN BOREWELL

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): NTIEM CETP / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: AWH-119478-12/03/2027 Last Inward:310569-11/05/2024[PRO]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Tank,P-Floculator,P-Pri Settling Tank,S-Aeration Tank,S-Settling Tank

12 Whether Industry is a member of CETP ? No

13 Boilers=1 , DG Sets=0 , Flue Gas =2, Process =0 , ETP Cap = 0 , Capacity of All =

APCM Details : Bag Filter,Multi Cyclone ,Scrubber

Fuel Used : Coal

Stack Attached to : Boiler,Fuel Heater(Thermic)

14 TSDF Name : Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 Lab Charges Pending : Rs. 27260.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2016-2017 HW Monthly Return : 2024-04

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
23/05/2024	SCN	03/06/2024	---	804804	SCN	OTH	812842
09/11/2023	SCN	16/12/2023	---	760485	SCN	OTH	761306
05/08/2023	SCN	05/09/2023		747829	SCN	COM	752576

Monthly Patrak Data : Last Return : 202404 HAZD Waste Disposal : 0.880 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 217157, ETP - 1164, APCM - 61680	Meter Reading - 315639, Kilo Litre - 2328	Meter Reading - 143040, Kilo Litre - 1836



Gujarat Pollution Control Board

PCB Id: 12498

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	Torrent power Ltd	
p	- On East Direction of the location of the Company	Plot no 237/2	
p	- On North Direction of the location of the Company	Open Land	
p	- On South Direction of the location of the Company	Main Gate	
p	- On West Direction of the location of the Company	Plot no	
o	- Production since (Date) or Proposed	01/11/2007	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SEP-Bhachau-Saurashtra Enviro Projects Pvt. Ltd [28203]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	NRD-Narol Dyestuff Enviro Society, Narol, Ahmedabad (ABD-12720)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ABD-NL-25	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
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Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	



Gujarat Pollution Control Board

PCB Id: 12498

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	No	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	----	
i	-	Technical capability and equipment complying with the SOP/Guideline?	No.	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	-	Facility is adequate for the applied process	No.	
l	-	Passbook is maintained?	No.	
m	-	Details of PLL, if applicable	----	
n	-	Details of safety specs provided by the facility	-----	
o	-	Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	-	Source of Water Supply	OWN BOREWELL	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	1	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (12498)

05/06/2024

3/6 (Through XGN)



Inspection Crux:

Water Observation:

Unit has provided Effluent Treatment Plant (ETP) consisting of Primary and Secondary treatment units: collection cum neutralization tank, sedimentation tank, aeration tank and secondary sedimentation tank followed by final holding tank for generated industrial effluent treatment from manufacturing process. At the time of inspection, Aeration tank is not observed in operation; diffusers of the tank are observed corroded. Unit has also not provided proper dosing into influent of wastewater due to which the treated wastewater pH is found Alkaline @9 on pH strip. After treatment in ETP, treated effluent is partially reused and remaining is sent to CETP NTIEM, Narol for further treatment and ultimate disposal into River Sabarmati through common dedicated NTIEM (CETP) pipeline. One treated effluent sample (Color: Greyish; pH @8-9 on pH strip) is collected from final holding tank for further analysis. Urea is not observed within ETP area and not used for wastewater treatment. [330]-31/05/2024

Air Observation:

Hazard Observation:

General Observation:

In compliance with the directive issued by the Honorable National Green Tribunal (NGT) via Order Application No. 95/2024 (WZ) dated April 27, 2024, pertaining to the grievance lodged by Mr. Dayaram J. Yadav alleging the discharge of untreated wastewater into River Sabarmati by various textile units through open pipelines and the violation of Zero Liquid Discharge (ZLD) stipulations, this unit has been subject to inspection. This unit is having valid CCA of the board to manufacture Dyed/Printed Fabrics - 2,75,000 Meters/Month which is valid upto 12.03.2027. Unit has also obtain CTE Amendment for production expansion to total 32,50,000 Meter/Month valid till 29.11.2030. CCA Amendment application is under process. Unit is also producing captive electricity by providing 75 kW turbine for which amendment in CTE/CCA is not obtained; unit is instructed to apply for the same. During visit, unit is observed in operation and manufacturing of fabric is going on. AAQ and housekeeping is observed normal. Necessary instructions are issued to the unit. [330]-24/05/2024

~ RO Query to Staff: put up back [630]-31/05/2024

~ RO Comments/Reply :As per IR.....-05/06/2024

I recommend : d. Issue Show Cause Notice

W.C Notings: As per crux[330-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

The unit is visited w.r.t. NGT Matter no. 95/2024 (WZ)

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 12498

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. બોર્ડની consent ની શરતોનું પાલન કરવું.; Dear Sir, @\$Point No.2: To comply with the conditions of CCA. @\$We will comply with the CCA conditions. (27/05/2024)	803277(11/05/24)	Partial Compliance
1. છેલ્લા ત્રણ માસનાં Production, Raw materials, પાણી વપરાશ, ગંદા પાણી નિકાલનાં ડેટા, Reuse નાં ડેટા આપવાં. Fuel consumption, H.W. generation / disposal નાં ડેટા આપવાં.; Dear Sir, @\$Point No. 1: To submit Production, Raw Material, waste consumption, wastewater generation / disposal Hazardous waste generation & disposal during last three month. @\$Details of same are mentioned in following table. @\$Sr. Particulars Month @\$ January 2024 February 2024 March 2024 @\$1. Production (Mtrs) 324620 298565 264210 @\$2. Water Consumption (KLD) 2307 2145 2238 @\$3. Wastewater Generation (KLD) 1853 1744 1951 @\$4. Wastewater Discharge to CETP (KLD) 1832 1724 1938 @\$5. Hazardous Waste Generation (Tns) 0.750 0.650 0.900 @\$6. Hazardous Waste Disposal (Tns) 0.00 0.00 0.00 (27/05/2024)	803277(11/05/24)	Fully Complied
3. Fly Ash disposal અને generation નાં Data maintain કરવા તેમજ disposal fly ash notification મુજબ કરવું.; Dear Sir, @\$Point No.3: To maintain data of fly ash and it is required to disposal as per the fly ash notification. @\$We are maintaining the data of fly and are disposing as per fly ash notification. @\$ (27/05/2024)	803277(11/05/24)	Fully Complied
1. છેલ્લા 3 માસના Production, Raw materials, water consumption, w/w generation - reuse, disposal, Fly Ash Generation - Disposal, Haz. waste Generation-disposal નાં data આપવા.	760485(09/11/23)	Fully Complied
3. બોર્ડની consent ની conditions નું ચુસ્તપણે પાલન કરવું.	760485(09/11/23)	Partial Compliance
4. ETP નાં Units ની વિગતો તેની capacity સહિત આપવી.	760485(09/11/23)	Partial Compliance
2. ETP માં Spent Acid use કરવામાં આવે છે જે માટે Rule -9 ની Permission મેળવ્યા બાદ જ તેનો ઉપયોગ કરવો.	760485(09/11/23)	Partial Compliance

05/06/2024

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 12498

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (12498)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-14	@ 8 to 9 on ph strip / 31	1105-1105	REP	## final outlet of the etp ~	Greyish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	35	cmn stk to TFH	YES	FIL	Coal	0.17 MT/HR	
2	Fuel Heater (Thermic)	35	CMN STK WITH BLR & FRNACE	YES	MUL,SCR	Coal	0.13 MT/HR	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	18.000-M.T	DST
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	7.680-M.T	DSS
3	Used or Spent Oil	I -5.1	0.271-M.T	DSS
4	Asbestos (Solidified)	Z -Z17	0.000-M.T	DST

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	PROCESSED FABRICS	0.000	275000.000 - MTS	0.000	Feb-2013-246700 meters, March-2013-265875 meters and April-2013-254370 meters.

F Raw material :

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 85.000	WWG : 69.000	Water Source	Remark
1	Boiler Feed	15.000	5.000	Borewell	
2	Domestic Purpose	5.000	4.000	Borewell	
3	Mnfg Process	45.000	40.000	Borewell	
4	Wash Water	20.000	20.000	Borewell	

H Solid Waste

Inspection Team : H.I.MANIAR, SSO - MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.I.MANIAR, SSO)

Adequacy Assessment Studies, Upgradation and Retrofitting of 7 CETPs in Ahmedabad, Gujarat

35.0 MLD CETP GESCSL Vatva	14.0 MLD CETP NEPL Naroda
0.45 MLD CETP GVMM Odhav	1.05 MLD CETP OGEPA Odhav
0.1 MLD CETP NDES Narol	1.20 MLD CETP OEPL Odhav
100 MLD CETP NTIEM Narol	



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10. Narol Textile Infrastructure & Enviro Management, (NTIEM)

The existing status including industrial effluent generation, details of civil and electro – mechanical equipment units, observations on functioning, performance evaluation based on secondary data is discussed for CETP NTIEM, in the subsequent sections.

10.1 Inventory of industries

CETP NTIEM is located at Gyaspur, Ahmedabad. The CETP is designed for 100 MLD capacity to meet the requirements of member industries. An inventory on CETP NTIEM member industries was carried out based on the secondary data provided by GPCB. The CETP receives effluent from 127 textile industries and there are no other industrial or sewage discharge received at the inlet of CETP.

10.2 Effluent generation

In order to assess the quantity of raw effluent discharged into CETP NTIEM, an analysis of one-month flow data was carried out. As per the secondary data received from GPCB on raw effluent generation, it was observed that on an average 98451.80 m³/day raw industrial effluent was discharged to the CETP inlet collection tanks. One-week secondary data during January 2022 revealed that CETP received an average of 93.90 mld.

10.3 Treatment process

The CETP is designed for specific inlet & outlet discharge norms as presented in Annexure – 10.1. The process flow diagram of CETP NTIEM is presented in Figure 10.1. All the member units discharge their effluents into the collection tank through a bar screen. After this the effluent is pumped to equalization basins, from where it is pumped to flash mixer where flocculants are added. The effluent is then sent to primary clarifiers which allow settleable solids to settle and the clarified effluent called supernatant is sent to secondary biological process consisting of aeration and settling in a combined unit called “continuous flow integral clarifier activated sludge system” (CFICASS).

The supernatant obtained from CFICASS unit is stored in treated water collection tank and discharged into the river Sabarmati through separate pipeline. During the

overall treatment, sludge generated from primary clarifier and CFICASS unit is dewatered through volute press and dried using solar driers. The details of different treatment unit sizes implemented at CETP NTIEM are presented in Annexure – 10.2. Details of various electromechanical equipment including Transfer pumps, Mixers/Agitators, Aerators, blowers, and dosing pumps installed at the CETP are presented in Annexure – 10.3.

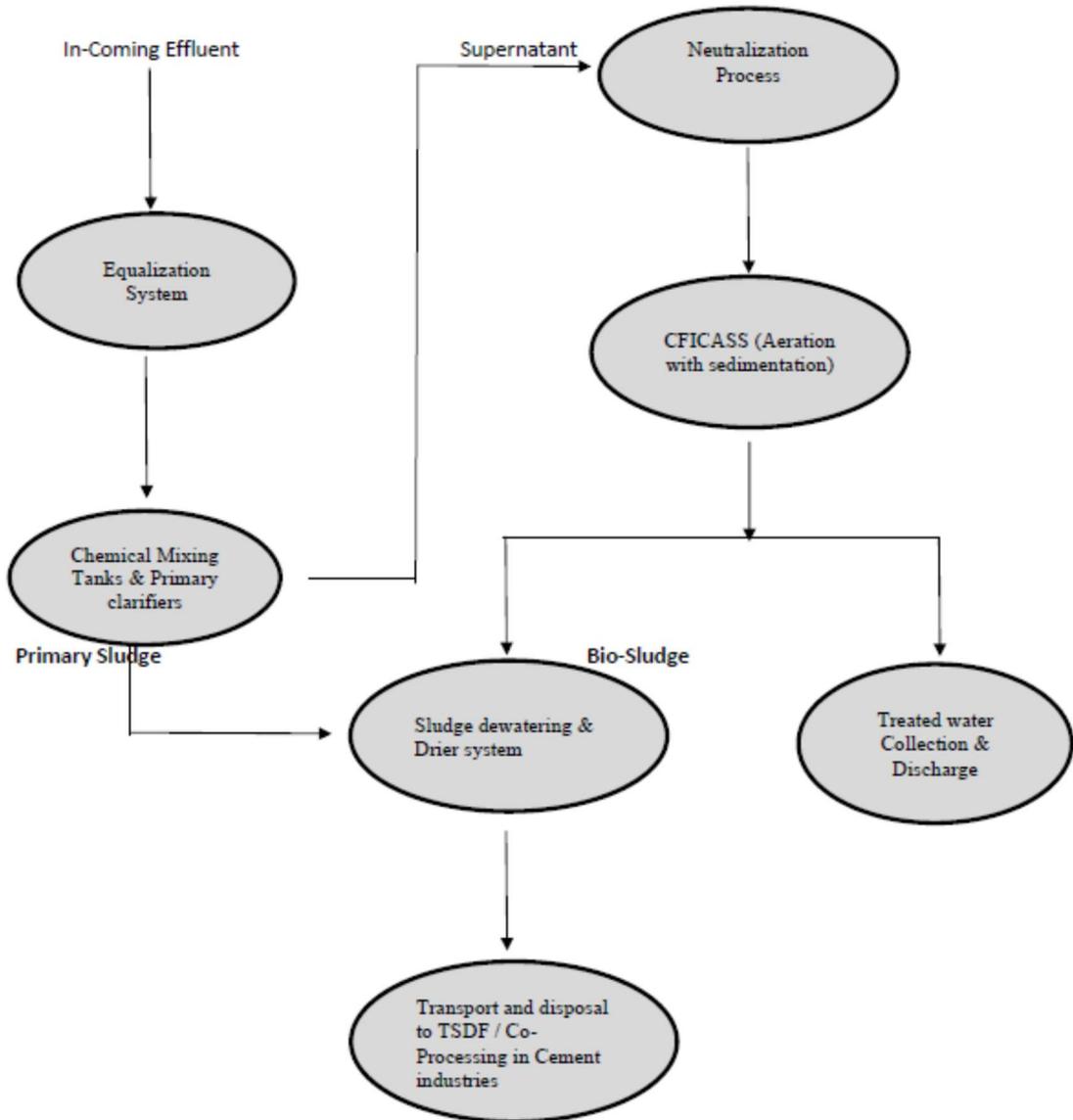


Figure 10.1: Process flow diagram of CETP NTIEM (Source: GPCB Ahmedabad)

10.4 Observations on functioning of NTIEM under existing operating conditions

CSIR-NEERI team visited NTIEM, Narol during January 05-06, 2022, to carry out sampling, field studies and assess the existing status of CETP for compliance with respect treated effluent standards for discharge into inland surface water under General Standards for Discharge of Environmental Pollutants Part-A: Effluents, (CPCB, 1986) and Gujarat State Pollution Control Board (GPCB) standards and thus made following observations with respect to CETP's overall functioning, operation, process control and maintenance.

1. The CETP receives inflow from 127 member industries with a designed hydraulic load of 98,451.8 m³/d (98.452 MLD), which is almost the design capacity of the CETP. Hence, there is no provision for increasing the hydraulic load from member industries under the existing designed capacity of 100 MLD.
2. It was observed that the CETP was operating at 90.93 and 100.966 MLD during the monitoring days on January 5 and 6, 2022 respectively.
3. The CETP has installed electromagnetic flow meters at the inlets and the outlet of the CETP.
4. The CETP management informed about the augmentation of the CETP from 100 to 130 MLD. The consent for capacity augmentation is under process from GPCB (Annexure – 10.4).
5. It was observed that the equalisation basin has jet mixing with aeration system for mixing, however it is operated intermittently that results in settling of solids.
6. Out of 4 equalisation tanks, only 3 are used for equalisation of effluents from the member industries and remaining 1 tank is used for storing sludge. This reduces overall hydraulic retention time (HRT) from 10.56 to 7.92 hours.
7. The CETP uses polyelectrolyte for the primary treatment in the range of 50-100 kg/d with an average of 75 kg/d and poly aluminium chloride in the range of 25-45 Tonnes/d. Similarly, another polyelectrolyte for sludge dewatering in the range of 25-75 kgs/d with an average dose of 55 kg/d.
8. Log sheets and records are maintained for primary and secondary treatment, including chemical consumption and sludge handling from decanter.
9. It was informed that the quantum of sludge from the primary and the secondary treatment varied between 42.5 and 44.3 tonnes per d during the monitoring. The

dewatered and dried sludge is packed for disposal in TSDF and a part of the solids are sold to cement factories.

10. This secondary treatment is a modification of the conventional secondary biological treatment systems and is called Continuous Flow Integral Clarifier Activated Sludge (CFICASS).
11. The aeration is provided by an airlift mechanism @ 1600 kW to keep the mixed liquor in suspension. This system increases the cost of aeration for biological treatment and accounts for nearly 65% of the total power consumption.
12. The D.O during the monitoring period on January 5 and 6, 2022 was in the range of 0.96 – 1.6 mg/L as measured by Winkler's Method.
13. The MLVSS (mixed liquor volatile suspended solids) and mixed liquor suspended solids (MLSS) in the aeration tank varied between 3000 ~ 3500 mg/l and 3500 ~ 5000 mg/l respectively. It was informed that the MLVSS to MLSS ratio ranged between 0.85-0.92.
14. The sludge volume index of the mixed liquor from aeration tank varied between 390 – 720 ml/L, which is quite high and indicates poor settling. The usual range for SVI is between 50 – 150 ml/L for effective solids-liquid separation.
15. It was observed that temperature of wastewater in the equalisation varied between 39.0 & 42°C and the temperature of the final treated effluent discharged into the river ranged between 35 – 38.0°C.

10.5 Secondary Data on Performance of CETP

As per the scope of the work, secondary data on performance of CETP under existing operating conditions was collected to understand its functioning. Data on functioning of CETP directly reflects the approach and standard operating procedures. It is important to monitor the performance at various stages, however GPCB has mostly conducted monitoring of important parameters including pH, color, TSS, oil & grease, TDS, COD, BOD, NH₃-N, chloride, sulphides, heavy metals and phenolic compounds for inlet and outlet of CETPs for once or twice in a month. The secondary data on performance of CETPs was provided for the months during September – November 2021. Table 10.1 presents the secondary data on performance of CETP.

Table 10.1: Secondary data-based Performance of CETP vis-à-vis CETP Inlet Standards and Outlet Discharge Norms
(Source: GPCB, Ahmedabad)

GPCB CETP Inlet Parameters Standards		Raw influent				Treated effluent values				GPCB Final discharge norms
		7-Sep	12-Oct	9-Nov	15-Nov	7-Sep	12-Oct	9-Nov	15-Nov	
pH	6.5 - 8.5	7.4	8.27	7.92	N.A.	7.71	8.55	7.9	7.6	6.5-8.5
Color (Pt-Co Scale)	100	75	90	45	80	100	60	75	80	100
Suspended solids	300	688	588	72	376	38	74	44	16	100
Oil & grease	10	2.4	2.4	1.6	N.A.	1.4	1.2	1.4	1.2	10
Total dissolved solids	-	5460	4308	4622	4166	3986	3584	3678	3970	-
Organic pollutants										
Sulphides	2	2.4	4.4	3.6	N.A.	1.6	3.2	2.4	1.2	2
Sulphate	--	431.0	125.0	260.0	N.A.	470.0	115.0	671.0	129.0	1000
Ammonical nitrogen	50	45.86	24.92	20.61	N.A.	17.53	17.81	6.78	19.38	50
Chlorides		1209	1068	1176	N.A.	1164	1210	1076	1452	600
Phenolic compounds	1	0.31	1.12	0.18	N.A.	0.36	0.18	0.31	0.16	1
BOD	500	276	315	125	N.A.	24	16	21	15	30
COD	1500	1089	1291	510	1137	108	120	101	137	250
BOD / COD		0.25	0.24	0.25	-	-	-	-	-	-
Heavy metals										
Total Cr	2	0.9	0.29	0.08	N.A.	0.13	BDL	0.1	0.04	2
Hexavalent Cr	0.1	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	0.1
Mercury	0.01	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	0.01
Lead	0.1	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	0.1

Cadmium	1	N.A.	1							
Copper	3	N.A.	3							
Nickel	3	N.A.	3							
Arsenic	0.2	N.A.	0.2							
Zinc	5	N.A.	0.05							
Boron	2	N.A.	2							

*All values except otherwise specifically mention are in mg/L

Secondary Data from GPCB

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The average flow during the first week of January 2022 was 93.90 mld. Thus, it was observed that the average operating flow vis-à-vis consent capacity of CETP during monitoring was 93.90 %.

The influent received at the CETP occasionally did not meet the prescribed **Inlet Norms** of the CETP as specified in the GPCB for parameters such as suspended solids (300 mg/L), sulphides (2 mg/L), and phenolic compounds (1.0 mg/L) as shown in Table 10.1.

Analysis of secondary data revealed that final treated effluent with respect to chlorides (600 mg/L), and sulphides (2.0 mg/L) were above the prescribed limits during September – November, 2021.

The biodegradability, measured as the ratio of BOD to COD of the raw effluent received at the CETP was 0.25 (Table 10.1) which is quite low.

All the heavy metals such were within the permissible limits as shown in Table 10.1.

10.6 Adequacy assessment studies

To evaluate the performance of CETP under existing operating conditions, adequacy assessment studies were conducted during January 5 – 6, 2022. Twelve hours composite samples with one-hour sampling interval were collected at the outlet of primary, secondary and tertiary treatments of the CETP. In addition, grab samples from inlet and final discharge points were also collected. Various sampling locations are presented in Table 10.2. The adequacy assessment studies at various treatment stages help to understand the functioning of CETP vis-à-vis environmental compliance norms and facilitates to identify the thrust areas, if any, for further improvements in treatment without incurring major capital expenditures; with minor design modifications, process adjustments, operators training and appropriate administrative actions.

Table 10.2: Various sampling locations at CETP NTIEM, Naroda

Sampling points	Location	Sampling Type (Grab/Composite)
1	Inlet of equalization tank	Grab & Composite
2	Outlet of equalization tank	Composite
3	Combined outlet of flocculating clarifier 1, 2, 3 & 4	Composite
4	Combined Final outlet from secondary clarifier to River	Composite
5	Filtrate from belt press to Eq. tank	Composite

10.6.1 Adequacy assessment of CETP; January 05, 2022

The performance of existing treatment system at various stages based on 12 hours composite sampling carried out is presented in Table 10.3. It was observed that inlet norms with respect to TSS, chloride, $\text{NH}_3\text{-N}$, FDS, phenol, sulphide and color were above the prescribed standards. After physico-chemical and second stage activated sludge process, the TSS and COD, concentrations in final treated effluent reduce from 600 to 24, and 936 to 239 mg/L respectively and were below the prescribed standards. Similarly, chloride concentrations after final treated effluent were also below the prescribed standards. On the other hand, BOD concentration after final treated effluent reduces from 389 to 30 mg/L and was just meeting the prescribed limit. The concentration of Fluoride at the inlet was found to be 0.55 mg/L, that reduced to 0.33 mg/L and was within the prescribed standards. The phenol concentration at the inlet was above the prescribed standards. The concentration of Fluoride at the inlet was found to be 2.46 mg/L, that reduced to 0.76 mg/L and was within the prescribed standards. The fixed dissolved solids (FDS) concentration at the inlet and outlet was found to be 3668 mg/L and 3640 mg/L respectively and were above the prescribed standards. However, the color concentrations in final treated was 471.85 Pt-Co Scale and was above the prescribed standards. Regarding heavy metals concentrations in final treated effluent, prescribed standard is specified only for Cr as shown in Table 10.4. The Cr concentration in final treated was below detectable limit (BDL).

Table 10.3: Performance of CETP NTIEM at various stages of treatment under existing operating conditions
(12 hrs composite; January 05, 2022)

Parameter	Inlet of equalization tank	Inlet of equalization tank	Outlet of equalization tank	Combined outlet of flocculating clarifier 1, 2, 3 & 4	Combined Final outlet from secondary clarifier to River	Filtrate from belt press to Eq. tank	Discharge standards
pH	7.63	7.33	7.33	7.47	7.17	7.52	6.5 to 8.5
TSS	600	640	436	60	24	216	100
TDS	3,824	3,912	3,840	4,100	4,108	4,108	-
FDS	3,668.0	3,872.0	3,680.0	3,500.0	3,640.0	3,750.0	2,100
BOD	389	419	359	218	30	39	30
COD	936	894	917	596	239	259	250
Chloride	658	620	645	682	645	658	1,000
Phenol	2.40	2.35	--	--	0.76	--	1
Sulphide	2.6	2.4	--	--	--	1.8	2.0
Sulphate	356	348	--	--	--	283.0	1000.0
NH ₃ -N	58	67	58	22	17	78	-
TKN	131	84	76	56	48	174	-
TP	19	18	17.2	15	11	12	-
Fluoride	0.55	-	-	-	-	0.33	-
Colour (Pt-Co)	468.47	370.36	431.26	451.56	321.31	471.85	100

*All values except otherwise specifically mention are in mg/L

Table 10.4: Heavy Metals in CETP NTIEM under existing operating conditions
(12 hrs composite; January 05, 2022)

Parameter	Inlet of equalization tank	Combined outlet of flocculating clarifier 1, 2, 3 & 4	Discharge standards
As	0.01	BDL	–
Cd	BDL	BDL	–
Co	BDL	BDL	–
Cr	0.32	BDL	2.00
Cu	0.57	BDL	–
Fe	BDL	BDL	–
Mn	BDL	BDL	–
Ni	0.02	BDL	–
Pb	BDL	BDL	–
Zn	BDL	BDL	–
B	BDL	BDL	–

*All values except otherwise specifically mention are in mg/L

10.6.2 Adequacy assessment of CETP; January 06, 2022

The performance of existing treatment system at various stages based on 12 hours composite sampling carried out is presented in Table 10.5. It was observed that inlet norms with respect to TSS, chloride, NH₃-N, FDS, phenol, sulphide and color were above the prescribed standards. After physico-chemical and second stage activated sludge process, the TSS, BOD and COD, concentrations in final treated effluent reduce from 580 to 28, 239 to 28 and 1129 to 229 mg/L respectively and were below the prescribed standards. Similarly, chloride concentrations after final treated effluent were also below the prescribed standards. The concentration of Fluoride at the outlet was found to be 0.29 mg/L and was within the prescribed standards. The phenol concentration at the inlet was above the prescribed standards. The concentration of phenol at the inlet was found to be 2.38 mg/L, that reduced to 0.68 mg/L and was within the prescribed standards. The fixed dissolved solids (FDS) concentration at the

inlet and outlet was found to be 3828 mg/L and 3892 mg/L respectively and were above the prescribed standards. However, the color concentrations in final treated was 336.53 Pt-Co Scale and was above the prescribed standards. Regarding heavy metals concentrations in final treated effluent, prescribed standard is specified only for Cr as shown in Table 10.6. The Cr concentration in final treated was below detectable limit (BDL).

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Table 10.5: Performance of CETP NTIEM at various stages of treatment under existing operating conditions
(12 hrs composite; January 06, 2022)

Parameter	Inlet of equalization tank	Outlet of equalization tank	Combined outlet of flocculating clarifier 1, 2, 3 & 4	Combined Final outlet from secondary clarifier to River	Filtrate from belt press to Eq. tank	Discharge standards
pH	7.26	7.31	7.42	7.00	7.52	6.5 to 8.5
TSS	580	444	92	28	380	100
TDS	3,880	3,824	3,992	4,084	3,760	-
FDS	3,828.0	3,680.0	3,876.0	3,892.0	3,604.0	2,100
BOD	239	269	194	28	42	30
COD	1,129	969	736	229	272	250
Chloride	620	620	682	658	658	1000
Phenol	2.38	-	-	0.68	-	1
Sulphide	3.4	-	-	-	2.0	2.0
Sulphate	458	-	-	-	378.0	1000.0
NH ₃ -N	58	67	58	53	67	-
TKN	131	84	75	84	50	-
TP	19	18	9	15	11	-
Fluoride	0.29				0.29	-
Colour	319.62	338.22	350.06	336.53	316.23	100

*All values except otherwise specifically mention are in mg/L

Table 10.6: Heavy Metals in CETP NTIEM under existing operating conditions
(12 hrs composite; January 06, 2022)

Parameter	Inlet of equalization tank	Combined outlet of flocculating clarifier 1, 2, 3 & 4	Discharge standards
As	BDL	BDL	--
Cd	BDL	BDL	--
Co	BDL	BDL	--
Cr	0.47	0.13	2.00
Cu	1.76	0.20	--
Fe	1.96	0.69	--
Mn	BDL	BDL	--
Ni	BDL	0.61	--
Pb	BDL	0.02	--
Zn	0.29	0.15	--
B	BDL389	BDL	--

*All values except otherwise specifically mention are in mg/L

10.7 Adequacy assessment of CETP; Sludge analysis

10.7.1 MLSS & MLVSS in Sludge

Analysis of sludge in aeration tanks and returned activated sludge was also carried out to assess the functioning of aerobic process and active biomass fraction thereof. Table 10.7 presents MLSS and MLVSS concentrations of aeration tank and returned activated sludge (RAS) from secondary clarifier.

MLSS and MLVSS in aeration tank and secondary clarifier were 3588 & 3224 mg/L, respectively. Returned activated sludge (RAS) concentration from secondary clarifier was 6574 mg/L and MLVSS in RAS was 5672 mg/L. The volatile fraction in aeration tank and returned activated sludge was between 89.85 and 86.27% respectively.

Volatile fraction in aeration tank and secondary clarifier was observed to be satisfactory.

Table 10.7: Details of MLSS & MLVSS in CETP NTIEM
(January 06, 2022)

Sr. No	Sampling location	MLSS (mg/L)	MLVSS (mg/L)	MLVSS / MLSS (%)
1.	Aeration Tank	3588	3224	89.85
2.	Secondary clarifier outlet RAS	6574	5672	86.27

It is important to note that based on the secondary and primary data, the BOD:COD ratio for raw effluent varied between 0.25 and 0.21 – 0.42 respectively, which is quite good for biological treatment.

10.7.2 Heavy Metals in Sludge

Dewatered sludge sample from the sludge storage area consisting of primary & secondary sludge was collected and was analysed for leachable concentrations of different metallic and non-metallic constituents. Standard methods as per HOWM Rules, 2016 were followed for the determination of the leachable concentrations. Following two leaching tests were performed for different constituents as prescribed in the SCHEDULE II [rule 3 (1) (17) (ii)] of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016.

- TCLP- Toxicity Characteristic Leaching Procedure
- WET- Waste Extraction Test

As per the above schedule, Class A is based on leachable concentration limits- [Toxicity Characteristic Leaching Procedure] (TCLP) & [Waste Extraction Test] (WET). The testing method for a list of constituents at A1 to A61 in Class-A is based on Toxicity Characteristic Leaching Procedure (TCLP) and for extraction of leachable constituents; USEPA Test Method 1311 is used. The testing method for a list of constituents at A62 to A79 in Class- A, is based on the Waste Extraction Test (WET) Procedure given in Appendix II of section 66261 of Title 22 of California Code regulation (CCR).

The results of the analysis in terms of leachable concentrations are presented in Table 10.8. The results confirms that constituents A1 to A61 in Class-A, from Schedule II (HWM 2016) including As, Ba, Cd, Cr, Pb, Mn, Se and Ag, which were determined based on Toxicity Characteristic Leaching Procedure (TCLP) for the combined sludge were within the permissible limits. Constituents of Class A62-A79 including Be, Cr, Co, Cu, Mo, Ni, Th, V, Zn and F are based on Waste Extraction Test (WET). The leachable concentrations of Cr and Cu in WET extracts of combined sludge exceeded the permissible leachable concentrations as shown and highlighted in Table 10. Accordingly, the combined sludge is classified as "Hazardous wastes" and its handling and disposal must be as per HWM Rules 2016. The leachable concentrations of other constituents were found to be within the permissible limits.

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Table 10.8: TCLP and WET analysis in dewatered sludge at CETP NTIEM as per as per Schedule II (HWM 2016)

		TCLP Analysis*							
As per Schedule II of HWM Rules 2016	Class	A1	A2	A3	A4	A5	A6	A8	A9
	Element	Arsenic	Barium	Cadmium	Chromium and/or Chromium (III) compounds	Lead	Manganese	Selenium	Silver
	Permissible Limits	5	100	1	5	5	10	1	5
Combined Sludge from sludge storage area		0.006	0.145	0.023	0.06	0.005	1.911	0.005	BDL

		WET Analysis*								
As per Schedule II of HOWM Rules 2016	Class	A63	A64	A65	A66	A67	A68	A69	A70	A71
	Element	Beryllium	Chromium	Cobalt	Copper	Molybdenum	Nickel	Thallium	Vanadium	Zinc
	Permissible Limits	0.75	5	80	25	350	20	7	24	250
Combined Sludge from sludge storage area		0.004	8.747	0.028	127.802	0.145	0.082	0.004	0.093	1.181

* All values are in mg/L; BDL: Below detection limits

10.8 Recurring (O & M) costs

The recurring cost estimates for the functioning of CETP has been estimated based on the secondary data provided by GPCB, considering the expenditure on chemicals and power consumption, manpower expenses and maintenance and repairing costs. The costs incurred towards chemicals, energy, manpower, O & M and miscellaneous is based on actual consumption for the period December, 2021 and January 2022. Table 10.9 presents recurring cost estimates for an average flow of 93.90 MLD. The operating cost does not include other miscellaneous expenditure such as consent to operate & renewal and cost towards sludge treatment and disposal in TSDF. It is observed that the operating cost for treating 93.90 MLD is Rs 12.64 per m³, which is quite low for textile industrial wastewater treatment.

**Table 10.9: Recurring cost estimates for NTIEM
(December 2021 – January 2022)**

Description	Rs. Lakhs/month
Manpower	8.72
Chemical cost	5.11
Electricity Consumption	190.96
Repair and Maintenance	151.58
Total	356.37
Daily Expenditure (356.37/30)	11.87 L
Average CETP flow treated (m ³ /d)	93900
Average operating cost (Rs/m ³)	~ 12.64

10.9 Conclusions and Recommendations

Based on the evaluation of secondary data on inventory of industries & CETP, recurring cost, performance of CETP and field investigation studies and collection of primary data on adequacy assessment of CETP under existing operating conditions, following conclusions and recommendations are made.

10.9.1 Conclusions:

1. Presently the CETP receives effluent from 127 textile industries and there is no other industrial or sewage discharge received at the inlet of CETP. The capacity of CETP is proposed to be augmented from 100 to 130 MLD.
2. The CETP has only physico-chemical process as primary treatment followed by secondary biological treatment systems referred to as Continuous Flow Integral Clarifier Activated Sludge (CFICASS) and there is no tertiary or polishing treatment system.
3. The sludge generated from primary and secondary treatment is combined and dewatered through Volute Press and dried using solar drier.
4. Secondary data on performance revealed that the CETP occasionally did not meet the prescribed **Inlet Norms** for parameters such as suspended solids, sulphides, and phenolic compounds as shown in Table 3.
5. Primary data on performance of CETP revealed that the 12 hrs composite influent samples do not comply the prescribed CETP **inlet norms** with respect to sulphide, TSS, phenol, chloride, $\text{NH}_3\text{-N}$, FDS and color as shown in Tables 10.3 & 10.5.
6. Primary data on performance of CETP after physico-chemical followed by secondary biological treatment indicated that it meets the prescribed discharge standards with respect to pH, TSS, BOD, and COD concentrations **after CFICASS treated effluent**. However, the color and FDS concentrations were above the prescribed discharge standards in the final treated effluent as shown in Tables 10.3 & 10.5.
7. Heavy metals concentrations as shown in final treated effluent were below the prescribed limits with respect to all the metals.
8. Though the MLVSS to MLSS ratio in aeration tank and returned activated sludge was above 85%, the sludge volume index was quite high and varied between 390 – 720 ml/L.
9. The Toxicity Characteristic Leaching Procedure (TCLP) studies for combined sludge sample indicated that the As, Ba, Cd, Cr, Pb, Mn, Se and Ag were within the permissible limits. However, the leachable concentrations of Cr and Cu in

WET extracts of combined sludge exceeded the permissible leachable concentrations as shown and highlighted in Table 10.8.

10. The overview of performance of CETP is as follows:

Overview of Performance CETP NTIEM						
Flow and Inlet TDS	Existing Treatment Units			O&M cost* (Rs/m ³)	Non-Complying parameters	Remarks
	Primary Treatment	Secondary Treatment	Tertiary Treatment			
100 MLD Influent TDS ~ 3,900 mg/L	Physico-chemical treatment - Flocculating clarifiers – 4 No	CFICASS (Continuous flow integral clarifier activated sludge system) TANK – 4 No	--	12.64	Color. Heavy metals - WET – Chromium & Copper	Present operating flow: 93.90%

*Based on the secondary data

11. The operating cost of CETP considering chemicals & energy consumption, maintenance & repair expenses, manpower cost and other major expenditure comes out to be Rs 12.64 per m³ (Table 10.9), which is quite low for treating textile effluent.

10.9.2 Recommendations

(A) Short Term (NTIEM)

1. CETP NTIEM must strive to ensure influent quality in accordance to the prescribed CETP **inlet norms** to achieve desirable treatment efficiency.
2. Mixing in equalization tank must be operated continuously in order to prevent the settling of solids. In case of capacity augmentation, all the 4 equalisation tanks must be used for equalisation of raw effluent and the sludge should be stored separately prior to disposal.
3. The temperature of the treated effluent should not exceed 5°C above the receiving water temperature as per the General Standards for Discharge of

Environmental Pollutants Part-A: Effluents published by Central Pollution Control Board Norms for Discharge into Surface Waters.

4. The leachable concentration of Cr and Cu in WET extracts of combined sludge exceeded the permissible leachable concentrations as shown and highlighted in Table 10. Accordingly, the sludge is classified as “Hazardous wastes” and its handling and disposal must be as per HOWM Rules 2016 and it must not be stored at CETP site and immediately disposed-off in secured landfill of TSDf as per the Hazardous Waste Management Rules 2016.
5. The sludge, which is sent to cement industries must be tested for TCLP and WET as prescribed in the SCHEDULE II [rule 3 (1) (17) (ii)] of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016.
6. NTIEM must also take all safety precautions and provide all safety gadgets to CETP staff.
7. It is recommended that the CETP association should encourage use of green dyes and processes in their industrial units and explore the feasibility for possible implementation under Indian conditions.
8. It is strongly recommended that logbook records of actual energy & chemical consumption, manpower expenditure and repair & maintenance cost must also be separately maintained for the smooth & efficient management of CETP. The third-party agency, which is granted annual O & M contract for the functioning of CETP may also be authorized to maintain such records under the supervision of NTIEM.

B) Long Term (NTIEM)

9. Since the final treated effluent quality with respect to TSS, COD and BOD just within the prescribed standards, it is recommended to adopt simple tertiary treatment such as slow sand filtration or chemically aided tertiary settling or any other, to achieve overall compliance of final treated effluent.
10. **Owing to the facts that the operating cost of CETP for two stage treatment is only Rs 12.64 per m³ and the TDS and color concentrations are also quite low; ~ 3800 – 4100 mg/L and ~ 320 – 470 Pt-Co scale respectively, hence it is**

recommended to explore the feasibility of recycle/reuse of the treated effluent. Initially it may be implemented on pilot scale basis for a capacity of 100 – 200 m³/d.

11. It is recommended that the NTIEM should also explore the possibility of segregating high TDS effluent and treat it separately.
12. Overall, the NTIEM must comply with **all the prescribed inlet CETP norms**, optimize chemicals and energy consumptions and strive to optimize operating cost, while also meeting **all the prescribed effluent discharge standards**.

C) Recommendations for GPCB

13. The CETP, NTIEM has inlet standard for NH₃-N, however there is no discharge standard prescribed for it. Owing to the fact that the textile industries prominently use nitrogen containing compounds, it is recommended that GPCB prescribes the discharge standard for NH₃-N as well.
14. It is observed that the prescribed inlet & outlet norms for some of the parameters such as color, oil & grease, sulfide, phenol and some heavy metals are same. Hence, it is recommended to review the prescribed inlet and outlet standards for such parameters.

Clarifications to comments of CETP NTIEM on draft report are appended in Annexure – 10.5.

Inlet and outlet Norms for CETP NTIEM, Narol as prescribed by GPCB
(Source: GPCB, Ahmedabad)

Parameters*	Inlet Norms	Outlet Norms
pH	6.5 to 8.5	6.5 to 8.5
Temperature	40°C	Shall not exceed more than 5°C above ambient water Temperature
Colour (Pt. Co. Scale)	100 units	100 units
Suspended Solids	300	100
Oil and Grease	10	10
Chlorides	600	1000
Phenolic Compounds	1	1
Sulphides	2	2
Ammonical Nitrogen	50	-
Total Chromium	2	2
BOD (5 days at 20°C)	500	30
COD	1200	250
Fixed dissolved solids	2100	2100
Sulphates	-	1000
Bioassay Test	-	90% survival of fish after 96 hours in 100% effluent

* All units are in mg/L, except otherwise specifically mentioned.

Details of unit sizes at CETP NTIEM
(Source: GPCB, Ahmedabad)

Sr. No	Description	Capacity (m ³)	Dimensions (LxBxH) m
1.	Pumping Station with MCC room	6636.61	26.00 dia x 12.50 height
2.	4-Way Distribution Chamber (Equalization Splitter Box)	330.00	12.50 x 4.80 x 5.50
3.	Equalization Tanks – 4 Nos	11137.50	45.00 x 33.00 x 7.50
4.	Equalization Pump House – 2 Nos	2352.90	25.30 x 10.00 x 9.30
5.	Chemical Mix Tanks Train -1	219.60	6.10 x 6.00 x 6.00
		108.00	6.00 x 3.00 x 6.00
6.	Chemical Mix Tanks Train -2	219.60	6.10 x 6.00 x 6.00
		108.00	6.00 x 3.00 x 6.00
7.	Chemical Mix Tanks Train -3	219.60	6.10 x 6.00 x 6.00
		108.00	6.00 x 3.00 x 6.00
8.	Chemical Mix Tanks Train -4	219.60	6.10 x 6.00 x 6.00
		108.00	6.00 x 3.00 x 6.00
9.	Flocculating Clarifier (Primary Clarifiers)	2886.33	35.00 x 3.00 SWD
		2886.33	35.00 x 3.00 SWD
		2886.33	35.00 x 3.00 SWD
		3174.97	35.00 x 3.30 SWD
10.	Neutralization Tank (Post clarifier pH Adjustment Tank) – 2 Nos	216.00	6.00 x 6.00 x 6.00
11.	CFICASS Splitter Box	337.50	4.50 x 12.50 x 6.00
12.	CFICASS (Continues Flow Integral Clarifier Activated Sludge System) Tank - 4Nos	33348.70	49.70 x 67.10 x 10.00
13.	Filtrate Water Tank	962.11	17.50 dia x 4.00 height + 1.0m F.B.
14.	CFICASS Compressor Shed	3114.05	12.35 x 24.6 x 10.25
15.	H2SO4 Dosing Shed	326.70	11.00 x 9.00 x 3.30
16.	Chemical Mix Tanks Blower Shed	153.61	7.70 x 5.70 x 3.50
17.	Primary Chemical Dosing Shed (Including Dosing Tanks &		55.0 x 10.0 x 11.2m (15.0 x 9.5 x 1.2m)-overhead water

Sr. No	Description	Capacity (m ³)	Dimensions (LxBxH) m
	Chemical Storage)		tank
18.	Secondary Chemical Dosing Shed (Including Ammonium Hydroxide Storage Tank and Polymer Dosing Tank & Nutrient Tank)		18.5m x 14m x 6.9m (Shed), 18.3x13.7x1.8m (NT)
19.	Sludge Dewatering Shed	100366.00	134.00 x 107.00 x 7.00
20.	Electrical Substation Room	3157.00	28.00 x 20.50 x 5.50
21.	Main Admin Building	6810.00	40.00 x 15.00 x 11.35
22.	Over Head Water Tank	468.75	12.50 x 12.50 x 3.00
23.	Drinking water tank	30.62	3.50 x 3.50 x 2.50

Details of Electro-mechanical equipment installed in NTIEM

Sr. No	Unit	Equipment	No.	Capacity (hp)
14.	Main Pumping Station	Main pump	4x294.90	1177.6
		Drain pump	2x7.37	14.74
		EOT	1	1.34
15.	Main Pumping Station Inlet chamber	Trimmer pump	2x147.45	294.9
16.	Pump House-A	pump	3x167.56	335.12
		EQT jet mixing pump	4x100.53	402.12
		EOT	1	1.34
17.	Pump House-B	pump	3x167.56	502.68
		EQT jet mixing pump	4x100.53	402.12
		EOT	1	1.34
18.	Primary clarifier - 1	Screw pump	2x7.37	14.74
		Clariflocculator bridge assembly	1	13.80
19.	Primary clarifier - 2	Screw pump	2x7.37	14.74
		Clariflocculator bridge assembly	1	13.80
20.	Primary clarifier - 3	Screw pump	2x7.37	14.74
		Clariflocculator bridge assembly	1	13.80
21.	Primary clarifier - 4	Screw pump	2x7.37	14.74
		Clariflocculator bridge assembly	1	13.80
22.	Primary Clarifier	Screw transfer pump	8x2.01	16.08
23.	PCDS	PAC dosing pump	5x2.01	10.05
		Poly dosing pump	5x2.01	10.05
		IR compressor	1	6.70
		EOT	1	1.34
24.	CFICASS Tank	Screw pump	8x10.05	80.4
25.	CFICASS Blower shed	Turbo blower	3x2144.77	6434.31
26.	ACF/PSF shed	Feed pump	2x40.21	80.42
		Feed pump	2x25.13	50.26
27.	Sludge shed	poly feeding pump	12x1	12

Sr. No	Unit	Equipment	No.	Capacity (hp)
		sludge feeding pump	8x7.37	58.96
		sludge feeding pump	12x7.37	88.44
		Belt Press machine	10x10.05	100.5
		Accura air Compressor	2x7.37	14.74
28.	CMT Tank	Agitator	4x7.37	29.48
29.	Neutralization Tank	Agitator	2x7.37	14.74
30.	PCDS	Agitator	9x3.01	27.01
31.	Sludge shed	Agitator	6x1	6
		Agitator	4x1	4
		Agitator	4x7.37	29.48
		Agitator	2x2.01	4.02
		Agitator	2x2.01	4.02
32.	Volute press - 1		1	3.35
33.	Volute press - 2		1	5.36
34.	Volute press - 3		1	7.37
35.	PAC Dosing shed	Pump	8x0.49	3.92
		Unloading pump	2x2.01	4.02
36.	CMT Blower shed	Root blower	2x100.53	201.06
37.	Sludge shed	Root blower	2x30.16	60.32
			Total (hp)	10615.86

Consent for capacity augmentation

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.
“Consent to Establish”
CTE Amendment No.94460

NO: GPCB/ABD/NL/CCA-232(2)/ID-34244/

TO,
NAROL TEXTILE INFRASTRUCTURE & ENVIRO MANAGEMENT
(OLD NAME: ATPA SWARNIM GUJARAT ENVIRO P. LTD.),
PIRANA SEWAGE FARM AREA,
VILLAGE-GYASPUR, NAROL,
AHMEDABAD: 382405.

Sub: Amendment to CTE under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: Your application for CTE-amendment Inward no-138143 dated 04/05/2018.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish-Amendment for the expansion of capacity of the existing CETP** located at **PIRANA SEWAGE FARM AREA, VILLAGE-GYASPUR, NAROL, AHMEDABAD: 382405.**

Sr. No.	Activity	Existing Capacity as per CCA dated 01/11/2017	Proposed Capacity as per CTE-amendment	Total Capacity after CTE-amendment
1.	Collection, Treatment and Disposal of partially treated effluent generated from member textile units.	100 MLD	30 MLD	130 MLD

❖ **SPECIFIC CONDITIONS:**

- The Validity period of the order will be up to **11/07/2023** from date of issue.
- Applicant shall comply with Terms of Reference (TOR) approved by SEIAA. Gujarat vide Order no. SEIAA/GUJ/TOR/7(h)/518/2018 dated: 24/05/2018.
- Applicant shall comply with conditions of Environment Clearance granted vide letter no. F No. 10-84/2012-1A-III dated 16/12/2013.

Page 1 of 6

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 461/2018

Clarifications to the comments: CETP NTIEM

Sr. No	Page No in Draft Report	Revised Pg. no. & Section	Comments	Clarifications
1.	40	Pg. 8, 4.1	Name has to be changed to NTIEM, instead of GESCSL.	Correction has been made and incorporated in the Final Report.
2.	40 - Point No.5	Pg 10, 4.4, point no. 5	Instead of "diffused aeration" - "jet mixing with air" has to be mentioned	Correction has been made and incorporated in the Final report
3.	44- Table-13: Point No.4	Pg. 14, Table 4, point no 4	Location: "Combined outlet from CFICASS – Final Outlet Discharge to river"	Correction has been made and incorporated in the Final report after site visit and in consultation with GPCB.
1.	44-Table-13 Point-No 5	Pg. 14, Table 4, point no 5	Location: "Dewatering from Belt press (Sent back to the collection system for treatment)"	Correction has been made and incorporated in the Final report after site visit and in consultation with GPCB.
2.	45 – Paragraph-1	Pg. 14, Para 4.6.1	Based on the analysis report with location correction, these comments have to be revised appropriately as CETP meets the GPCB norms.	Correction has been made and incorporated in the Final report after site visit and in consultation with GPCB.
3.	45- para no 5.6.2	Pg. 15, Para 4.6.2	Based on the analysis report with location correction, the comments have to be revised appropriately as CETP meets the GPCB norms.	Correction has been made and incorporated in the Final report after site visit and in consultation with GPCB.
4.	47 – Table no 14	Pg. 17, Table 5, Column nos. 6 & 7	Column no – 6 & 7 – Column names / tiles to be changed as below Column -6 : "Combined outlet from CFICASS – Final Outlet	Correction has been made and incorporated in the Final report after site visit and

			Discharge to the river Sabarmati." Column -7 : "Dewatering from Belt press (Sent back to the collection system for treatment)"	in consultation with GPCB.
5.	48 - Table-no 16	Pg. 19, Table 6, Column nos. 6 & 7	Column no – 6&7 – Column names / tiles to be changed as below Column -6 : "Combined outlet from CFICASS – Final Outlet Discharge to the river Sabarmati." Column -7 : "Dewatering from Belt press (Sent back to the collection system for treatment)"	Correction has been made and incorporated in the Final report after site visit and in consultation with GPCB.

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Annex 3033.4 A

Analysis results of the final outlets of CETP of Narol Textile Infrastructure Environment Management (NTIEM)

Parameters	BOD (mg/l)	COD (mg/l)	Ammonical Nitrogen (mg/l)	pH	Suspended Solids (mg/l)
<u>NORMS</u>	<u>30</u>	<u>250</u>	<u>50</u>	<u>6.5- 8.5</u>	<u>100</u>
16/01/2024	53	276	40.93	8.58	142
31/01/2024	25	205	25.34	7.75	70
02/02/2024	29	221	28.56	7.84	70
06/02/2024	25	232	22.29	7.88	62
12/02/2024	28	235	36.86	7.43	160
23/02/2024	39	197	26.84	8.06	46
15/03/2024	35	173	16.78	8.12	52
07/04/2024	18	135	27.51	8.05	46
01/05/2024	35	136	31.36	7.93	543
Average	31.9	201.1	28.5	8.0	132.3